BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 680 of 2025

In the matter of: -

Prahlad Roy Goenka — Applicant

Versus

Union of India & Ors. — Respondents

Index

S. No	Particulars	Page No.
1.	**Response on behalf of Central Pollution Control Board (CPCB)** respondent no. 04 in compliance to Hon'ble NGT order dated 10.03.2026 in O.A No. 680 of 2025.	
2.	**Annexure- I** A copy of Hon'ble NGT order dated 10.03.2026 in O.A No. 680/2025.	
3.	**Annexure- II** A copy of Gazette notification dated 07.10.2016.	
4.	**Annexure- II** A copy of Technical Guidelines on Flood Plain Zoning issued by Central Water Commission.	

Filed by Advocate Saurabh Balwani
On behalf of Central Pollution Control Board

Place: Delhi
Dated: 07.07.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 680 of 2025

In the matter of: -

Prahlad Roy Goenka — Applicant

Versus

Union of India & Ors. — Respondents

RESPONSE ON BEHALF OF RESPONDENT NO. 4, i.e CENTRAL POLLUTION CONTROL BOARD

MOST RESPECTFULLY SHOWETH:

1. That the Hon'ble National Green Tribunal (hereinafter referred to as the "Hon'ble NGT"), Principal Bench, New Delhi vide Order dated 10.03.2026 in Original Application (hereinafter referred to as "OA") No. 680/2025 has directed the applicant to serve notice to the respondents and file affidavit of service. Thereby, the response by answering respondent herein is made in this instant OA in succeeding paragraphs. A copy of the Order dated 10.03.2026 is appended herewith as **Annexure – I.**

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT. OF INDIA

2. That, it is humbly submitted that Central Pollution Control Board (hereinafter referred as CPCB) is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.

3. That the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCB/PCC s") have been constituted in States/Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to perform functions and implement the provisions of these Acts in respect of their territorial jurisdictions.

4. That the present Original Application has been filed by the Applicants seeking various directions in relation to alleged rampant, unregulated and illegal construction activities in river flood plains and river banks across various river systems in the country. The issues raised in the Original Application predominantly pertain to flood plain management, regulation of construction activities, demarcation of flood plains, removal of encroachments and formulation and implementation of policy measures by the concerned Central Ministries, State Governments and other statutory authorities. It is respectfully submitted that no specific allegation of omission or commission has been made against the Answering Respondent in relation to discharge of its statutory functions.

5. That, the present matter has invited attention to the provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 dated 7th October, 2016 notified by the Ministry of Water Resources, River Development, and Ganga Rejuvenation, particularly, Clause 3(1) defining''-flood Plain; Clause 3 (c) defining Buffer Area; Clause 4 (ix) detailing restrictions relating to construction in floodplain, in the following manner:

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

"3(l)---"flood plain" means such area of River Ganga or its tributaries which comes under water or either side of it due to floods corresponding to its greatest flow or with a flood of frequency once in hundred years

3 (c)---', "Buffer area" means an area which extends beyond the flood plain of a stream.

4 (ix) —the bank of River Ganga and its flood plain shall be construction free Zone to reduce pollution sources, pressures and to maintain its natural ground water recharge functions

6. That the said notification also provides clear guidelines on prevention, control and environmental pollution in River Ganga and its tributaries, like under Para 6(3) which states as under:

'6 (3) — No person shall construct any structure, whether permanent or temporary for residential or commercial or industrial or any other purposes in the River Ganga, Bank of River Ganga or its tributaries or active flood plain area of River Ganga or its tributaries: Provided that in exceptional circumstances like natural calamities or religious events at traditional locations, temporary structures can be raised after prior permission of the National Mission for Clean Ganga acting through the State Ganga Committee and the District Ganga Committee: Provided further that in case any such construction has been completed, before the commencement of this Order, in the River Bank of River Ganga or its tributaries or active flood plain area of River Ganga or its tributaries, the National Mission for Clean Ganga shall review such constructions so as to examine as to whether such constructions are causing interruption in the

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT. OF INDIA

continuous flow of water or pollution in River Ganga or its tributaries, and if that be so, it shall cause for removing them.'

A copy of the River Ganga (Rejuvenation, Protection and Management) Authorities Order dated 7th October, 2016 notified by the Ministry of Water Resources, River Development, and Ganga Rejuvenation Notification is annexed herewith as **Annexure-II.**

7. It is respectfully submitted that the aforesaid Notification provides the statutory framework governing the protection and management of River Ganga and its tributaries through the institutional mechanism established thereunder. The implementation of the provisions relating to flood plain protection, regulation of construction activities and removal of unauthorized structures is entrusted to the competent authorities constituted under the said notification.

8. That the Central Water Commission, Ministry of Jal Shakti has issued a technical guideline on flood plain zoning in July, 2025. Para 7.1.2 of the guidelines states the following:

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT. OF INDIA

" 1. State Governments/UTs may declare the Nodal Agency for implementation of FPZ Guidelines.
2. The land use in the floodplain should follow a collaborative approach involving urban/rural development authorities in consultation with the Nodal Agency.
3. The Nodal agency shall demarcate and mark the flood plain in the pristine location too.

4. Nodal agency in association with Municipal/ Panchayat bodies and SDMA (State Disaster Management Authority) shall frame guidelines for safety of existing structures and to increase the Flood Resilience within the identified flood plain and implement other existing guidelines such as National Framework for Sediment Management, 2022 of MoJS, Sustainable Sand Mining Guidelines, 2016 and 2020 of MoEF&CC.

5. *A No-objection certificate from the Nodal agency of the respective State/UTs will be required for carrying out any activity in the Flood Plain." For all new construction (individual house or any infrastructure), permit system may be incorporated by the concerned Municipal/ Panchayat body in consultation with Flood Plain Zone Nodal Agency which will need to be enforced strictly."*

9. Also, Table 6 of Regulation of activities of the above guidelines lists the prohibited activities in the Protected Zone, Regulatory Zone as well as Warning Zone. A copy of the guidelines is attached as **Annexure- III.**

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT. OF INDIA

10. That in light of the above submission, it is respectfully submitted that this answering respondent i.e. CPCB shall abide by all the order(s) or direction(s) passed by this Hon'ble Tribunal in this original application.

11. The Answering Respondent seeks liberty to file additional affidavit if the same is considered necessary at later stage.

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

Dinabandhu Gouda
Scientist 'F'
Central Pollution Control Board
07.07.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 680 of 2025

In the matter of: -

Prahlad Roy Goenka — Applicant

Versus

Union of India & Ors. — Respondents

AFFIDAVIT

I, Dinabandhu Gouda, in the capacity of Scientist 'F', having office at the Delhi, Central Pollution Control Board, PariveshBhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows: -

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

2. That the accompanying response may be read part and parcel of the present affidavit as I am competent to swear this affidavit.

3. That the accompanying response has been drafted and filed under my instructions, the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

DEPONENT

दीनबन्धु गौड़ा / Dinabandhu Gauda
वैज्ञानिक 'च' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

I, Dinabandhu Gouda, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032, do hereby verify that the contents above are true and correct to the best of my knowledge, information and belief.

Verified at Delhi on this 07 JUL 2026 day of _____ 2026.

DEPONENT

दीनबन्धु गौड़ा / Dinabandhu Gauda
वैज्ञानिक 'च' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA
07 JUL 2026

Item No. 01 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 680/2025
(I.A No. 164/2026)

Prahlad Roy Goenka & Ors. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 10.03.2026

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Ankur Sood, Advocate (Through VC)

ORDER

1. In this Original Application (OA), the applicant has alleged rampant, unregulated and illegal construction activities in the river flood plains and river banks mainly concerning 13 rivers. Learned counsel for the applicant has referred to the list of these 13 river systems to which he wants to confined this OA as given in paragraph 11 of the OA as under: -

S.No.	*River System*	*Main River*	*Major Tributaries*	*States*
1	*Indus River System*	*Indus*	*Jhelum; Chenab; Ravi; Beas; Sutlej; Kabul; Gilgit; Shyok*	*Jammu & Kashmir (Ladakh); Himachal Pradesh; Punjab; Haryana; Rajasthan*
2	*Ganga River System*	*Ganga (Ganges)*	*Yamuna; Ghaghara; Gandak; Kosi; Son; Gomti; Ramganga; Damodar; Chambal; Betwa; Ken*	*Uttarakhand; Uttar Pradesh; Bihar; Jharkhand; West Bengal; Himachal Pradesh; Madhya Pradesh; Chhattisgarh; Rajasthan; Haryana; Delhi*
3	*Brahmaputra River System*	*Brahmaputra (Yarlung Tsangpo upstream)*	*Subansiri; Lohit; Dibang; Manas; Dhansiri; Teesta; Kameng; Sankosh; Burhi Dihing; Kopili; Disang*	*Arunachal Pradesh; Assam; (also flows through Tibet and Bangladesh) - tributaries touch Nagaland;*

				Meghalaya; West Bengal
4	*Mahanadi River System*	*Mahanadi*	*Seonath; Hasdeo; Jonk; Mand; Ib; Ong; Tel*	*Chhattisgarh; Odisha; Jharkhand; Maharashtra; Madhya Pradesh*
5	*Godavari River System*	*Godavari*	*Pranhita (Wardha; Wainganga; Penganga); Indravati; Sabari; Purna; Pravara; Manjira; Manair*	*Maharashtra; Telangana; Andhra Pradesh; Chhattisgarh; Odisha; Madhya Pradesh*
6	*Krishna River System*	*Krishna*	*Bhima; Tungabhadra; Ghataprabha; Malaprabha; Koyna; Musi*	*Maharashtra; Karnataka; Telangana; Andhra Pradesh*
7	*Kaveri (Cauvery) River System*	*Kaveri (Cauvery)*	*Hemavati; Kabini; Bhavani; Amaravati; Noyyal; Shimsha; Arkavati; Lakshmana Tirtha*	*Karnataka; Tamil Nadu; Kerala; Puducherry*
8	*Narmada River System*	*Narmada*	*Tawa; Barna; Kolar; Shakkar; Banjar; Dudhi; Burhner; Halon; Heran*	*Madhya Pradesh; Maharashtra; Gujarat; (basin partly in Chhattisgarh)*
9	*Tapi (Tapti) River System*	*Tapi (Tapti)*	*Purna; Girna; Panjhra; Aner; Bori; Vaghur*	*Madhya Pradesh; Maharashtra; Gujarat*
10	*West-flowing Coastal Rivers*	*Mandovi; Zuari; Sharavathi; Periyar; Bharathapuzha*	*Mandovi: Nerul; Mapusa; Ragada; Zuari: Kushawati; Guleli; Uguem; Sharavathi: Varahi etc; Periyar tributaries include Perinjankutti, Mullayar; Bharathapuzha tributaries include Thuthapuzha, Gayathri*	*Goa; Karnataka; Kerala; Maharashtra (many short west-flowing rivers along the west coast)*
11	*Pennar (Penner) River System*	*Pennar (Penner)*	*Chitravathi (Chitravati); Papagni; Cheyyeru; Kunderu*	*Karnataka; Andhra Pradesh; Tamil Nadu*
12	*Subarnarekha River System*	*Subarnarekha*	*Kharkai; Kanchi; Karkari; Roro; Harmu*	*Jharkhand; West Bengal; Odisha*
13	*Brahmani - Baitarani (paired system)*	*Brahmani (and Baitarani)*	*Brahmani formed by Sankh & South Koel; Baitarani has tributaries like Salandi*	*Odisha; Jharkhand; Chhattisgarh*

2. The submission of counsel for the applicant is that since the flood plain of these rivers are not defined therefore, they are being progressively occupied and encroached upon by the development projects, residential colonies, industrial establishments, transport infrastructure etc. which are narrowing the river channel and obstructing the natural drainage paths of these rivers. The applicant has also raised the issue of absence of uniform, enforceable, Pan-India framework for flood plain protection. The applicant has sought the relief concerning bar on construction and encroachment within flood plain and to prescribe the buffer zone of major rivers, demarcation and protection of the flood plains, integrate flood plain zoning into revenue records and land governance system, framing and implementation of a long-term river conservation and flood plain management plan.

3. In the OA initially the applicant has made the prayer no. 4 for implementation of the Technical Guidelines on Flood Plain Zoning (July 2025) published by the Central Water Commission but subsequently he has filed I.A. No. 164/2026 stating that the applicant does not wish to press prayer clause no. 4 of the OA. On due consideration, I.A. No. 164/2026 is allowed and the applicant is permitted to delete the prayer clause no. 4 from the OA within three days.

4. The OA raises substantial issue relating to the compliance of environmental norms.

5. Subject to the amendment in the OA as directed above, let notice be issued to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

6. List on 09.07.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 10, 2026
Original Application No. 680/2025
(I.A No. 164/2026)
AS

Annexure- II

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 2458] नई दिल्ली, शुक्रवार, अक्तूबर 7, 2016/आश्विन 15, 1938
No. 2458] NEW DELHI, FRIDAY, OCTOBER 7, 2016/ASVINA 15, 1938

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय

अधिसूचना

नई दिल्ली, 7 अक्तूबर, 2016

का.आ. 3187(अ).—गंगा नदी में पर्यावरणीय प्रदूषण की रोकथाम, नियंत्रण एवं उपशमन और जल का सतत पर्याप्त प्रवाह सुनिश्चित करने के उपाय करने तथा इससे संबंधित अथवा प्रासंगिक मामलों हेतु केन्द्र, राज्य और जिला स्तर पर प्राधिकरणों का गठन करना जरूरी है, जिससे गंगा नदी का पुनरुद्धार करके इसे इसकी प्राकृतिक एवं मूल स्थिति में लाया जा सके।

जहां, गंगा नदी भौगोलिक, ऐतिहासिक, सामाजिक-सांस्कृतिक एवं आर्थिक कारणों से अद्वितीय महत्व की है जो इसे राष्ट्रीय नदी का दर्जा देता है;

और जहां, गंगा नदी तेजी से हो रहे शहरीकरण एवं औद्योगिकीकरण के कारण सीवेज, औद्योगिक बहिस्राव एवं अन्य प्रदूषकों के बढ़ने के कारण गंभीर स्थिति में है;

और जहां, प्रतिस्पर्धी मांग को पूरा करने की आवश्यकता को ध्यान में रखते हुए जनसंख्या, शहरीकरण, औद्योगिकीकरण, अवसंरचना विकास में वृद्धि के कारण सिंचाई, पेयजल आपूर्ति, औद्योगिक उपयोग एवं जल विद्युत के लिए गंगा नदी के जल की मांग बढ़ रही है;

और जहां, अविलंब निम्नलिखित कार्रवाई किए जाने की आवश्यकता है----------

(ए) व्यापक आयोजना एवं प्रबंधन के लिए इस अंतर्राज्यीय एवं अंतर्क्षेत्रीय समन्वय को प्रोत्साहित करने के लिए नदी बेसिन दृष्टिकोण अपनाकर गंगा नदी में प्रदूषण में प्रभावी कमी तथा नदी का संरक्षण सुनिश्चित करना;

(बी) नदी की पूरी लंबाई के क्षेत्र में सतत प्रवाह सुनिश्चित करने के उद्देश्य से गंगा नदी में पारिस्थितिकीय प्रवाह बनाए रखना जिससे इसकी पारिस्थितिकीय समग्रता को पुनः स्थापित किया जा सके और यह स्वयं अपना पुनरूद्धार करने में सक्षम हो सके;

(सी) गंगा नदी के आस-पास के क्षेत्रों में प्रतिबंध लगाना जहां उद्योग, प्रचालन अथवा प्रक्रियांए अथवा उद्योगों का वर्ग, प्रचालन अथवा प्रक्रियांए नहीं की जाएंगी अथवा कुछ सुरक्षा उपायों के साथ की जाएंगी;

(डी) किसी भवन, संयंत्र, उपकरणों, मशीनों, निर्माण अथवा अन्य प्रक्रियाओं, सामग्री अथवा पदार्थों के निरीक्षण का प्रावधान करना और ऐसे प्राधिकरणों, अधिकारियों तथा व्यक्तियों को गंगा नदी में पर्यावरणीय प्रदूषण की रोकथाम, नियंत्रण एवं कमी लाने के लिए कदम उठाने के निर्देश देना जैसा कि यह आवश्यक समझे।

(ई) गंगा नदी में पर्यावरणीय प्रदूषण की समस्या से संबंधित अन्वेषण एवं अनुसंधान करना एवं प्रायोजित करना और पर्यावरणीय प्रदूषण फैलाने वाली संभावित निर्माण प्रक्रियाओं, सामग्री तथा पदार्थों की जांच करना;

(एफ) गंगा नदी में पर्यावरणीय प्रदूषण से संबंधित मामलों के संदर्भ में सूचना एकत्रित एवं प्रसारित करना और पर्यावरणीय प्रदूषण की रोकथाम, नियंत्रण एवं कमी लाने के संबंध में मैनुअल, कोड अथवा गाइड तैयार करना;

और जहां, गंगा के पुनरुद्धार के लिए समान रूप से उत्तरदायी होने के कारण संबंधित राज्य सरकारों को राज्य स्तर पर नदी संरक्षण क्रियाकलापों का समन्वय एवं कार्यान्वयन करना होगा और उनके राज्य में गंगा नदी के व्यापक प्रबंधन के लिए कदम उठाने होंगे;

और जहां, गंगा नदी में प्रदूषण को समाप्त करने और संरक्षण, सुरक्षा और प्रबंधन के लिए इस आदेश के अंतर्गत केंद्र सरकार और राज्य सरकारों तथा प्राधिकरणों के सामूहिक प्रयासों को सुदृढ़ करने के लिए आयोजना, वित्त पोषण, निगरानी और समन्वय की आवश्यकता होगी।

अब, इसलिए, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (इसके बाद उक्त अधिनियम कहा गया है) की धारा 3 तथा 4, 5, 9,10, 11,19, 20 और 23 की उपधारा (2) तथा (3) के अनुच्छेद (i), (ii), (v), (vi), (vii), (viii), (ix), (x), (xii) तथा (xiii) के साथ उपधारा (1) द्वारा दी गई शक्तियों का प्रयोग करते हुए और पूर्ववर्ती पर्यावरण एवं वन मंत्रालय में भारत सरकार की 30 सितंबर 2009 की अधिसूचना संख्या का.आ. 1111(अ), 30 सितंबर 2009 की अधिसूचना संख्या का.आ. 2539(अ), 30 सितंबर 2009 की अधिसूचना संख्या का.आ. 2493(अ), 30 सितंबर 2009 की अधिसूचना संख्या का.आ. 2494(अ), 30 सितंबर 2009 की अधिसूचना संख्या का.आ. 2495(अ) और 8 फरवरी 2010 की का.आ. 287(अ) और जल संसाधन, नदी विकास और गंगा संरक्षण में 29 सितंबर 2014 की का.आ. संख्या 2539(अ) का अधिक्रमण करते हुए, ऐसे अधिक्रमण से पहले किए गए अथवा छोड़े गए कार्यों को छोड़कर, केन्द्र सरकार एतद्वारा-

(i) ऐसी शक्तियों तथा कार्यों को करने के उद्देश्य से इस आदेश में उल्लिखित नामों से प्राधिकरण गठित करती है (उक्त अधिनियम की धारा 5 के तहत निर्देश जारी करने की शक्ति के साथ और इस आदेश में उल्लिखित मामलों के संदर्भ में उपाय करने के लिए) ;

(ii) केन्द्र सरकार के पर्यवेक्षण एवं नियंत्रण और इस आदेश के प्रावधानों के शर्ताधीन इस आदेश में विनिर्दिष्ट प्राधिकारी अथवा प्राधिकारियों को निर्देश देती है कि वे इस आदेश में उल्लिखित शक्तियों का प्रयोग अथवा कार्यों का निष्पादन अथवा उपाय करेंगे जैसे कि इन प्राधिकारियों को उक्त अधिनियम द्वारा इन शक्तियों का प्रयोग करने, इन कार्यों का निष्पादन करने अथवा ऐसे उपाय करने का अधिकार दिया गया है;

(iii) यह निर्देश देती है कि उक्त अधिनियम के किसी प्रावधान के तहत गंगा नदी और उससे जुड़े मामलों के संबंध में इसकी सभी शक्तियों एवं कार्यों (धारा 3 की उपधारा (3) के तहत किसी प्राधिकरण के गठन की शक्ति और उक्त अधिनियम की धारा 6 और 25 के तहत नियम बनाने को छोड़कर) का प्रयोग इस आदेश में विनिर्दिष्ट शर्तों एवं सीमाओं के शर्ताधीन इस आदेश द्वारा गठित प्राधिकरणों और इस आदेश में विनिर्दिष्ट अधिकारियों द्वारा भी किया जा सकेगा।

1. लघु शीर्षक एवं प्रारंभ- (1) इस आदेश को गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 कहा जाए।

(2) यह सरकारी राजपत्र में प्रकाशन की तारीख से लागू होगा।

2. आदेश को लागू करने का क्षेत्र- यह आदेश गंगा नदी में प्रदूषण की प्रभावी कमी तथा संरक्षण, सुरक्षा एवं प्रबंधन के उद्देश्य से गंगा नदी बेसिन वाले राज्यों अर्थात हिमाचल प्रदेश, उत्तराखंड, उत्तर प्रदेश, मध्य प्रदेश, छत्तीसगढ़, बिहार, झारखंड,

हरियाणा, राजस्थान, पश्चिम बंगाल और राष्ट्रीय राजधानी क्षेत्र दिल्ली और ऐसे अन्य राज्य जिनमें गंगा नदी की प्रमुख उपनदियां स्थित हैं, पर लागू होगा, जैसा कि गंगा नदी के संरक्षण, सुरक्षा तथा प्रबंधन के लिए राष्ट्रीय परिषद निर्णय ले।

3. **परिभाषाएं**, यदि संदर्भ में अन्य रूप में अपेक्षित न हो-

(ए) "अधिनियम" का अर्थ पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) होगा।

(बी) "बेसिन" का अर्थ क्षेत्र में मृदा, जल, वनस्पति तथा अन्य प्राकृतिक संसाधन सहित जल निकाय अथवा जल मार्ग के संपूर्ण आवाह क्षेत्र से है और इसमें आवाह आधार पर भूमि, जल, वनस्पति एवं अन्य प्राकृतिक संसाधन शामिल है।

(सी) "बफर क्षेत्र" का अर्थ उस क्षेत्र से है जो नदी के बाढ़ मैदान से आगे है।

(डी) "आवाह" अथवा "आवाह क्षेत्र" में वह संपूर्ण भूमि क्षेत्र शामिल है जिसमें वर्षा, हिम अथवा बर्फ का अपवाह जल मार्ग के गंगा नदी अथवा इसकी उपनदियों में मिलने अथवा गंगा नदी अथवा इसकी उपनदियों में जल छोड़ने से पहले एक जल निकाय अथवा जल मार्ग में गिरता है।

(ई) "व्यावसायिक मछली पालन" का अर्थ गंगा नदी अथवा इसकी उपनदियों में नेट, जहर अथवा अन्य आधुनिक फिशिंग गेयर अथवा पद्धतियों द्वारा व्यावसायिक प्रयोजन से बड़े पैमाने पर मछली पालन से है।

(एफ) "सक्षम प्राधिकारी" का अर्थ केन्द्र सरकार से है।

(जी) "वनकटाव" का अर्थ विशेष रूप से गंगा नदी के आवाह क्षेत्र में वन क्षेत्र में कमी, विशेषतौर पर मानवजनित क्रियाकलापों द्वारा अथवा वन के वैज्ञानिक प्रबंधन के लिए नियोजित रूप से इस हटाने को छोड़कर वन में पेड़ों अथवा वनस्पति को हटाने से है।

(एच) "अवक्रमित वन" का अर्थ गंगा नदी अथवा इसकी उपनदियों के आस-पास आवाह क्षेत्र में मूल वन क्षेत्र अथवा वनस्पति घनत्व में कमी वाले वन से है।

(आई) "निर्देश" का अर्थ अधिनियम की धारा 5 के तहत जारी निर्देश से है और "निर्देश देने" का अर्थ इसी के अनुसार होगा।

(जे) "जिला गंगा समिति" का आशय, पैराग्राफ 53 में उल्लिखित जिला गंगा सुरक्षा समिति से है।

(के) "इंजीनियर्ड डायवर्जन" का अर्थ गंगा नदी अथवा इसकी उपनदियों के जल को नहरों अथवा अन्य इंजीनियरिंग संरचनाओं में अंतरित करने के लिए बनाई गई अथवा संस्थापित संरचना अथवा यंत्र से है।

(एल) "बाढ़ मैदान" का अर्थ गंगा नदी अथवा इसकी उपनदियों के ऐसे क्षेत्र से है जो इसके अधिकतम प्रवाह के संगत बाढ़ अथवा 100 वर्ष में एक बार आने वाली बाढ़ के समान बाढ़ के कारण दोनों ओर जल के अंदर आ जाता है।

(एम) "घाट" का अर्थ गंगा अथवा इसकी उपनदियों के तट पर ढलान वाले भाग से है जिसमें कृत्रिम रूप से निर्मित सीढ़ियां और गंगा नदी अथवा इसकी उपनदियों के जल तक मानव की सरल पहुंच के लिए प्रयुक्त भूमि के ढलान वाले क्षेत्र शामिल है और धार्मिक अथवा अन्य संबंधित प्रयोजन से ऐसे भागों का प्रयोग शामिल है।

(एन) "स्थानीय प्राधिकरण" में पंचायती राज संस्थाएं, नगरपालिकाएं, जिला बोर्ड, छावनी बोर्ड, नगर नियोजन प्राधिकरण अथवा जिला परिषद अथवा अन्य कोई निकाय अथवा प्राधिकरण, जिस भी नाम से जाना जाता हो, जिसे एक विशिष्ट स्थानीय क्षेत्र में आवश्यक सेवाएं देने हेतु अथवा नागरिक सेवाओं के नियंत्रण एवं प्रबंधन के लिए कानून द्वारा मान्यता दी गई हो।

(ओ) "राष्ट्रीय स्वच्छ गंगा मिशन" का अर्थ पैराग्राफ 31 में उल्लिखित प्राधिकरण है।

(पी) "अधिसूचना" का अर्थ सरकारी राजपत्र में प्रकाशित अधिसूचना से है और "अधिसूचित करने" का अर्थ इसी के अनुसार होगा।

(क्यू) "प्रदूषित पदार्थ" में ठोस अपशिष्ट शामिल होगा जिसमें पशुओं के शव, रसोई अथवा अस्तबल का अपशिष्ट, गोबर, कचरा, सड़ी हुई अथवा दुर्गंधयुक्त सामग्री और किसी भी प्रकार की गंदगी शामिल है जो सीवेज में नहीं आती।

(आर) "व्यक्ति" में निम्नलिखित शामिल है-

(i) एक व्यक्ति अथवा समूह अथवा व्यक्तियों का संघ शामिल किया गया हो अथवा नहीं;

(ii) कंपनी अधिनियम, 2013 (2013 का 18) के तहत स्थापित कंपनी;

(iii) किसी केन्द्रीय अथवा राज्य अधिनियम द्वारा स्थापित कोई निगम;

(iv) एक स्थानीय प्राधिकरण;

(V) उपर्युक्त उपखंडों में से किसी में भी न आने वाला प्रत्येक न्यायिक व्यक्ति।

(एस) "नदी तल" का अर्थ गंगा नदी अथवा इसकी उपनदियों के क्षेत्र के सूखे हिस्से से है और इसमें वह स्थान शामिल है जहां गंगा नदी अथवा इसकी उपनदियां बहती हैं जब वे जल से भर जाती हैं और गंगा नदी अथवा इसकी उपनदियों के किनारे स्थित भूमि शामिल है जो जल का सर्वाधिक प्रवाह होने पर अपने प्राकृतिक चैनल में जल को बनाए रखती है।

(टी) "नदी तल खेती" में जल के कम प्रवाह के समय गंगा नदी अथवा इसकी उपनदियों के नदी तल पर मौसमी कृषि अथवा खेती से है।

(यू) "गंगा नदी" धारा का अर्थ उत्तराखंड राज्य में 6 प्रमुख धाराओं की संपूर्ण लंबाई अर्थात अलकनंदा, धौलीगंगा, नंदाकिनी, पिंडर, मंदाकिनी और भागीरथी से है जो अपने मूल ग्लेशियर से विष्णु प्रयाग, नंद प्रयाग, कर्ण प्रयाग, रूद्र प्रयाग और देव प्रयाग में उनके संबंधित संगम तक है और नदी की मुख्य धारा भी इसमें शामिल है और उसके बाद प्रयागराज सहित गंगा सागर तक और इसकी सभी उपनदियां शामिल हैं।

(वी) "कूड़ा करकट" का अर्थ राख, टूटी हुई ईंटों, गारे, टूटे हुए कांच, धूल अथवा किसी प्रकार के अपशिष्ट और गंदगी से है।

(डब्ल्यू) "मिट्टी के खनन" का अर्थ सूखे चैनल बेल्ट, बाढ़ मैदान अथवा गंगा नदी अथवा इसकी उपनदियों के भाग से नदी में बड़े पैमाने पर मिट्टी को हटाने से है।

(एक्स) "सीवेज अपशिष्ट" का अर्थ किसी सीवरेज प्रणाली अथवा सीवेज निपटान कार्य के बहिस्राव से है और इसमें खुले नालों का सीवेज शामिल है।

(वाई) "सीवरेज स्कीम" का अर्थ ऐसी स्कीम से है जो एक स्थानीय प्राधिकरण भूमिगत बंद सीवर के माध्यम से जल को फ्लश करके सीवेज हटाने की प्रक्रिया शुरू करें।

(जेड) "अनुसूची" का अर्थ इस आदेश के साथ संलग्न अनुसूची है।

(जेडए) "विनिर्दिष्ट जिले" का अर्थ हिमाचल प्रदेश, उत्तराखंड, उत्तर प्रदेश, मध्य प्रदेश, छत्तीसगढ़, बिहार, झारखंड, हरियाणा, राजस्थान, पश्चिम बंगाल और राष्ट्रीय राजधानी क्षेत्र दिल्ली और ऐसे अन्य राज्य जिनमें इस आदेश में उल्लिखित गंगा नदी की प्रमुख उपनदियां स्थित हैं, में गंगा नदी अथवा इसकी उपनदियों के 15 किमी. के क्षेत्र में गंगा नदी के आस-पास स्थित प्रत्येक जिले के क्षेत्र से है।

(जेडबी) "राज्य गंगा समिति" का अर्थ पैरा 2 में उल्लिखित राज्यों में से प्रत्येक राज्य के लिए इस आदेश के तहत गठित राज्य गंगा संरक्षण, सुरक्षा एवं प्रबंधन समिति से है।

(जेडसी) राज्य गंगा नदी संरक्षण प्राधिकरण का अर्थ प्रत्येक राज्य में अधिनियम के तहत पूर्व गठित प्राधिकरण से है अर्थातः-

(i) पर्यावरण एवं वन मंत्रालय में दिनांक 8 फरवरी, 2010 की भारत सरकार की अधिसूचना संख्या का.आ. 287(अ) द्वारा गठित बिहार राज्य गंगा नदी संरक्षण प्राधिकरण।

(ii) पर्यावरण एवं वन मंत्रालय में दिनांक 30 सितंबर, 2009 की भारत सरकार की अधिसूचना संख्या का.आ. 2495(अ) द्वारा गठित झारखंड राज्य गंगा नदी संरक्षण प्राधिकरण।

(iii) पर्यावरण एवं वन मंत्रालय में दिनांक 30 सितंबर, 2009 की भारत सरकार की अधिसूचना संख्या का.आ. 1111(अ) द्वारा गठित उत्तराखंड राज्य गंगा नदी संरक्षण प्राधिकरण।

(iv) पर्यावरण एवं वन मंत्रालय में दिनांक 30 सितंबर, 2009 की भारत सरकार की अधिसूचना संख्या का.आ. 2493(अ) द्वारा गठित उत्तर प्रदेश राज्य गंगा नदी संरक्षण प्राधिकरण।

(v) पर्यावरण एवं वन मंत्रालय में दिनांक 30 सितंबर, 2009 की भारत सरकार की अधिसूचना संख्या का.आ. 2494(अ) द्वारा गठित पश्चिम बंगाल राज्य गंगा नदी संरक्षण प्राधिकरण।

(जेडडी) "धारा" में नदी, जल मार्ग (प्रवाहित हो रहे हों अथवा कुछ समय के लिए सूखे हों), अंतर्देशीय जल (प्राकृतिक अथवा कृत्रिम) और उपक्षेत्र जल शामिल है।

(जेडई) "गंगा नदी की उपनदियों" का अर्थ उन नदियों अथवा धाराओं से है जो गंगा नदी में प्रवाहित होती हैं और इनमें यमुना नदी, सोन नदी, महानंदा नदी, कोसी नदी, गंडक नदी, घाघरा नदी और महाकाली नदी तथा उनकी उपनदियां अथवा ऐसी अन्य नदियां जिन्हें राष्ट्रीय गंगा नदी संरक्षण, सुरक्षा एवं प्रबंधन परिषद इस आदेश के उद्देश्य से विनिर्दिष्ट करे, शामिल हैं।

2. इस आदेश में प्रयुक्त किए गए तथा परिभाषित नहीं किए गए शब्दों एवं पदों का अर्थ यदि पर्यावरण (सुरक्षा) अधिनियम, 1986 (1986 का 29) में परिभाषित किया गया है तो उनका अर्थ वही समझा जाएगा जो उक्त अधिनियम में दिया गया है।

4. गंगा नदी की सुरक्षा, प्रबंधन एवं संरक्षण के लिए उपाय करने हेतु अपनाए जाने वाले सिद्धांत- (1) गंगा नदी के संरक्षण, सुरक्षा एवं प्रबंधन के लिए उपाय करने हेतु निम्निलिखित सिद्धांत अपनाए जाएंगे अर्थातः-

(i) गंगा नदी को एक एकल प्रणाली के रूप में प्रबंधित किया जाएगा;

(ii) गंगा नदी के जल की रासायनिक, भौतिक एवं जीव विज्ञानीय गुणवत्ता को पुनःस्थापित करने एवं इस बनाए रखने का कार्य समयबद्ध ढंग से किया जाएगा;

(iii) गंगा नदी को पारिस्थितिकीय ढंग से सतत पद्धति में प्रबंधित किया जाएगा;

(iv) गंगा नदी में प्राकृतिक मौसमी विविधता में परिवर्तन किए बिना नदी में प्रवाह बनाए रखा जाएगा;

(v) गंगा नदी के देशान्तरीय, लेटरल तथा ऊर्ध्वाधर आयाम (कनेक्टिविटी) नदी प्रबंधन प्रक्रियाओं तथा पद्धतियों में शामिल किए जाएंगे;

(vi) सतही प्रवाह तथा उपसतही जल (भूजल) के बीच समग्र संबंध को पुनःस्थापित किया जाएगा एवं बनाए रखा जाएगा;

(vii) आवाह क्षेत्र में खोई प्राकृतिक वनस्पति को पुनः सृजित किया जाएगा एवं बनाए रखा जाएगा;

(viii) गंगा नदी बेसिन में जलीय एवं तटीय जैव-विविधता को पुनः सृजित एवं संरक्षित किया जाएगा;

(ix) प्रदूषण के स्रोत, दबाव को कम करने और इसके प्राकृतिक भूजल पुनर्भरण विशेषताओं को बनाए रखने के लिए गंगा नदी के तट और इसके बाढ़ मैदान को निर्माण मुक्त जोन बनाया जाएगा;

(x) संरक्षण, सुरक्षा एवं प्रबंधन में जनता की भागीदारी, किसी विनियम, मानक में संशोधन करना एवं लागू करने, संरक्षण, सुरक्षा एवं प्रबंधन के लिए बहिस्राव न्यूनीकरण योजना अथवा कार्यक्रम को प्रोत्साहन दिया जाए और गंगा नदी के संरक्षण, सुरक्षा एवं प्रबंधन की प्रक्रियाओं एवं पद्धतियों का अभिन्न हिस्सा बनाया जाएगा;

(2) राष्ट्रीय स्वच्छ गंगा मिशन देश के लोगों की आवश्यकताओं, प्रौद्योगिकी में उन्नयन तथा लोगों की सामाजिक-आर्थिक स्थिति को ध्यान में रखते हुए और राष्ट्रीय संयुक्त संस्तुति की समृद्ध विरासत के संरक्षण के लिए उपपैरा (1) के तहत विनिर्दिष्ट सिद्धांतों के अतिरिक्त सिद्धांत विनिर्दिष्ट कर सकता है।

5. गंगा नदी में जल का पारिस्थितिकीय प्रवाह बनाए रखा जाए- (1) प्रत्येक राज्य सरकार, यह सुनिश्चित करने का प्रयास करेगी कि पैरा के उप पैरा (iv) में दिए गए अनुसार गंगा नदी में हर समय जल का अबाधित प्रवाह बनाए रखा जाए।

(2) प्रत्येक राज्य सरकार भी गंगा नदी में इसकी पारिस्थितिकीय समग्रता को बनाए रखने के लिए विभिन्न मौसम में जल का पर्याप्त प्रवाह बनाए रखने के प्रयास करेगी और इस लक्ष्य को प्राप्त करने के लिए सभी संबंधित प्राधिकरण समयबद्ध ढंग से उचित कार्रवाई करेंगे।

(3) इस पैरा के प्रयोजन से जल के औसत प्रवाह का निर्धारण राष्ट्रीय स्वच्छ गंगा मिशन द्वारा गंगा नदी पर विनिर्दिष्ट बिन्दुओं पर विनिर्दिष्ट जल वैज्ञानिक प्रेक्षण केन्द्रों द्वारा किया जाएगा।

बशर्ते कि राष्ट्रीय स्वच्छ गंगा मिशन द्वारा पारिस्थितिकी को ध्यान में रखते हुए गंगा नदी पर विभिन्न बिन्दुओं के लिए नदी में जल का औसत प्रवाह निर्धारित किया जाए।

6. गंगा नदी और उसकी उप नदियों में पर्यावरणीय प्रदूषण की रोकथाम, नियंत्रण एवं कमी लाना

(1) कोई व्यक्ति गंगा नदी अथवा इसकी उपनदियों अथवा इसके तटों पर प्रत्यक्ष रूप से अथवा अप्रत्यक्ष रूप से अशोधित अथवा शोधित सीवेज अथवा सीवेज कीचड़ नहीं डालेगा;

बशर्ते कि जहां किसी स्थानीय प्राधिकरण के पास इस आदेश के लागू होने की तारीख को सीवेज अथवा कीचड़ के एकत्रण, भंडारण, ले जाने और निपटान के लिए सीवरेज स्कीम अथवा अवसंरचना नहीं है अथवा गंगा नदी अथवा इसकी उपनदियों के आस-पास के क्षेत्र में उपर्युक्त तारीख तक ऐसी अवसंरचना प्रचालन में न हों, ऐसा प्रत्येक स्थानीय प्राधिकरण इस आदेश के लागू होने की तारीख से राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट अवधि में स्थानीय प्राधिकरण के क्षेत्र में सीवेज के एकत्रण, भंडारण, ले जाने एवं निपटान के लिए ऐसी अवसंरचना विकसित करेगा अथवा ऐसी अवसंरचना प्रचालन में लाएगा।

(2) कोई व्यक्ति प्रत्यक्ष रूप से अप्रत्यक्ष रूप से गंगा नदी अथवा इसकी उपनदियों अथवा इनके तटों पर अशोधित अथवा शोधित व्यावसायिक बहिस्राव, औद्योगिक अपशिष्ट नहीं छोड़ेगा;

बशर्ते यह भी कि जहां किसी उद्योग अथवा औद्योगिक क्षेत्र प्रबंधन के पास इस आदेश के लागू होने की तारीख को औद्योगिक बहिस्राव शोधन स्कीम अथवा अवसंरचना न हो अथवा गंगा नदी अथवा इसकी उपनदियों के आस-पास के क्षेत्र में उपर्युक्त तारीख को ऐसी अवसंरचना प्रचालन में न हो, ऐसा प्रत्येक उद्योग अथवा औद्योगिक क्षेत्र प्रबंधन उद्योग अथवा औद्योगिक क्षेत्र प्रबंधन के कार्यक्षेत्र में इस आदेश के लागू होने की तारीख से राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट अवधि में व्यावसायिक बहिस्राव, औद्योगिक अपशिष्ट के एकत्रण, भंडारण, ले जाने एवं निपटान के लिए अवसंरचना विकसित करेगा अथवा ऐसी अवसंरचना प्रचालन में लाएगा।

(3) कोई व्यक्ति गंगा नदी में अथवा गंगा नदी या इसकी उपनदियों के तट अथवा इनके सक्रिय बाढ़ मैदानी क्षेत्र में आवासीय अथवा वाणिज्यिक अथवा औद्योगिक अथवा अन्य किसी प्रयोजन से स्थायी अथवा अस्थायी संरचना का निर्माण नहीं करेगा;

बशर्ते कि, अपवाद की स्थितियों जैसे प्राकृतिक आपदा अथवा पारंपरिक स्थलों पर धार्मिक आयोजनों के लिए राज्य गंगा समिति और जिला गंगा समिति के माध्यम से राष्ट्रीय स्वच्छ गंगा मिशन की पूर्व अनुमति से अस्थायी संरचनाएं बनायी जा सकती है;

बशर्ते यह भी कि इस आदेश के लागू होने से पहले गंगा नदी अथवा इसकी उपनदियों के तट अथवा सक्रिय बाढ़ मैदान में यदि कोई ऐसी संरचना बनाई गई है तो राष्ट्रीय स्वच्छ गंगा मिशन ऐसी संरचनाओं की समीक्षा करेगा ताकि यह जांच की जा सके कि ऐसी संरचनाएं गंगा नदी अथवा इसकी उपनदियों में जल के सतत प्रवाह को बाधित नहीं कर रही अथवा नदी में प्रदूषण नहीं फैला रही और यदि ऐसा है तो यह उन्हें हटाने की कार्रवाई कर सकता है।

(4) कोई व्यक्ति ऐसा कोई क्रियाकलाप अथवा किसी परियोजना अथवा प्रक्रिया अथवा क्रियाकलाप नहीं करेगा अथवा जारी रखेगा। जिससे गंगा नदी में प्रदूषण हो, चाहे यह क्रियाकलाप इस आदेश में उल्लिखित हो या न हो।

(5) राष्ट्रीय स्वच्छ गंगा मिशन का यह कर्तव्य होगा कि प्रत्येक विनिर्दिष्ट राज्य गंगा समिति अथवा विनिर्दिष्ट जिला गंगा संरक्षण समिति, स्थानीय प्राधिकरण और सभी अन्य प्राधिकरण तथा व्यक्ति गंगा नदी और इसकी उपनदियों के आस-पास के प्रत्येक गांव/नगर, शहर तथा अन्य क्षेत्रों में स्थानीय भाषा में रिपोर्टों में दी गई सूचना तथा उपर्युक्त उपायों का विभिन्न माध्यमों से व्यापक प्रचार करेंगे तथा जनता के ध्यान में लाएंगे।

7. गंगा नदी और इसकी सहायक नदियों के प्रदूषण के मामले में आपातकालीन उपाय- किसी दुर्घटना अथवा अनदेखे कार्य अथवा घटना के कारण गंगा नदी में कोई भी विषैला हानिकारक अथवा प्रदूषक कारक पाया जाता है अथवा प्रवेश किया है, और तत्काल कार्रवाई करने की आवश्यकता होती है, तो ऐसे कार्यों को करने के लिए तत्काल कार्रवाई शुरू करनी होगी अथवा

विनिर्दिष्ट राज्य गंगा समिति अथवा विनिर्दिष्ट जिला गंगा समिति अथवा स्थानीय प्राधिकरण अथवा कोई अन्य प्राधिकरण अथवा बोर्ड अथवा निगम द्वारा ऐसे कार्यों को करने हेतु निर्देश दिया जाएगा, चूंकि इसे निम्नलिखित सभी अथवा किसी उद्देश्य के लिए आवश्यक समझा जाए। अर्थात्

(क) प्रदूषक की उपस्थिति के कारण किसी प्रदूषण के उपशमन अथवा निपटान के लिए इस ढंग से जैसा कि विनिर्दिष्ट किया गया है, गंगा नदी से प्रदूषक सामग्री को हटाने की पद्धति और निपटाना के साथ साथ ऐसे कार्यों को करने के लिए यथा उपयुक्त समझा जाता है।

(ख) गंगा नदी में किसी भी विषैले, हानिकारक अथवा प्रदूषक सामग्री को छोड़ने से किसी व्यक्ति अथवा स्थानीय प्राधिकरण अथवा संबंधित अन्य प्राधिकरण अथवा बोर्ड अथवा निगम को नियंत्रित करने अथवा निषेध करने संबंधी निर्देश जारी करना।

(ग) इस प्रकार की आपातकालीन समस्या के समाधान के लिए कोई अतिरिक्त कार्य अथवा कार्य पद्धति शुरू करना जैसा भी आवश्यक हो।

8. निर्देश जारी करने की शक्ति- राष्ट्रीय स्वच्छ गंगा मिशन, इस आदेश के तहत अपनी शक्तियों और निष्पादन अथवा अपने कार्य पद्धतियों का प्रयोग कर सकता है, जिसे प्रदूषण का निवारण और गंगा नदी के संरक्षण, संरक्षा एवं प्रबंधन के लिए आवश्यक समझा जाए। संबंधित प्राधिकरण अथवा स्थानीय प्राधिकरण अथवा अन्य प्राधिकरणों अथवा बोर्ड अथवा निगम अथवा व्यक्ति को लिखित में अधिनियम के तहत ऐसे निर्देश जारी करना और वे ऐसे निर्देशों का पालन करने के लिए बाध्य होंगे।

व्याख्या- संदेह के निवारण के लिए एतद द्वारा घोषित किया जाता है कि इस धारा के तहत निर्देश जारी करने की शक्ति शामिल की जाती है लेकिन निर्देश देने की शक्ति को सीमित नहीं किया जाता है-

(क) किसी उद्योग, प्रचालन अथवा प्रक्रिया को बंद करना, निषेध अथवा विनियमन; अथवा

(ख) विद्युत अथवा जल की आपूर्ति अथवा अन्य किसी सेवा को रोकना अथवा विनियमन

(ग) इस आदेश अथवा उल्लिखित अधिनियम अथवा बनाए गए नियम अथवा इसके तहत जारी निर्देशों के विरोधी किसी कार्य को रोकना अथवा बंद करना।

(घ) इस आदेश अथवा उल्लिखित अधिनियम में विनिनिर्देष्ट उपायों का प्रभावी कार्यान्वयन

9. गंगा सुरक्षा लेखा परीक्षा- प्रत्येक विनिर्दिष्ट जिला गंगा समिति वार्षिक समय ढांचा के भीतर और ऐसे जिला के लिए गंगा नदी के क्षेत्र हेतु राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट किए जाने वाले प्रोटोकॉल के अनुसार गंगा सुरक्षा लेखा परीक्षकों द्वारा गंगा सुरक्षा लेखा परीक्षा करवाई जाएगी और विनिर्दिष्ट राज्य गंगा समिति तथा राष्ट्रीय स्वच्छ गंगा मिशन को इस संबंध में शुरू की गई सुधारात्मक कार्रवाई सहित इस सुरक्षा लेखा परीक्षा की रिपोर्ट की प्रति अग्रेषित करेगी, जिस पर उपयुक्त कार्रवाई की जाएगी, यदि आवश्यक हो।

10. गंगा नदी तथा इसकी सहायक नदियों में प्रदूषण की निगरानी किया जाना- (1) गंगा नदी तथा इसकी सहायक नदियों में प्रदूषण की निगरानी राष्ट्रीय स्वच्छ गंगा मिशन द्वारा स्वयं अथवा उपग्रह के चित्रों तथा अन्य दूरसंवेदी प्रौद्योगिकियों के उपयोग द्वारा विभिन्न राज्य और केन्द्र सरकारी अभिकरणों के साथ-साथ इसके द्वारा विनिर्दिष्ट किए जाने वाले आवधिक आधार पर वास्तविक केन्द्रों, ऑनलाइन निगरानी और स्वतंत्र अभिकरणों के माध्यम से निर्देशों द्वारा की जाएगी।

(2) उप-पैराग्राफ के प्रावधानों के बावजूद (1) केन्द्र सरकार गंगा तथा इसकी सहायक नदियों में ऊपर उल्लिखित प्रदूषण की निगरानी के लिए किसी अन्य तकनीक अथवा पद्धति, जिसे निर्देशों में विनिर्दिष्ट किया जा सके, को अपनाकर गंगा तथा इसकी सहायक नदियों में प्रदूषण की निगरानी के कार्य को किसी अन्य अभिकरण अथवा निकाय अथवा सीधे, प्रौद्योगिकी को अद्यतन करने के उद्देश्य से, सौंप सकती है।

11. गंगा नदी के संरक्षण, सुरक्षा और प्रबंधन संबंधी राष्ट्रीय परिषद का गठन - इस आदेश को लागू करने की तिथि से अधिनियम के उद्देश्यों तथा इस आदेश और उल्लिखित अधिनियम के तहत यथा विनिर्दिष्ट शक्तियों का उपयोग करने तथा कार्यों को करने के लिए गंगा नदी के संरक्षण, संरक्षा, प्रबंधन संबंधी राष्ट्रीय परिषद के नाम से (जिसे इस आदेश में इसके पश्चात् राष्ट्रीय गंगा परिषद कहा जाएगा) एक प्राधिकरण का गठन किया जाएगा।

12. राष्ट्रीय गंगा परिषद की संरचना- राष्ट्रीय गंगा परिषद में निम्नलिखित सदस्य शामिल होंगे, नामत:-	
(क) प्रधानमंत्री	अध्यक्ष, पदेन
(ख) केन्द्रीय जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री	उपाध्यक्ष, पदेन
(ग) केन्द्रीय पर्यावरण वन एवं जलवायु परिवर्तन मंत्री	सदस्य, पदेन
(घ) केन्द्रीय वित्त मंत्री	सदस्य, पदेन
(ङ) केन्द्रीय शहरी विकास मंत्री	सदस्य, पदेन
(च) केन्द्रीय विद्युत मंत्री	सदस्य, पदेन
(छ) केन्द्रीय विज्ञान एवं प्रौद्योगिकी मंत्री	सदस्य, पदेन
(ज) केन्द्रीय ग्रामीण विकास मंत्री	सदस्य, पदेन
(झ) केन्द्रीय पेयजल एवं स्वच्छता मंत्री	सदस्य, पदेन
(ञ) केन्द्रीय पोत परिवहन मंत्री	सदस्य, पदेन
(ट) केन्द्रीय पर्यटन राज्य मंत्री	सदस्य, पदेन
(ठ) उपाध्यक्ष, नीति आयोग	सदस्य, पदेन
(ड) मुख्यमंत्री, बिहार	सदस्य, पदेन
(ढ) मुख्यमंत्री, झारखंड	सदस्य, पदेन
(ण) मुख्यमंत्री, उत्तराखंड	सदस्य, पदेन
(त) मुख्यमंत्री, उत्तर प्रदेश	सदस्य, पदेन
(थ) मुख्यमंत्री, पश्चिम बंगाल	सदस्य, पदेन
(द) सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय-	सदस्य, पदेन
(ध) महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन	सदस्य-सचिव, पदेन

(2) राष्ट्रीय गंगा परिषद सदस्य के रूप में राष्ट्रीय गंगा परिषद में प्रतिनिधित्व नहीं करने वाले ऐसे राज्य के एक अथवा एक से अधिक मुख्यमंत्रियों को शामिल कर सकती है जहां गंगा नदी की प्रमुख सहायक नदियां है, जिससे गंगा नदी के जल की गुणवत्ता प्रभावित होने की संभावना है।

(3) राष्ट्रीय गंगा परिषद यदि आवश्यक समझे तो एक अथवा अधिक केन्द्रीय मंत्रियों को भी शामिल कर सकती है।

(4) राष्ट्रीय गंगा परिषद नदी संरक्षण, नदी पारिस्थितिकी और नदी प्रबंधन, जल विज्ञान, पर्यावरण अभियांत्रिकी, सामाजिक जागरूकता के क्षेत्र में तथा अन्य संबंधित क्षेत्रों के विशेषज्ञों तथा विशेषज्ञ संगठनों अथवा संस्थानों के साथ परामर्श कर सकती है।

(5) राष्ट्रीय गंगा परिषद का मुख्यालय नई दिल्ली में अथवा ऐसे किसी अन्य स्थान पर होगा, जैसा निर्धारित किया जाए।

(6) राष्ट्रीय गंगा परिषद का सचिवालय राष्ट्रीय स्वच्छ गंगा मिशन में होगा।

(7) केन्द्र सरकार में जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय नोडल मंत्रालय के रूप में कार्य करेगा।

13. राष्ट्रीय गंगा नदी बेसिन प्राधिकरण का विघटन- (1) पैराग्राफ 11 में राष्ट्रीय गंगा परिषद के गठन की तिथि को और से, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, नई दिल्ली की अधिसूचना का.आ. 2539(अ), दिनांक 29 सितम्बर, 2014 के द्वारा गठित राष्ट्रीय गंगा नदी बेसिन प्राधिकरण को विघटित माना जाएगा।

(2) विघटन से पहले राष्ट्रीय गंगा नदी बेसिन प्राधिकरण द्वारा किए गए अथवा छोड़े गए सभी कार्य अथवा शुरू की गई कार्रवाई अथवा खर्च की गई अथवा खर्च किए जाने हेतु प्राधिकृत किसी राशि को इस आदेश के समान प्रावधानों के तहत किया हुआ अथवा शुरू किया जाना माना जाएगा।

14. गंगा नदी के पर्यवेक्षण, निर्देशन और नियंत्रण का कार्य राष्ट्रीय गंगा परिषद को सौंपना- गंगा नदी के पर्यवेक्षण, निर्देशन, विकास और नियंत्रण तथा गंगा नदी में पर्यावरण प्रदूषण के संरक्षण, रोकथाम, नियंत्रण और निवारण के लिए संपूर्ण नदी बेसिन (वित्तीय एवं प्रशासनिक मामलों सहित) तथा इसकी प्राकृतिक और मूल स्थिति का संरक्षण नदी में जल के पर्याप्त बहाव की निरंतरता और इसके साथ जुड़े मामलों के लिए राष्ट्रीय गंगा परिषद, इस आदेश में शामिल किसी भी चीज के बावजूद, संपूर्ण रूप से जिम्मेवार मानी जाएगी।

15. राष्ट्रीय गंगा परिषद का क्षेत्राधिकार- गंगा नदी के संरक्षण, संरक्षा और प्रबंधन संबंधी राष्ट्रीय परिषद का क्षेत्राधिकार पैराग्राफ 2 में दिए गए क्षेत्र तक होगा।

16. गंगा नदी के संरक्षण, संरक्षा और प्रबंधन संबंधी राष्ट्रीय परिषद की बैठक-

(1) राष्ट्रीय गंगा परिषद अपनी बैठकों सहित अपने कार्य को करने के लिए अपनी स्वयं की प्रक्रिया का विनियमन कर सकती है।

(2) राष्ट्रीय गंगा परिषद के अध्यक्ष बैठक की अध्यक्षता करेंगे और उनकी अनुपस्थिति में राष्ट्रीय गंगा परिषद की बैठकों की अध्यक्षता उपाध्यक्ष करेंगे और इसके कार्यव्यवहार को आगे बढ़ाएंगे।

(3) उपाध्यक्ष के पास अगली बैठक में संपुष्टि के शर्ताधीन परिषद की दो बैठकों के आयोजन के बीच में परिषद के उद्देश्य को प्राप्त करने हेतु राष्ट्रीय गंगा परिषद के लिए आवश्यक निर्णय लेने की शक्ति होगी।

(4) राष्ट्रीय गंगा परिषद अपने विवेक से प्रत्येक वर्ष कम से कम एक अथवा अधिक बैठकें आयोजित कर सकती है।

17. प्राधिकरण के रूप में गंगा नदी संबंधी अधिकार प्राप्त कार्यबल का गठन- (1) इस आदेश को जारी करने की तिथि से अधिनियम के उद्देश्यों तथा इस आदेश और उल्लिखित अधिनियम के तहत यथा विनिर्दिष्ट शक्तियों का उपयोग करने तथा कार्यों को करने के लिए गंगा नदी संबंधी अधिकार प्राप्त कार्यबल के नाम से एक प्राधिकरण का गठन किया जाएगा।

2 गंगा नदी संबंधी अधिकार प्राप्त कार्यबल में निम्नलिखित शामिल हैं, नामत:-
(क) केन्द्रीय जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री अध्यक्ष, पदेन
(ख) केन्द्रीय जल संसाधन, नदी विकास और गंगा संरक्षण राज्य मंत्री उपाध्यक्ष, पदेन
(ग) सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण सदस्य, पदेन
(घ) सचिव, वित्त मंत्रालय (व्यय विभाग) सदस्य, पदेन
(ङ) सीईओ, नीति आयोग सदस्य, पदेन
(च) मुख्य सचिव, उत्तराखंड राज्य सदस्य, पदेन
(छ) मुख्य सचिव, उत्तर प्रदेश राज्य सदस्य, पदेन
(ज) मुख्य सचिव, बिहार राज्य सदस्य, पदेन
(झ) मुख्य सचिव, झारखंड राज्य सदस्य, पदेन
(ञ) मुख्य सचिव, पश्चिम बंगाल राज्य सदस्य, पदेन
(ट) महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन सदस्य, सचिव

(3) गंगा नदी संबंधी अधिकार प्राप्त कार्यबल, एक अथवा एक से अधिक केन्द्रीय मंत्रालयों के सचिवों अथवा संबंधित अन्य किसी राज्य के मुख्य सचिव को सदस्य के रूप में शामिल कर सकती है, यदि आवश्यक समझा जाए।

(4) गंगा नदी संबंधी अधिकार प्राप्त कार्यबल अपने विवेकानुसार कम से कम प्रत्येक तीन महीने में एक अथवा इससे अधिक बैठकें आयोजित करेगा।

(5) केन्द्र सरकार, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में गंगा संबंधी अधिकार प्राप्त कार्यबल को प्रशासनिक और तकनीकी सहायता उपलब्ध कराएगी और यह मंत्रालय ऐसी प्रशासनिक और तकनीकी सहायता देने के उद्देश्य हेतु नोडल मंत्रालय होगा।

(18) गंगा नदी संबंधी अधिकार प्राप्त कार्यबल के कार्य और शक्तियां-

(1) गंगा नदी संबंधी अधिकार प्राप्त कार्यबल गंगा नदी और इसकी सहायक नदियों के संरक्षण, संरक्षा और प्रबंधन से संबंधित सभी मामलों में समन्वय करेगा और सलाह देगा।

(2) खासकर और उप-पैराग्राफ (1) के प्रावधानों के पूर्वाहग्रह के बिना गंगा नदी संबंधी अधिकार प्राप्त कार्यबल के कार्य और शक्तियों में गंगा नदी के संरक्षण, सुरक्षा और प्रबंधन से संबंधित निम्नलिखित मामलों में से सभी अथवा किसी एक के संबंध में उपायों को शामिल किया जा सकता है। अर्थात्-

(क) यह सुनिश्चित करना कि संबंधित मंत्रालय, विभागों और राज्य सरकारों के पास-

(i) गंगा नदी के संरक्षण और परिरक्षण के उद्देश्य को प्राप्त करने के लिए खास गतिविधियों, उद्देश्यों और समयबद्धता सहित एक कार्य योजना है

(ii) इसकी कार्य योजनाओं के कार्यान्वयन की निगरानी हेतु एक तंत्र है

(ख) समयबद्ध आधार पर इसकी कार्य योजनाओं के कार्यान्वयन के लिए संबंधित मंत्रालयों, विभागों और राज्य सरकारों के बीच समन्वय।

(ग) कार्यान्वयन प्रक्रिया की निगरानी, बाधाओं को को दूर करना, शीघ्र कार्यान्वयन सुनिश्चित करने के लिए आवश्यक सुझाव और निर्णय लेना।

(घ) घरेलू और विदेशी सहायता के माध्यम से वित्त पोषित परियोजनाओं सहित नमामि गंगे

(ङ) गंगा नदी के संरक्षण और संरक्षा तथा प्रबंधन के उद्देश्य को प्राप्त करने के लिए यथा आवश्यक समझे गए ऐसे अन्य कार्यों को करना अथवा यथा आवश्यक समझी गई शक्तियों का प्रयोग करना अथवा केन्द्र सरकार द्वारा सौंपा गया हो अथवा राष्ट्रीय गंगा परिषद द्वारा विनिर्दिष्ट कार्यों को करना।

19. एक हजार करोड़ रूपए के मूल्य से अधिक की परियोजनाओं के लिए अनुमोदन

(1) गंगा नदी संबंधी अधिकार प्राप्त कार्यबल, एक हजार करोड़ रूपए के मूल्य से अधिक की प्रत्येक परियोजना के अनुमोदन हेतु जिम्मेवार होगा, समय-समय पर यथा संशोधित।

(2). गंगा नदी संबंधी अधिकार प्राप्त कार्यबल उप-पैराग्राफ (1) के उद्देश्य हेतु इनके सदस्यों के बीच एक अधिकारियों की उप-समिति गठन कर सकता है।

20. विनिर्दिष्ट राज्य गंगा संरक्षण संरक्षा एवं प्रबंधन समितियों का प्राधिकरणों के रूप में गठन तथा इनका संघठन- इस आदेश के लागू होने की तारीख से पैरा 2 में दिए गए अनुसार प्रत्येक राज्य में राज्य गंगा संरक्षण, संरक्षा एवं प्रबंधन समिति नामक एक प्राधिकरण गठित किया जाएगा। जिसमें इस आदेश तथा अधिनियम विनिर्दिष्ट शक्तियों का प्रयोग करने तथा कार्यों का निष्पादन करने के लिए अनुसूची में विनिर्दिष्ट किए गए अनुसार एक अध्यक्ष और सदस्य शामिल होंगे।

21. राज्य गंगा समिति की बैठकें– (1) **प्रत्येक** विनिर्दिष्ट राज्य गंगा समिति अपनी बैठकों सहित अपने कार्यों को करने के लिए अपनी स्वयं की प्रक्रिया का विनियमन कर सकती है।

(2) प्रत्येक राज्य गंगा समिति 3 महीने की अवधि में कम से कम अपनी एक बैठक करेगी।

(3) विनिर्दिष्ट राज्य गंगा समिति के अध्यक्ष इसकी बैठकों की अध्यक्षता करेंगे और उनकी अनुपस्थिति में उल्लिखित समिति अपना उपाध्यक्ष का चुनाव करेंगे, जो विनिर्दिष्ट राज्य गंगा समिति की बैठकों की अध्यक्षता करेंगे और इसके कार्य व्यवहार को आगे बढ़ाएंगे।

22. समिति का अधीक्षण, निर्देशन एवं नियंत्रण- गंगा नदी और इसकी सहायक नदियों में संरक्षण, संरक्षा पर्यावरणीय प्रदूषण की रोकथाम, नियंत्रण एवं कमी लाने के उद्देश्य से इस आदेश में किए गए किसीभी प्रावधान के बावजूद जिला गंगा समितियों का अधीक्षण निर्देशन एवं नियंत्रण राज्य गंगा समिति के पास होगा जिससे गंगा नदी प्राकृतिक एवं मूल स्थिति का संरक्षण किया जा सके और संबंधित राज्यों में गंगा नदी के संरक्षण एवं प्रबंधन के लिए गंगानदी में जल का सतत एवं पर्याप्त प्रवाह सुनिश्चित किया जा सके ।

23. राज्य समिति के निर्णय बाध्यकारी होंगे--- विनिर्दिष्ट राज्य गंगा समिति की बैठकों में लिए गए निर्णय इस आदेश में निहित किसी भी मामले के बावजूद प्रत्येक जिला गंगा समिति और प्रत्येक स्थानीय प्राधिकरण अथवा अन्य प्राधिकरण अथवा बोर्ड अथवा ऐसे निर्णय में संदर्भित व्यक्ति पर लागू होंगे और वे राज्य गंगा समिति के निर्णयों का अनुपालन करेंगे।

24. राज्य गंगा समितियों के अधिकार, कर्तव्य और कार्य- (1) प्रत्येक राज्य गंगा समिति को इस अधिनियम के प्रावधानों तथा उसके तहत बनाए गए नियमों अथवा उसके तहत जारी निर्देशों तथा इस आदेश के प्रावधानों में निर्धारित नियमों के शर्ताधीन पैरा 6, 7 और 8 में उल्लिखित उपायों सहित ऐसे सभी उपायों जो वह गंगा नदी में प्रभावी प्रदूषण निवारण और नदी के संरक्षण हेतु तथा राष्ट्रीय गंगा परिषद तथा राष्ट्रीय स्वच्छ गंगा मिशन के निर्णयों को लागू करने हेतु आवश्यक अथवा अनिवार्य समझे, को करने का अधिकार होगा।

(2) राज्य गंगा समिति राष्ट्रीय गंगा परिषद और राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विभिन्न कार्यक्रम और परियोजनाएं कार्यान्वित करेगी।

(3) विशेषकर और उप-पैरा (1) और (2) के प्रावधानों की सामान्यता के पूर्वाग्रह के बिना इन उपायों में निम्नलिखित सभी अथवा इनमें से कोई मामला शामिल किया जा सकता है अर्थात्:-

(क) सीवरेज अवसंरचना के संवर्धन, आवाह क्षेत्र सुधार, बाढ़ मैदानों की सुरक्षा, जन जागरूकता फैलाने तथा राज्य स्तरीय अन्य उपायों और गंगा नदी में उसकी जल गुणवत्ता बरकरार करने के लिए उसमें प्रदूषण निवारण, नियंत्रण और कम करने सहित गंगा नदी के संरक्षण संबंधी कार्यों का समन्वय और कार्यान्वयन, तथा नदी इकोलॉजी और संबंधित राज्य में प्रबंधन संबंधी अन्य उपाय करना;

(ख) संबंधित राज्य में नदी बेसिन प्रबंधन योजना का कार्यान्वयन

(ग) संबंधित राज्य में गंगा नदी में न्यूनतम इकोलॉजी प्रवाह को बरकरार रखना और तत्संबंधी कार्य।

(घ) इस आदेश के तहत अपने अधिकारों के प्रयोग और कार्यों के निष्पादन हेतु अधिनियम की धारा 10 के अंतर्गत प्रवेश एवं निरीक्षण तथा धारा 11 के अंतर्गत नमूना लेने का अधिकार;

(4) राज्य गंगा समिति को पैरा 7 में रेखांकित मुद्दों पर निर्देश देने का अधिकार होगा।

(5) राज्य गंगा समिति को पैरा समिति को अधिनियम की धारा 5 के तहत निर्देश देने का अधिकार होगा।

(6) राज्य गंगा समिति के अधिकार और कार्य अधिनियम, के प्रावधानों के अनुरूप न होते पर, किसी केन्द्रीय अथवा राज्य अधिनियम के तहत राज्य सरकार को सौंपे गए किसी अधिकार के पूर्वाग्रह से मुक्त होंगे।

25. जिला गंगा समितियों की योजनाओं और कार्यक्रमों के निष्पादन की निगरानी- प्रत्येक विनिर्दिष्ट राज्य गंगा समिति अपनी सभी जिला गंगा सुरक्षा समितियों तथा अन्य प्राधिकारियों की योजनाओं, कार्यक्रमों और परियोजनाओं के निष्पादन की निगरानी करेगी और तत्संबंधी प्रगति रिपोर्ट राष्ट्रीय स्वच्छ गंगा मिशन को सौंपेगी।

26. सभी जिला गंगा समितियों की समेकित रिपोर्टें तैयार करना और तत्संबंधी सुधारात्मक उपाय करना--- (i) प्रत्येक राज्य गंगा समिति सभी जिला गंगा सुरक्षा समितियों, स्थानीय प्राधिकरणें अथवा अन्य प्राधिकरणों अथवा बोर्ड अथवा निगम अथवा व्यक्ति द्वारा प्रस्तुत प्रत्येक तिमाही की समेकित रिपोर्ट तैयार करेगी जिसमें गंगा नदी और उसकी सहायक नदियों की सीमा में आने वाले प्रत्येक विनिर्दिष्ट जिले का उल्लेख होगा।

(क) उनके द्वारा कार्यान्वित की जा रही योजनाओं की स्थिति और उनके द्वारा किए गए उपाय तथा गंगा नदी और उसकी सहायक नदियों की दशा के विषय में कोई अन्य कार्य;

(ख) प्रत्येक विनिर्दिष्ट जिले में गंगा नदी और उसकी सहायक नदियों में जल गुणवत्ता तथा तत्संबंधी सुधारात्मक कार्रवाई;

(ग) प्रत्येक विनिर्दिष्ट जिले में गंगा नदी में प्रवाह में कोई अवरोध तथा तत्संबंधी कारण;

(घ) जिला गंगा समिति अथवा स्थानीय प्राधिकरणों अथवा अन्य प्राधिकारियों को की गई शिकायतों के समाधान के लिए किए गए उपाय;

(ङ) प्रत्येक विनिर्दिष्ट जिले में गंगा सुरक्षा लेखापरीक्षा द्वारा की गई कोई प्रतिकूल रिपोर्ट;

(च) गंगा नदी उसकी सहायक नदियों की दशा के संबंध में कोई अन्य सूचना।

(2) उप-पैरा (1) में उल्लिखित रिपोर्ट तत्संबंधी सुधारात्मक उपायों सहित वर्ष की समाप्ति के एक माह के भीतर राष्ट्रीय स्वच्छ गंगा मिशन को सौंपी जाएगी।

27. गंगा सुरक्षा लेखा परीक्षा का आयोजन और राज्य समितियों द्वारा ऐसी लेखा परीक्षा रिपोर्ट प्रस्तुत करना--- (1) राज्य गंगा समितियों का यह कर्तव्य होगा कि वे जिला गंगा सुरक्षा समितियों द्वारा गंगा लेखा परीक्षा की रिपोर्ट तत्संबंधी की गई सुधारात्मक कार्रवाई सहित राष्ट्रीय स्वच्छ गंगा मिशन को प्रस्तुत करें तथा उसे सार्वजनिक क्षेत्र में उपलब्ध भी कराएं और अपनी वेबसाइट पर भी दर्शाएं।

(2) गंगा सुरक्षा लेखा परीक्षा में ये विवरण शामिल किए जाएंगे और राष्ट्रीय स्वच्छ गंगा मिशन द्वारा जारी अधिसूचना के अनुसार विनिर्दिष्ट अंतरालों (इस आदेश में उल्लिखित अन्यथा सुरक्षित) पर यथा निर्धारित ढंग से लेखा परीक्षा की जाएगी।

28. राज्य गंगा समिति का नोडल अभिकरण होना--- राज्य गंगा समिति, राज्य में इस आदेश के प्रावधानों के कार्यान्वयन तथा गंगा नदी और उसकी सहायक नदियों में प्रदूषण के प्रभावी निवारण तथा नदी का संरक्षण, सुरक्षा एवं प्रबंधन के लिए राज्य व्यापी नोडल अभिकरण होगी।

29. राष्ट्रीय गंगा परिषद तथा राष्ट्रीय स्वच्छ गंगा मिशन के निर्देश राज्य गंगा समिति पर बाध्यकारी होंगे---- प्रत्येक राज्य गंगा समिति इस आदेश के प्रावधानों को अनदेखा करने के पूर्वाग्रह के बिना इस आदेश के तहत अपने अधिकारों का प्रयोग अथवा कार्यों का निष्पादन करते समय वह ऐसे निर्णयों अथवा निर्देशों (तकनीकी और प्रशासनिक मामलों से संबंधित होने वाले निर्देशों सहित) जो राष्ट्रीय परिषद तथा राष्ट्रीय स्वच्छ गंगा मिशन समय-समय पर गंगा नदी में प्रदूषण निवारण तथा उसके संरक्षण, सुरक्षा एवं प्रबंधन के लिए उसे लिखित में दिए जाएं, का पालन करेगी।

30. राज्य गंगा नदी संरक्षण प्राधिकरणों और राज्य कार्यकारी समितियों का विघटन— (1) राज्य गंगा समितियों के गठन की तारीख से, इस आदेश के लागू होने से पहले गठित संबंधित गठित संबंधित राज्य गंगा नदी संरक्षण प्राधिकरणों के साथ-साथ राज्य कार्यकारी समितियों को विघटित हो गया माना जाएगा।

(2) ऐसे विघटन से पहले, उप-पैराग्राफ (1) के अंतर्गत प्राधिकरणों और समितियों द्वारा किए गए अथवा हटा दिए जाने वाले सभी कार्यों अथवा की गई कार्रवाई अथवा खर्च की गई राशि अथवा खर्च के लिए प्राधिकृत राशि को निष्पादन कर लिया माना जाएगा अथवा इस आदेश के संगत प्रापधानों के तहत ले लिया गया माना जाएगा।

31. एक प्राधिकरण के रूप में राष्ट्रीय स्वच्छ गंगा मिशन का गठन- (1) इस आदेश के लागू होने के तारीखसे सोसाइटी पंजीकरण अधिनियम, 1860 (1860 का 21) के अंतर्गत पंजीकृत एक सोसाइटी राष्ट्रीय स्वच्छ गंगा मिशन अधिनियम के उद्देश्य से और इस आदेश तथा अधिनियम और इसके तहत बनाए गए नियमों अथवा जारी किए गए निर्देशों के अंतर्गत विनिर्दिष्ट किए गए अनुसार शक्तियों का प्रयोग करने तथा कार्यो का निष्पादन के करने के लिए इस अधिनियम के अंतर्गत इसी नाम से गठित एक प्राधिकरण होगा।

(2) राष्ट्रीय स्वच्छ गंगा मिशन का संघटन पैरा 35 में दिए गए अनुसार होगा।

32. राष्ट्रीय स्वच्छ गंगा मिशन के प्रचालन का क्षेत्र- राष्ट्रीय स्वच्छ गंगा मिशन के प्रचालन का क्षेत्र पैराग्राफ 2 में रूपरेखा दिया गया क्षेत्र होगा ।

33. राष्ट्रीय स्वच्छ गंगा मिशन नोडल एजेंसी होगा --- इस आदेश के प्रावधानों के राष्ट्र व्यापी कार्यान्वयन तथा प्रदूषण के प्रभावी उपशमन और गंगा नदी तथा उसकी उप-नदियों के पुनरूद्धार, संरक्षण और प्रबंधन के लिए राष्ट्रीय स्वच्छ गंगा मिशन एक नोडल एजेंसी होगा ।

34. एक अधिकार प्राप्त संगठन के रूप में राष्ट्रीय स्वच्छ गंगा मिशन- राष्ट्रीय स्वच्छ गंगा मिशन दो स्तरीय प्रबंधन के साथ एक अधिकार प्राप्त संगठन होगा जिसके पास इस आदेश में विनिर्दिष्ट किए गए अनुसार प्रशासनिक, मूल्यांकन एवं अनुमोदन की शक्तियां होंगी और कर्तव्य कार्य तथा शक्तियां होगी।

35. राष्ट्रीय स्वच्छ गंगा मिशन का संघटन:- राष्ट्रीय स्वच्छ गंगा मिशन टू-टीयर निगरानी संरचना होगी और इसमें गर्वनिंग परिषद और कार्यकारी समितियां शामिल होंगी

(1) गवर्निंग परिषद में निम्नलिखित सदस्य शामिल होंगे नामत:

(क)	राष्ट्रीय स्वच्छ गंगा मिशन के महा निदेशक	अध्यक्ष पदेन
(ख)	संयुक्त सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय	सदस्य पदेन
(ग)	संयुक्त सचिव, शहरी विकास मंत्रालय	सदस्य पदेन
(घ)	संयुक्त सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय	सदस्य पदेन
(ङ)	संयुक्त सचिव, व्यय विभाग	सदस्य पदेन
(च)	नीति आयोग के प्रतिनिधि (संयुक्त सचिव के स्तर से कम कम न हो)	सदस्य पदेन
(छ)	अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड	सदस्य पदेन
(ज)	प्रधान सचिव, शहरी विकास, बिहार सरकार	सदस्य पदेन
(झ)	प्रधान सचिव, शहरी विकास, झारखंड सरकार	सदस्य पदेन
(ञ)	प्रधान सचिव, शहरी विकास, उत्तर प्रदेश सरकार	सदस्य पदेन
(ट)	प्रधान सचिव, पेयजल, उत्तराखंड सरकार	सदस्य पदेन
(ठ)	प्रधान सचिव, शहरी विकास, पश्चिम बंगाल सरकार	सदस्य पदेन
(ड)	ऐक्जीक्यूटिव ऑफिसर (डिप्टी डीजी), राष्ट्रीय स्वच्छ गंगा मिशन	सदस्य पदेन
(ढ)	ऐक्जीक्यूटिव डायरेक्टर (तकनीकी), राष्ट्रीय स्वच्छ गंगा मिशन	सदस्य पदेन
(ण)	ऐक्जीक्यूटिव डायरेक्टर (वित्त), राष्ट्रीय स्वच्छ गंगा मिशन	सदस्य पदेन
(त)	ऐक्जीक्यूटिव डायरेक्टर (परियोजना), राष्ट्रीय स्वच्छ गंगा मिशन	सदस्य पदेन
(थ)	ऐक्जीक्यूटिव डायरेक्टर (प्रशासन), राष्ट्रीय स्वच्छ गंगा मिशन	सदस्य-सचिव

(2) गर्वनिंग परिषद में से गठित की गई कार्यकारिणी समिति में निम्नलिखित सदस्य शामिल होंगे नामत:-

(क) महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन-अध्यक्ष पदेन

(ख) संयुक्त सचिव, व्यय विभाग-सदस्य पदेन

(ग) नीति आयोग के प्रतिनिधि (संयुक्त सचिव के स्तर का) -सदस्य पदेन

(घ) संबंधित राज्य (राज्यों) के प्रधान सचिव-सदस्य पदेन

(ङ) ऐक्जीक्यूटिव अधिकारी (डिप्टी डीजी), राष्ट्रीय स्वच्छ गंगा मिशन - सदस्य पदेन

(च) ऐक्जीक्यूटिव डायरेक्टर (वित्त) -सदस्य पदेन

(छ) ऐक्जीक्यूटिव डायरेक्टर (तकनीकी) -सदस्य पदेन

(ज) ऐक्जीक्यूटिव डायरेक्टर (परियोजनाएं) -सदस्य पदेन

(3) महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन यदि आवश्यक समझते हैं तो कार्यकारी समिति, गर्वनिंग परिषद के अन्य कोई सदस्य के साथ काम कर सकते है।

(4) गर्वनिंग परिषद अपने सदस्यों में से एक उप-समिति का गठन कर सकती है और परियोजना के मूल्यांकन हेतु कुछ तकनीकी विशेषज्ञों के साथ भी कार्य कर सकते हैं।

(5) संबंधित राज्यों के प्रतिनिधि उप-समिति के सदस्य होंगे।

(6) गवर्निंग काउंसिल के पास आधे सदस्यों का कोरम होना चाहिए ।

36. (1) 1000 करोड़ रूपये तक के सभी अनुमोदन ईसी में निहित होंगे । इसके बदले में ईसी तीन महीने में कम से कम एक बार जीसी को रिपोर्ट करेंगे ।

(2) तकनीकी विशेषज्ञों/या मान्यता प्राप्त संस्थाना या भारतीय तकनीकी संस्थानों के कंसॉर्टियम द्वारा परियोजना के तृतीय पक्ष मूल्यांकन के पूर्ण होने के पश्चात जीसी की उप समिति परियोजना का मूल्यांकन करेगी ।

(3) तृतीय पक्ष, तकनीकी मूल्यांकन उनके मूल्य को ध्यान में न रखते हुए सभी परियोजनाओं के लिए होगा ।

37. राष्ट्रीय स्वच्छ गंगा मिशन के महानिदेशक और कार्यकारी निदेशक की नियुक्ति

(1) राष्ट्रीय स्वच्छ गंगा मिशन के महानिदेशक की नियुक्ति केन्द्र सरकार द्वारा की जाएगी। महानिदेशक का पद भारत सरकार के अपर सचिव अथवा सचिव के समकक्ष होगा। नियुक्ति की शर्तें केन्द्र सरकार द्वारा निर्धारित की जाएंगी।

(2) कार्यकारी निदेशक, वित्त की नियुक्ति निर्धारित भर्ती नियमों के अनुसार प्रतिनियुक्ति के आधार पर केन्द्र सरकार की संगठित लेखा सेवाओं के अधिकारियों में से की जाएगी जिसका पद भारत सरकार के संयुक्त सचिव के समकक्ष होगा।

(3) राष्ट्रीय स्वच्छ गंगा मिशन में प्रशासन और परियोजनाओं के लिए अलग-अलग कार्यकारी निदेशक का कम से कम एक पद होगा जिसका ओहदा भारत सरकार के संयुक्त सचिव के समकक्ष।

(4) कार्यकारी निदेशको में से एक को राष्ट्रीय स्वच्छ गंगा मिशन को उप महानिदेशक के रूप में पदनामित किया जाएगा, जिसकी नियुक्ति केन्द्र सरकार द्वारा की जाएगी।

(5) कार्यकारी समिति को कोई भी मनोनीत सदस्य का स्तर भारत सरकार के संयुक्त सचिव की श्रेणी से कम नहीं होगा।

38. (1) राष्ट्रीय स्वच्छ गंगा मिशन के कर्त्तव्य : राष्ट्रीय स्वच्छ गंगा मिशन के निम्नलिखित कर्त्तव्य होंगे-

(i) इस आदेश के पैराग्राफ 5 में दिए गए सिद्धांतों और उसमें दिए गए प्रावधानों का अनुसरण करना,

(ii) राष्ट्रीय गंगा परिषद के निर्णयों और निदेशों का अनुपालन करना और इसके द्वारा अनुमोदित गंगा बेसिन प्रबंधन योजना का राष्ट्रीय गंगा परिषद के निर्देशानुसार कार्यान्वयन करना,

(iii) समयबद्ध तरीके से नदी गंगा परिषद के पुनरूद्धार और संरक्षण के लिए सभी कार्यकलापों को समन्वित करना ।

(iv) सभी अन्य कार्य करना अथवा कुछ कार्यों को नहीं करना जो गंगा नदी और इसकी उप नदियों के पुनरूद्धार और संरक्षण के लिए आवश्यक हों ।

39. राष्ट्रीय स्वच्छ गंगा मिशन के कार्य..... (1) इस आदेश के प्रावधानों के पूर्वाग्रह के बिना राष्ट्रीय स्वच्छ गंगा मिशन निम्नलिखित की पहचान करेगी अथवा पहचान का कारण बनेगी ।

(क) सीवरेज और औद्योगिक अपशिष्ट, शवों को जलाने और गाड़ने तथा पशुओं के अवशेषों के निपटान और वाणिज्यिक, मनोरंजन और धार्मिक कार्यकलापों से खतरे सहित गंगा और उसकी उप नदियों के पास जिले के प्रत्येक गांव और कस्बे में गंगा नदी के लिए विशिष्ट खतरे ।

(ख) गंगा नदी और इसकी उप-नदियों के पास ऐसे सभी जिलों के प्रत्येक गांव और कस्बे में प्रत्येक गांव में ऐसे खतरों का सामना करने के लिए अपेक्षित उपायों के प्रकार ।

(ग) वे विशिष्ट क्षेत्र जहां गंगा नदी और इसकी उप-नदियों के संरक्षण और संरक्षा के लिए ऐसे उपचारात्मक कार्रवाई की जानी अपेक्षित है ।

(घ) वे उपाय, जो शोधित जल के पुन: उपयोग के लिए आवश्यक होंगे तथा केन्द्र सरकार के मंत्रालयों जैसे रेलवे, पॉवर और पेट्रोलियम, प्राकृतिक गैस आदि राज्य सरकारों, केन्द्र और राज्य सरकार के स्वायत्त निकायों, मान्यता प्राप्त संस्थानों और सभी अन्य संगठनों के साथ समझौता ज्ञापन करना, जो राष्ट्रीय स्वच्छ गंगा मिशन सही समझे ।

(2) राष्ट्रीय स्वच्छ गंगा मिशन, गंगा नदी और इसकी उप-नदियों के पास ऐसे विनिर्दिष्ट जिलों के प्रत्येक गांव और कस्बे में गंगा नदी और इसकी उप-नदियों के संरक्षण और संरक्षा के लिए अन्य वस्तुओं में लागत, समयबद्धता और उत्तरदायित्वों के आवंटन के साथ गंगा नदी बेसिन प्रबंधन योजना बनाएगा अथवा बनाने का कारण, बनेगा और इसके लिए परियोजनाओं का कार्यान्वयन करेगा।

(3) राष्ट्रीय स्वच्छ गंगा मिशन निम्नलिखित कार्य करेगा :-

(क) जल गुणवत्ता सुनिश्चित करने तथा पर्यावरण रूप से स्थायी संरक्षण, गंगा नदी और उसकी उप-नदियों का संरक्षण और प्रबंधन और इसे अधिसूचित करना तथा पर्याप्त पारिस्थितिकीय प्रवाह को बनाए रखने के लिए आवश्यक सभी उपायों को लेने अथवा निर्देशित करने के लिए सभी समयों पर विभिन्न क्षेत्रों में विभिन्न बिंदुओं पर रखे जाने के लिए अपेक्षित गंगा नदी और उसकी उप-नदियों में पारिस्थितिकीय प्रवाह और परिणाम के निर्धारण का कारण बनेगा ।

(ख) ऐसे स्थानों को पहचानने का कारण बनना; जहां गंगा नदी के जल के पर्यावरणीय प्रवाह को आशोधित किया गया है तथा इसके सुधार के लिए उपाय करना ताकि गंगा नदी और इसकी उप-नदियों के संरक्षण, संरक्षा और प्रबंधन के लिए जल के सतत प्रवाह को बनाए रखा जा सके ।

(ग) जल के इंजीनियर्ड डाइवर्जन अथवा जल के भंडारण अथवा किसी अन्य साधन के कारण गंगा नदी और इसकी उप-नदियों में जल के अंतराल के स्थान पहचानना और इनके संबंध में योजनाएं लागू करना अथवा इसके लिए उपचारात्मक कार्रवाई करना ।

(घ) गंगा नदी और इसकी उप-नदियों में जल के प्रवाह और प्रदूषण के स्तर की लगातार निगरानी करने के लिए एक प्रणाली तैयार करना ।

(ड.) ऐसे सभी उपाय करना, जो राष्ट्रीय गंगा परिषद के निर्णय को लागू करने के लिए आवश्यक हों ताकि गंगा नदी और इसकी उप-नदियों में पर्याप्त पारिस्थितिकीय प्रवाह बनाये रखा जा सके ।

(च) राज्य सरकारों, विशिष्ट राज्य गंगा समितियों, विनिर्दिष्ट जिला गंगा समितियों अथवा स्थानीय प्राधिकारियों अथवा किसी व्यक्ति अथवा निकाय, किसी प्राधिकरण, बोर्ड या निगम को प्रदूषण के उपशमन और संरक्षण गंगा नदी और इसकी उप-नदियों के संरक्षण और प्रबंधन के लिए विस्तृत परियोजना रिपोर्ट तैयार करने अथवा परियोजनाओं के कार्यान्वयन के लिए किसी एजेंसी द्वारा सहायता प्रदान करना अथवा सहायता का कारण बनना ।

(छ) प्रदूषण के उपशमन तथा गंगा नदी और इसकी उप-नदियों के संरक्षण, संरक्षा अैर प्रबंधन के संबंध में ज्ञान आधार तथा विश्लेषणात्मक उपकरणों के शोध, विकास और प्रसार के लिए एक या अधिक मौजूदा केंद्रों की स्थापना करना या स्थापना को सुकर बनाना अथवा नामोद्दिष्ट और निर्देशित करना ।

(ज) कोई अन्य उपाय करना, जो जल के सतत प्रवाह और गंगा और इसकी उप-नदियों में प्रदूषण के उपशमन के लिए आवश्यक हो ।

(4) राष्ट्रीय स्वच्छ गंगा मिशन पैराग्राफ 7 में बताए गए सभी ऐसे अन्य आपात उपाय करेगा ।

40. गंगा नदी और इसकी उप-नदियों के किनारे किसी उपयुक्त स्थान पर गंगा नदी मॉनीटरिंग केन्द्र की स्थापना------ राष्ट्रीय स्वच्छ गंगा मिशन गंगा नदी बेसिन से स्थानों को पहचानेगा अथवा ऐसे स्थानों पर स्थापना करेगा अथवा किसी मौजूदा प्रयोगशाला अथवा केन्द्र अथवा संस्थान को केन्द्र के रूप में नामोद्दिष्ट करेगा जिसे 'रिवर गंगा मॉनीटरिंग सेंटर' कहा जाएगा, जो अन्य बातों में इस आदेश के अंतर्गत यथापेक्षित जल के लगातार प्रवाह और प्रदूषण के स्तर को मॉनीटर करेंगे और वहां उपचारात्मक कार्रवाई करने के लिए राष्ट्रीय स्वच्छ गंगा मिशन को तुरंत रिपोर्ट करेंगे ।

41. राष्ट्रीय स्वच्छ गंगा मिशन की शक्तियां-------- (1) राष्ट्रीय गंगा परिषद के पर्यवेक्षण और निदेश के अंतर्गत गंगा नदी और उसकी उप-नदियों के संरक्षण, संरक्षा और प्रबंधन के कार्य को सुकर बनाने की भूमिका, उत्तरदायित्व और शक्तियों से युक्त राष्ट्रीय एजेंसी होने के कारण राष्ट्रीय स्वच्छ गंगा मिशन गंगा नदी के संरक्षण, संरक्षा और प्रबंधन के लिए राष्ट्रीय परिषद अथवा केन्द्र सरकार को सिफारिश करेगा अथवा स्वयं ही राज्य गंगा समितियों अथवा जिला गंगा समितियों अथवा स्थानीय प्राधिकरण अथवा किसी अन्य प्राधिकरण अथवा किसी व्यक्ति संस्था, समूह अथवा एजेंसी को अपने निर्णयानुसार निदेश जारी करेगा तथा इसके पास ऐसे सभी उपाय करने और कार्य करने की शक्तियां होंगी, जो यह गंगा नदी तथा इसकी उप-नदियों में पर्यावरणीय प्रदूषण के निषेध, नियंत्रण और उपशमन के लिए आवश्यक अथवा उचित समझे, जिनसे गंगा नदी को इसकी प्राकृतिक तथा पुरातन स्थिति तक संरक्षित किया जा सके तथा गंगा नदी तथा इससे संबंधित मामलों के संरक्षण और प्रबंधन के लिए गंगा नदी में जल के सतत तथा पर्याप्त प्रवाह को सुनिश्चित किया जा सके ।

2. विशेष रूप से तथा उप-पैराग्राफ 1 के प्रावधानों की सामान्यतया के पूर्वाग्रह के बिना तथा इस आदेश में यथा अन्यथा उपबंधित ऐसे निदेश गंगा नदी के प्रबंधन के सभी अथवा किसी मामले को शामिल कर सकती है, नामत:-

(क) पैराग्राफ 4 में दिए गए सिद्धांतों के अनुसार में इस आदेश के पैराग्राफ 55 में उल्लिखित कार्यों को पूरा करना;

(ख) केन्द्र सरकार के अनुमोदन से प्रदूषण के उपशमन तथा गंगा नदी के संरक्षण, संरक्षा और प्रबंधन के लिए राष्ट्रीय नीति बनाना ।

(ग) गंगा नदी और इसकी उप-नदियों में संरक्षण, संरक्षा, प्रदूषण के निषेध, नियंत्रण और उपशमन के लिए गंगा बेसिन प्रबंधन योजना के प्रभावी कार्यान्वयन के लिए केन्द्र सरकार के अनुमोदन से किसी देश अथवा विदेशी एजेंसी के साथ समझौता ज्ञापन करना ।

(घ) आशोधनों के साथ अथवा उसके बिना नदी गंगा बेसिन प्रबंधन योजना को अनुमोदित करना और सीधे संशोधन, यदि कोई हो, उस पर करना;

(ड.) प्रगति रिपोर्ट का पर्यवेक्षण करना, समीक्षा करना और राज्य गंगा समितियों, जिला गंगा संरक्षण समितियों अथवा स्थानीय प्राधिकरणों और अन्य प्राधिकरणों को बुनियादी प्रबंधन योजना और गंगा नदी और इसकी उप-नदियों के मामलों से संबंधित किसी अन्य मामले पर निर्देश जारी करना ।

(च) सीवरेज के बढ़ने और बहिस्राव शोधन अवसंरचना, आवाह क्षेत्र उपचार, बाढ़ मैदानों के संरक्षण, जन-जागरूकता सृजन करना, जलीय और राइपेरियन जीवन और जैव विविधता के संरक्षण और पर्यावरणीय रूप से स्थायी नदी संरक्षण के संवर्धन के लिए ऐसे अन्य उपायों सहित गंगा नदी में प्रदूषण के उपशमन के लिए कार्यक्रमों की योजना बनाना, वित्तपोषण और कार्यान्वयन अनुमोदित करना ।

(छ) प्रदूषण के निषेध, नियंत्रण और उपशमन तथा गंगा नदी और इसकी उप-नदियों के संरक्षण और प्रबंधन के लिए आरंभ किए गए विभिन्न कार्यक्रमों अथवा कार्यकलापों के कार्यान्वयन का समन्वय, मॉनीटरिंग और समीक्षा करना ।

(ज) नदी की पारिस्थितिकी को पुन: बहाल करने और नदी गंगा बेसिन राज्यों के प्रबंधन से संगत उपायों को करने के लिए किसी व्यक्ति अथवा प्राधिकरण को निर्देश देना ।

(झ) स्पेशल पर्पज वेहिकल के सृजन के लिए केन्द्र सरकार को सिफारिश करना (चाहे कंपनी अधिनियम, 2013 (2013 का 18) अथवा सोसाइटी पंजीकरण अधिनियम, 1860 (1860 का 21) के अंतर्गत एक कंपनी के रूप में अथवा भारतीय न्यास अधिनियम, 1882 (1882 का 2) के अधीन एक न्यास के रूप में) जैसाकि इस आदेश अथवा उक्त आदेश के प्रयोजन के कार्यान्वयन के लिए उपयुक्त हो ।

(ञ) प्रदूषण के प्रभावी निषेध, नियंत्रण और उपशमन, गंगा नदी और इसकी उप-नदियों में संरक्षण और संरक्षा और प्रबंधन को सुनिश्चित करने के लिए नीति और कार्य के बेहतर समन्वय के लिए ऐसे उपाय करना, जिसे आवश्यक समझा जाए ।

(ट) परियोजनाओं के उपयुक्त तथा शीघ्र कार्यान्वयन के लिए किसी संगत व्यक्ति अथवा प्राधिकारी को ऐसे निदेश जारी करना अथवा ऐसी परियोजनाओं को निरस्त करना अथवा निधियों के जारी रखने को रोकना अथवा पहले से जारी की गई धनराशि को सीधे रिफंड करना और किसी अन्य व्यक्ति अथवा बोर्ड अथवा कॉरपोरेशन को इसे शीघ्र कार्यान्वयन हेतु सौंपना ।

(ठ) पहले से जारी किसी भी कानून के प्रति पूर्वाग्रह रखे बिना लेखों या अन्य दस्तावेजों के रख-रखाव से किसी संबंधित या प्राधिकरण को निर्देश देना जैसा कि राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट किया जाए;

(ड) ऐसे अन्य उपाय करना जो कि गंगा नदी और उसकी सहायक नदियों में प्रदूषण के बचाव, नियंत्रण और उपशमन की उपलब्धि, संरक्षण और निवारण और प्रबंधन के लिए आवश्यक है;

(3) राष्ट्रीय स्वच्छ गंगा मिशन को मुद्दों पर निर्देशों को जारी करने की शक्ति होगी जोकि अधिनियम की धारा 5 में निर्धारित किए गए हैं।

(4) राष्ट्रीय स्वच्छ गंगा मिशन अपने निर्णयों के कार्यान्वयन हेतु तथा राष्ट्रीय गंगा परिषद के निर्णयों के लिए उपयुक्त प्रणाली तैयार करे।

(42) कतिपय मामलों में पूर्व अनुमोदन देना---- प्रत्येक व्यक्ति राज्य गंगा समितियां, जिला गंगा संरक्षण समितियां और स्थानीय प्राधिकरण तथा अन्य प्राधिकारी गंगा नदी से संबंधित तथा गंगा नदी या इसकी सहायक नदियों के दायरे में आने वाले क्षेत्र से संबंधित निम्नलिखित मामलों पर, यदि राष्ट्रीय गंगा नदी के निर्णयों को कार्यान्वित करना अपेक्षित है, तो राष्ट्रीय स्वच्छ गंगा मिशन का पूर्व अनुमोदन प्राप्त करना होगा। नामत:-

(क) गंगा नदी के डाउन स्ट्रीम जल के प्रवाह को प्रभावित किए बिना गंगा नदी में जल के भण्डारण के डाइवर्जन की प्रणाली;

(ख) गंगा नदी या नदी के तट पर या इसके बाढ़ योजना क्षेत्रों पर पुलों और सहायक सड़कों तथा तटों का निर्माण;

(ग) घाटों का निर्माण अथवा किसी भी मौजूदा घाट का विस्तार;

(घ) घाटों का निर्माण;

(ड.) जल के संग्रह अथवा डाइवर्जन या नियंत्रण के लिए स्थायी जलीय संरचनाओं का निर्माण अथवा गंगा नदी अथवा इसकी सहायक नदियों का चैनलीकरण;

(च) पहाड़ी ढलानों और अधिसूचित वन तथा अन्य पर्यावरणीय दृष्टि से संवेदी क्षेत्रों का वन कटाव;

(छ) कोई अन्य कार्यकलाप जो कि पैराग्राफ 4 में सिद्धांतों के विपरीत निर्धारित किए गए हैं उन्हें राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट किया जाए।

43. वित्तीय ढांचा ---- (1) राष्ट्रीय स्वच्छ गंगा मिशन द्वारा बजटीय आवंटन अपने कार्यों, लक्ष्यों और उद्देश्यों को पूरा करने से संबंधित व्यय तथा स्थापना व्यय को वहन करने हेतु उपयोग किया जाएगा। इसके लिए शर्त यह है कि अनुदान, ऋण और उधार के रूप में प्राप्त धन उन्हीं में विनिर्दिष्ट उद्देश्यों के लिए वहन किया जाएगा जिनके लिए यह अनुदान, ऋण और उधार प्राप्त हुआ है।

(2) राष्ट्रीय स्वच्छ गंगा मिशन लेखों तथा अन्य संबद्ध रिकार्डों का उपयुक्त रूप से रख-रखाव रखेगा और वार्षिक व्यय विवरण तैयार करेगा।

(3) राष्ट्रीय स्वच्छ गंगा मिशन के लेखों की सांविधिक लेखा परीक्षा भारत के नियंत्रक और महालेखा परीक्षक द्वारा की जाएगी और वार्षिक लेखा परीक्षा पूरी होने के पश्चात लेखा परीक्षा एजेंसी वार्षिक लेखा परीक्षा प्रमाण पत्र भेजेगी।

(4) राष्ट्रीय स्वच्छ गंगा मिशन के कार्य केन्द्रीय सतर्कता आयोग के नियंत्रण में हैं और सतर्कता संबंधी मामलों की देख रेख के लिए एक सतर्कता अधिकारी होगा।

(5) लेखा परीक्षा रिपोर्ट के साथ वार्षिक व्यय विवरण प्रति वर्ष अधिकार प्राप्त कार्यबल को भेजा जायेगा और केन्द्र सरकार इसे संसद के दोनों सदनों में प्रस्तुत करेगी।

44. कानून विशेषज्ञों को कार्य पर लगाना राष्ट्रीय स्वच्छ गंगा मिशन के पास एक उपयुक्त विधायी व्यवस्था होगी जिसके लिए राष्ट्रीय स्वच्छ गंगा मिशन कानूनी विशेषज्ञ परामर्शदाता और विधायी फर्म की सेवाएं लेगी जो कि राष्ट्रीय स्वच्छ गंगा मिशन को विधायी मामलों पर सलाह देने के लिए तथा अपने कर्तव्यों का निर्वाह करने के लिए राष्ट्रीय स्वच्छ गंगा मिशन को सहयोग प्रदान करने के लिए आवश्यक है।

45. रिपोर्टों की समीक्षा इसके कार्यकलापों से संबंधित सभी रिपोर्टें तथा राज्य गंगा समिति, जिला गंगा समिति या स्थानीय प्राधिकरण या बोर्ड या निगम या किसी अन्य व्यक्ति से प्राप्त रिपोर्टों की राष्ट्रीय स्वच्छ गंगा मिशन द्वारा समीक्षा की जायेगी और इन रिपोर्टों में बताए गए मामलों पर अपने विचारों के साथ यह रिपोर्ट राष्ट्रीय गंगा परिषद के सम्मुख दिशा-निर्देश हेतु प्रस्तुत की जायेगी, यदि ऐसा आवश्यक है।

46. गंगा सुरक्षा लेखा परीक्षा रिपोर्टों का समेकन ------ राष्ट्रीय स्वच्छ गंगा मिशन गंगा नदी की गंगा सुरक्षा लेखा परीक्षा की समेकित रिपोर्ट तैयार करेगा तथा उसे राष्ट्रीय गंगा परिषद को उन पर उपचारात्मक कार्रवाई के साथ प्रस्तुत करेगा तथा इसे सार्वजनिक क्षेत्र में भी उपलब्ध कराया जायेगा और इसे वेबसाइट पर दर्शाया जायेगा।

47. सूचना, निरीक्षण आयोजित करने , रिपोर्टें प्रकाशित करने इत्यादि के संबंध में राष्ट्रीय स्वच्छ गंगा मिशन की शक्तियां ---------- (1) जहां राष्ट्रीय स्वच्छ गंगा मिशन अधिनियम की धारा 5 के तहत इसे आवश्यक समझें उसे वह लिखित में आदेश देकर यह कह सकता है-----

(ए) किसी भी राज्य गंगा समितियों, जिला गंगा संरक्षण समितियों या स्थानीय प्राधिकरण या अन्य प्राधिकरण या बोर्ड या निगम या व्यक्ति जिसे भी किसी भी परियोजना के कार्यनिष्पादन या ऐसी परियोजना से संबंधित कोई कार्य सौंपा गया है या किसी भी समय निधियों के उपयोग के बारे में सूचना या परियोजना के कार्य निष्पादन के लिए आवंटित ऐसी परियोजना से संबंधित स्पष्टीकरण या कार्यनिष्पादन या आवंटित निधि के उपयोग के बारे में सूचना को लिखित में या सार्वजनिक रूप से प्रचार-प्रसार करने हेतु पूछा जा सकता है जैसा भी राष्ट्रीय स्वच्छ गंगा मिशन अपेक्षित समझे; अथवा

(बी) एक या एक से अधिक व्यक्ति या किसी प्राधिकरण को नियुक्त करना जो कार्य करने अथवा कार्यनिष्पादन के लिए आवंटित परियोजना तथा आवंटित निधि के उपयोग के संबंध में पूछताछ कर सके।

(सी) अपने किसी भी अधिकारी या कर्मचारी अथवा केन्द्र सरकार या राज्य सरकार अथवा किसी अन्य प्राधिकरण के अधिकारियों और कर्मचारियों को किसी भी आवंटित परियोजना के कार्यकरण अथवा कार्यनिष्पादन अथवा निधि के उपयोग के संबंध में राज्य गंगा समितियों, जिला गंगा संरक्षण समितियों अथवा अन्य प्राधिकरण अथवा बोर्ड अथवा निगम अथवा संबंधित व्यक्ति से उनके लेखों और अन्य दस्तावेजों के निरीक्षण हेतु निर्देश देना।

(डी) ऐसा कोई व्यक्ति, अधिकारी, राज्य सरकार या प्राधिकरण अपेक्षित है जो इसे संबंधित किसी भी प्रकार की रिपोर्ट, रिटर्न, सांख्यिकी और अन्य सूचना भेजे और ऐसा व्यक्ति, अधिकारी, राज्य सरकार अथवा अन्य प्राधिकरण को यह कार्य करना बाध्य होगा।

48. वित्त पोषण और कार्यान्वयन मॉडल – (1) राष्ट्रीय स्वच्छ गंगा मिशन का विकास होगा और यह निरंतर अपने वित्तीय मॉडलों को संशोधित करेगा जिससे परियोजनाओं के कार्यनिष्पादन और सततता में सुधार होगा और जिसे प्रदूषण के उपशमन और गंगा नदी के पुनरुद्धार और संरक्षण तथा प्रबंधन के लिए राज्य गंगा समितियों, जिला गंगा संरक्षण समितियों अथवा अन्य प्राधिकरण अथवा व्यक्ति द्वारा अपनाया जा सकता है।

49. समेकित रिपोर्टों को तैयार करना --- (1) राष्ट्रीय स्वच्छ गंगा मिशन विनिर्दिष्ट राज्य गंगा समितियों, विनिर्दिष्ट जिला गंगा समितियों, स्थानीय प्राधिकरणों, अन्य प्राधिकरण, बोर्ड, निगम अथवा व्यक्ति द्वारा भेजी गयी रिपोर्टों और अन्य सूचना के आधार पर एक समेकित रिपोर्ट तैयार करेगा जिसमें प्रत्येक जिले के द्वारा गंगा नदी और उसकी सहायक नदियों के आस-पास के क्षेत्रों के संबंध में सूचना दी जायेगी।

(ए) उनके द्वारा कार्यनिष्पादित की जा रही योजनाओं की स्थिति और उनके द्वारा किए गए उपाय तथा गंगा नदी और उसकी सहायक नदियों की स्थिति से संबंधित अन्य कार्यकलाप की स्थिति;

(बी) गंगा नदी और उसकी सहायक नदियों में जल की गुणवत्ता और इस संबंध में उपचारात्मक कार्रवाई;

(सी) गंगा नदी में जल की किसी भी रूप में रूकावट और उसके कारण;

(डी) विनिर्दिष्ट जिले में नदी तट और बाढ़ मैदान और आवास की स्थिति;

(अ) जिला गंगा समिति या स्थानीय प्राधिकरणों द्वारा जनता से प्राप्त शिकायतों पर किए गए उपचारात्मक उपाय;

(एफ) प्रस्तावित उपचारात्मक कार्रवाई के साथ आने वाले शेष बाधाओं का पता लगाना;

(जी) रिपोर्ट यदि कोई है, जैसा कि गंगा सुरक्षा लेखा परीक्षकों द्वारा सूचित किया गया है;

(एच) गंगा नदी और उसकी सहायक नदियों की दशा के बारे में संबंधित अन्य सभी सूचना;

(2) राष्ट्रीय स्वच्छ गंगा मिशन उपपैराग्राफ -1 में उल्लिखित समेकित रिपोर्ट की समीक्षा करने के पश्चात कार्यबल को उपचारात्मक कार्रवाई के साथ उसे प्रस्तुत करेगा ।

50. वार्षिक रिपोर्ट------ (1) राष्ट्रीय स्वच्छ गंगा मिशन अगले वर्ष से तुरंत पहले अपने द्वारा और गंगा नदी के संबंध में अधिकार प्राप्त कार्यबल, विनिर्दिष्ट राज्य गंगा समितियों, विनिर्दिष्ट जिला गंगा संरक्षण समितियों, संबंधित स्थानीय प्राधिकरणों अथवा अन्य प्राधिकरण अथवा बोर्ड अथवा निगम अथवा व्यक्तियों द्वारा किए गए सभी कायों की समेकित वार्षिक रिपोर्ट प्रत्येक वर्ष के अंत के 3 माह में तैयार करेगा।

(2) राष्ट्रीय स्वच्छ गंगा मिशन अपने द्वारा किए गए तथा गंगा नदी संबंधी अधिकार प्राप्त कार्यबल, राज्य सरकारों, विनिर्दिष्ट राज्य गंगा समितियों, विनिर्दिष्ट जिला गंगा संरक्षण समितियों, संबंधित स्थानीय प्राधिकरणों अथवा अन्य प्राधिकरण अथवा बोर्ड अथवा निगम अथवा व्यक्तियों द्वारा किए गए सभी कार्यों उपपैरा-1 में उल्लिखित इसकी समेकित वार्षिक रिपोर्ट में अलग-अलग भागों के तहत शामिल करेगी और इस समेकित वार्षिक रिपोर्ट को राष्ट्रीय गंगा परिषद और केन्द्रीय सरकार को प्रेषित करेगी तथा इसे सार्वजनिक क्षेत्र में भी उपलब्ध कराया जायेगा। इसे वेबसाइट पर भी दर्शाया जायेगा।

51. समितियों का गठन – राष्ट्रीय स्वच्छ गंगा मिशन अपने सदस्यों में से एक या ज्यादा गंगा नदी प्रबंधन समितियां बनाना' और नदियों अथवा जल के क्षेत्र में ऐसे विशेषज्ञ इस आदेश के तहत अपने कार्यों के कुशल निर्वहन के लिए उपयुक्त कदम उठाए।

52. मार्गदर्शन प्राप्त करना- राष्ट्रीय गंगा परिषद के निर्णयों अथवा इस आदेश के प्रावधानों के कार्यान्वयन में यदि कोई समस्या उत्पन्न होती है, तो यह राष्ट्रीय स्वच्छ गंगा मिशन का कर्तव्य होगा कि राष्ट्रीय गंगा परिषद का मार्ग दर्शन प्राप्त करें और तदनुसार उपयुक्त कार्रवाई करें।

53. जिला गंगा संरक्षण समितियों का गठन ---(1) केन्द्र सरकार गंगा नदी में पर्यावरणीय प्रदूषण को रोकने, नियंत्रित करने और समाप्त करने के लिए इस आदेश के प्रारम्भ से एक निश्चित समय के भीतर अधिसूचना द्वारा विनिर्दिष्ट राज्य गंगा समिति के परामर्श से हिमाचल प्रदेश, उत्तराखंड, उत्तर प्रदेश, मध्य प्रदेश, छत्तीसगढ़, बिहार, झारखंड, हरियाणा, राजस्थान, पश्चिम बंगाल और राष्ट्रीय राजधानी क्षेत्र दिल्ली तथा ऐसे अन्य राज्यों में , जहां गंगा नदी की प्रमुख सहायक नदियां हैं, प्रत्येक जिले में (इस आदेश में इसके बाद विनिर्दिष्ट जिला कहा गया है) उक्त अधिनियम की धारा 23 की उपधारा(3) के अंतर्गत '' जिला गंगा संरक्षण समितियों'' के नाम से एक प्राधिकरण का गठन करेगी।

(2) प्रत्येक विनिर्दिष्ट गंगा जिले में प्रत्येक जिला गंगा समिति में निम्नलिखित सदस्य होंगे, नामत: --
(ए) विनिर्दिष्ट जिले में जिला कलेक्टर। अध्यक्ष, पदेन
(बी) विनिर्दिष्ट जिले नगर पालिकाओं और ग्राम पंचायतों से राज्य सरकार द्वारा नामित दो से अधिक प्रतिनिधि सदस्य
(सी) राष्ट्रीय नदी गंगा के साथ लगने वाले विनिर्दिष्ट जिले में कार्यरत लोक निर्माण, सिंचाई, जन स्वास्थ्य, इंजीनियरिंग और ग्रामीण पेयजल विभाग, और राज्य प्रदूषण नियंत्रण बोर्ड प्रत्येक का एक प्रतिनिधि जो जिला कलेक्टर द्वारा नामित किया जाएगा। सदस्य, पदेन
(डी) विनिर्दिष्ट जिले में जिला कलेक्टर द्वारा नामित गंगा संरक्षण कार्यकलापों से संबद्ध दो पर्यावरणविद और स्थानीय उद्योग संघ का एक प्रतिनिधि। सदस्य
(ई) विनिर्दिष्ट जिले का एक डिविजनल वन अधिकारी । सदस्य, पदेन
(एफ) एक जिला अधिकारी जिसे जिला कलेक्टर लिए नामित करे। सदस्य

(2) जिला कलेक्टर जिला गंगा समिति के अध्यक्ष होंगे और डिवीजनल वन अधिकारी जिला गंगा समिति के संयोजक होंगे।

(3) जिला गंगा समितियों की बैठक का समय और स्थान का निर्धारण उस समिति के अध्यक्ष करेंगे और इस आदेश के तहत प्रदत्त की गई शक्तियों और कार्यों का प्रयोग करेंगे।

बशर्ते कि जिला गंगा समिति की कम से कम एक बैठक प्रत्येक तीन माह में आयाजित की जाएगी।

(4) कोई गैर पदेन सदस्य सरकार को अथवा संबंधित जिला कलेक्टर के, जैसा भी मामला हो, लिखित नोटिस देते हुए अपने पद से त्यागपत्र दे सकता है और सरकार द्वारा अथवा जिला कलेक्टर द्वारा , जैसा भी मामला हो, उसका त्यागपत्र स्वीकार किए जाने के बाद सदस्य नहीं रहेगा।

54. जिला गंगा संरक्षण समिति का अधीक्षण, निर्देशन और नियंत्रण – जिला गंगा संरक्षण समिति के प्रबंधन (वित्तीय और प्रशासनिक मामलों सहित) प्रबंधन का अधीक्षण निर्देशन और नियंत्रण इस आदेश में किसी बात के होते हुए राष्ट्रीय स्वच्छ गंगा मिशन में विहित होगा, जो इसके द्वारा प्रत्यक्ष रूप से अथवा विनिर्दिष्ट राज्य गंगा समिति अथवा इसके किसी अधिकारी अथवा इसके द्वारा विनिर्दिष्ट अन्य किसी प्राधिकारी के माध्यम से प्रयोग किया जाएगा।

55. जिला समितियों के कार्य और शक्तियां- (1) प्रत्येक जिला गंगा समिति पैराग्राफ चार में बताए गए सिद्धांतों के अनुसार पैराग्राफ छः और सात में विनिर्दिष्ट किए गए अनुसार प्रत्येक विनिर्दिष्ट जिले में गंगा नदी और इसकी सहायक नदियों के पुनरुद्धार, संरक्षण, मरम्मत और पुनर्वासन के लिए कार्यों का निर्वहन और शक्तियों का प्रयोग करेगी।

(2) विशेष रूप से गंगा नदी और इसकी सहायक नदियों के साथ लगने वाले डिग्रेडेड क्षेत्रों के पुनरुद्धार, संरक्षण, मरम्मत और पुनर्वासन के लिए उप-पैराग्राफ 1 के सामान्य प्रावधानों के अलावा और इस आदेश और अधिनियम के अन्य प्रावधानों तथा इनके अंतर्गत बनाए गए नियमों के अधीन प्रत्येक गंगा समिति को विनिर्दिष्ट जिले में गंगा नदी और इसकी सहायक नदियों के संबंध में निम्नलिखित शक्तियां और अधिकार प्राप्त होंगे नामत :-

(ए) गंगा नदी अथवा इसकी सहायक नदियों अथवा रिवर बेड के संरक्षण के लिए गंगा नदी के साथ लगने वाले विनिर्दिष्ट जिले के क्षेत्रों में संभावित खतरों की पहचान करना और उसके संबंध में सुधारात्मक कार्रवाई की योजना बनाना और कार्रवाई करना।

(बी) विनिर्दिष्ट जिले में गंगा नदी और इसकी सहायक नदियों अथवा इसके रीवर बेड के संरक्षण के लिए अपनी ओर से सुधारात्मक कार्रवाई करना (इस आदेश के प्रावधानों को छोड़कर)।

(सी) उपचारात्मक कार्रवाई करने की स्थिति में सक्षम न होने पर राष्ट्रीय स्वच्छ गंगा मिशन और संबंधित राज्य सरकार, गंगा राज्य समिति, जैसा भी मामला हो, को गंगा नदी के बचाव के लिए निर्देश जारी करने हेतु रिर्पोटिंग (इलैक्ट्रोनिक और लिखित में हार्ड कापी भेजकर) और उपयुक्त प्रबंधन अथवा उपचारात्मक कार्रवाई तैयार करना।

(डी) इस आदेश के प्रावधानों को प्रभावी बनाने के लिए उपयुक्त प्रशासनिक और अन्य उपाय करना ताकि इस आदेश के प्रावधानों से अलग न होते हुए या किसी भी कानून को कुछ समय के लिए लागू करने की बजाए गंगा नदी और इसकी सहायक नदियों में पर्यावरणीय प्रदूषण को रोका जा सके।

(3) यदि जिला गंगा संरक्षण समिति का यह मत है कि इस अधिनियम के तहत विसंगतियां की गयी हैं या कोई अन्य कानून कुछ समय के लिए लागू किया जा रहा है या इस आदेश के प्रावधानों से अलग है तो इसे कुछ समय के लिए कानून के अनुरूप करके उपयुक्त कार्रवाई करेगी।

(4) जिला गंगा संरक्षण समिति पैराग्राफ 7 में विनिर्दिष्ट ऐसे सभी आपातकालीन उपाय करेगी।

56. नोडल अधिकारी का पदनाम----- (1) प्रत्येक जिला गंगा समिति निम्नलिखित को नोडल अधिकारी के रूप में नामित करेगी--

(ए) गंगा नदी और इसकी सहायक नदियों के आसपास के क्षेत्रों में प्रत्येक गांव के ग्राम सभा के सरपंच

(बी) ऐसे मामले में जो गांव गंगा नदी से सटे हुए नहीं हैं, नगरपालिका योजना समिति या महानगर योजना समिति के अध्यक्ष या किसी स्थानीय प्राधिकरण के अध्यक्ष को इस आदेश के प्रयोजनों हेतु, जिला गंगा संरक्षण समिति के अध्यक्ष के रूप में मनोनीत किया जा सकता है।

(2) प्रत्येक नोडल अधिकारी जो उप-पैराग्राफ के तहत मनोनीत हुआ है (1) गंगा नदी की और उसकी सहायिकाओं में प्रदूषण को रोकने हेतु कदम उठा सकते और स्वयं गंगा नदी और उसकी सहायिकाओं के संरक्षण हेतु उपचारात्मक उपाय कर सकते या उनके नदी तटों जो ऐसे गांवों के साथ सटे हुए हैं या अन्य क्षेत्र, जैसा भी मामला हो, जिसके लिए वह नोडल अधिकारी है और यदि वह ऐसा नहीं कर पाते हैं तो वे इस आदेश की अवहेलना को उपचारात्मक कार्रवाई हेतु जिला गंगा समिति के अध्यक्ष के ध्यान में ला सकते हैं।

(3) उप-पैराग्राफ (2) के तहत रिपोर्ट की प्राप्ति के पश्चात जिला गंगा समिति का अध्यक्ष गंगा नदी या इसके नदी तटों से सटे विनिर्दिष्ट जिलों के संरक्षण हेतु उपचारात्मक कदम उठा सकते हैं।

57. योजनाओं की तैयारी--- (1) प्रत्येक जिला गंगा संरक्षण समिति गंगा नदी और उसकी सहायिकाओं और उनके नदी तटों से सटे विनिर्दिष्ट जिलों के संरक्षण हेतु अपनी आयोजना की तैयारी करेगा और उक्त को उसके बाद एवं राष्ट्रीय स्वच्छ गंगा मिशन के अनुमोदन के लिए प्रस्तुत करेगा।

(2) उप-पैराग्राफ (1) के तहत योजना में विनिर्दिष्ट जिला गंगा संरक्षण समिति द्वारा गंगा नदी और उसकी सहायिकाओं और उनके नदी तटों से सटे विनिर्दिष्ट जिलों से पर्यावरणीय प्रदूषण से संरक्षण, नियंत्रण और उसे हटाने हेतु उठाए गए कार्यकलाप शामिल होंगे, जिसे राज्य सरकार, राज्य गंगा समितियों या राष्ट्रीय स्वच्छ गंगा मिशन या कोई अन्य प्राधिकरण या बोर्ड और ऐसी योजना हेतु शामिल व्यय संस्तुत किया जा सकता है और समय जिसमें ऐसे कार्यकलापों को पूर्ण किया जाएगा।

(58) बजट की तैयारी और लेखों का रखरखाव---- प्रत्येक जिला गंगा संरक्षण समिति प्रत्येक वित्त वर्ष में अपेक्षित फंडों को और उन उद्देश्यों जिसके लिए फंड खर्च किया जाएगा, और समय सीमा जिसके भीतर बजट में उल्लेख किए गए कार्यकलाप को पूरा किया जाएगा को दर्शाते हुए अपने बजट को तैयार करेगी और संबंधित राष्ट्रीय स्वच्छ गंगा मिशन को सूचना देते हुए संबंधित राज्य गंगा समिति को प्रस्तुत करेगी और यह समिति, भारत सरकार के नियंत्रक एवं महालेखा परीक्षक (सीएजी) द्वारा अथवा सीएजी द्वारा नियुक्त किसी अन्य अभिकरण द्वारा लेखा परीक्षा के लिए, राष्ट्रीय स्वच्छ गंगा मिशन द्वारा निर्धारित लेखों का उपयुक्त रखरखाव सुनिश्चित करेगी और यह लेखे राष्ट्रीय गंगा परिषद, राष्ट्रीय स्वच्छ गंगा मिशन राज्य गंगा समिति अथवा उनके द्वारा नियुक्त किसी संस्था द्वारा निरीक्षण के शर्ताधीन होंगे।

(59) मासिक और वार्षिक रिपोर्टें--- (1) प्रत्येक गंगा संरक्षण समिति, राष्ट्रीय स्वच्छ गंगा मिशन और राज्य समितियों जैसा कि राष्ट्रीय स्वच्छ गंगा मिशन द्वारा विनिर्दिष्ट समय सीमा के भीतर निर्धारित किया गया है, राष्ट्रीय गंगा परिषद को मासिक और वार्षिक रिपोर्टें प्रस्तुत करेगी।

(2) उप पैरा (1) में उल्लेख की गई वार्षिक रिपोर्ट के अतिरिक्त जिला गंगा संरक्षण समिति राष्ट्रीय स्वच्छ गंगा मिशन को ऐसे समय और ऐसे फोर्म और तरीके से रिपोर्ट प्रस्तुत करेगी जिससे विनिर्दिष्ट जिले में उसके आसपास के क्षेत्र में गंगा नदी बेसिन योजना हेतु अन्य रिटर्न, विवरण और कोई प्रस्तावित या मौजूदा कार्यक्रम के संबंध में अन्य ब्यौरे हेतु निर्देश दें।

60. बजट आवंटन---- राष्ट्रीय स्वच्छ गंगा मिशन बजट आवश्यकता को समेकित और तैयार कर सकता है और उक्त जल संसाधन मंत्रालय, नदी विकास और गंगा संरक्षण मंत्रालय को प्रस्तुत कर सकता है।

61. केंद्रीय सरकार द्वारा निर्देश--- इस आदेश में दी गई किसी भी बात के बावजूद, केंद्रीय सरकार के लिए यह विधिपूर्ण हो कि वे मंत्रालय या भारत सरकार के विभागों या राज्य सरकारों तथा राज्य गंगा समितियों, राष्ट्रीय स्वच्छ गंगा मिशन या जिला गंगा समितियों या स्थानीय प्राधिकरण या अन्य प्राधिकरण तथा सांविधिक निकायों या उनके अधिकारी या कर्मचारी, जैसा भी मामला हो लिखित में निर्देश जारी करे जिससे वे गंगा नदी और उसके सहायिकाओं के पुनरुद्धार, संरक्षण और प्रबंधन में सहायता प्रदान कर सके और ऐसा मंत्रालय या विभाग या प्राधिकरण या मिशन या बोर्ड या सरकार और सांविधिक निकाय, अधिकारी या कर्मचारी ऐसे निर्देशों के अनुपालन हेतु बाध्य होंगे।

62. अधिनियम की धारा 19 के तहत शिकायत करना--- इस आदेश के तहत गठित सभी प्राधिकरण या ऐसे प्राधिकरणों द्वारा प्राधिकृत किए गए उनके अधिकारी कोर्ट के समक्ष उक्त धारा के अंतर्गत किसी उल्लंघन को संज्ञान में रखते हुए उक्त अधिनियम की धारा 19 के तहत शिकायत कर सकते हैं।

63. अन्य दायित्वों के अतिरिक्त आदेश—इस आदेश के प्रावधान किसी स्थानीय प्राधिकरण या अन्य प्राधिकरण या बोर्ड या कॉरपोरेशन या किसी व्यक्ति द्वारा गंगा नदी में कुशल प्रदूषण नियंत्रण और पुनरुद्धार के प्रयोजन से उपाय करने हेतु अपने कार्यों के निर्वाह में और उसके संरक्षण और प्रबंधन और अभी लागू कोई अन्य कानून में अपने कार्यों के बिना किसी पक्षपात के है।

अनुसूची

(पैराग्राफ 20 देखें)

राज्य और प्रबंधन समितियों की संरचना

क्र.सं.	विनिर्दिष्ट राज्य गंगा संरक्षण और प्रबंधन का नाम	राज्य गंगा संरक्षण और प्रबंधन समितियों की संरचना
(1)	(2)	(3)
1.	(नाम) राज्य गंगा संरक्षण और प्रबंधन समिति	(क) मुख्य सचिव, राज्य सरकार (नाम) पदेन सदस्य
		(ख) प्रधान सचिव, वित्त विभाग राज्य सरकार (नाम) सदस्य, पदेन
		(ग) प्रधान सचिव, शहरी विकास और आवास विभाग, (नाम) सरकार- सदस्य, पदेन
		(घ) प्रधान सचिव, पर्यावरण एवं वन विभाग, राज्य सरकार (नाम)- सदस्य, पदेन
		(ङ) प्रधान सचिव, जल संसाधन विभाग, राज्य सरकार (नाम)- सदस्य, पदेन

		(च) प्रधान सचिव, सार्वजनिक स्वास्थ्य इंजीनियरिंग विभाग, राज्य सरकार (नाम) सदस्य, पदेन
		(छ) अध्यक्ष (नाम) राज्य प्रदूषण नियंत्रण बोर्ड -सदस्य, पदेन
		(झ) (नाम) राज्य में कार्यान्वयन एजेंसी के चीफ ऐक्जीक्यूटिव अधिकारी- सदस्य, पदेन
		(ञ) वनों के प्रधान मुख्य संरक्षक, राज्य सरकार (नाम) -सदस्य, पदेन
		(ट) सरकार (नाम) द्वारा संबंधित क्षेत्रों से पांच विशेषज्ञों से अधिक मनोनीत नहीं किए जाएंगे।-सदस्य

[फा. सं. स्था.-01/2016-17/111/एनएमसीजी]

संजय कुंडू, संयुक्त सचिव

MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT, AND GANGA REJUVENATION

NOTIFICATION

New Delhi, the 7th October, 2016

S.O. 3187(E).—Whereas it is necessary to constitute authorities at Central, State and District levels to take measures for prevention, control and abatement of environmental pollution in River Ganga and to ensure continuous adequate flow of water so as to rejuvenate the River Ganga to its natural and pristine condition and for matters connected therewith or incidental thereto;

And whereas the River Ganga is of unique importance ascribed to reasons that are geographical, historical, socio-cultural and economic giving it the status of a National River;

And whereas the River Ganga has been facing serious threat due to discharge of increasing quantities of sewage, trade effluents and other pollutants on account of rapid urbanisation and industrialisation;

And whereas, the demand for water of River Ganga is growing for irrigation, drinking water supplies, industrial use and hydro-power due to increase in population, urbanisation, industrialisation, infrastructural development and taking into account the need to meet competing demands;

And whereas there is an urgent need-

(a) to ensure effective abatement of pollution and rejuvenation of the River Ganga by adopting a river basin approach to promote inter-State and inter-sectoral co-ordination for comprehensive planning and management;

(b) to maintain ecological flows in the River Ganga with the aim of ensuring continuous flows throughout its length so as to restore its ecological integrity that enables it to self rejuvenate;

(c) for imposing restrictions in areas abutting the River Ganga in which industries, operations or processes, or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;

(d) to make provision for inspection of any premises, plants, equipment, machineries, manufacturing or other processes, materials or substances and giving direction to the authorities, officers and persons as may be necessary to take steps, for prevention, control and abatement of environmental pollution in the River Ganga;

(e) for carrying out and sponsoring investigations and research relating to problems of environmental pollution in the River Ganga and examination of such manufacturing processes, material and substance as are likely to cause environmental pollution;

(f) for collection and dissemination of information in respect of matters relating to environmental pollution in the River Ganga and preparation of manual, codes or guide relating to the prevention, control and abatement of environmental pollution;

And whereas the State Governments concerned, being equally responsible for Ganga rejuvenation, are required to co-ordinate and implement the river conservation activities at the State level, and to take steps for comprehensive management of the River Ganga in their States;

And whereas it is required to have planning, financing, monitoring and coordinating authorities for strengthening the collective efforts of the Central Government and the State Governments and authorities under this Order for effective abatement of pollution and rejuvenation, protection and management of the River Ganga;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with clauses (i), (ii), (v), (vi), (vii), (viii), (ix), (x), (xii) and (xiii) of sub-section (2) and (3) of section 3 and sections 4,5,9,10,11, 19, 20 and 23 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the Act) and in supersession of the notifications of the Government of India in the erstwhile Ministry of Environment and Forests numbers S.O.1111(E), dated the 30th September, 2009, S.O. 2493 (E), dated the 30th September, 2009, S.O. 2494 (E), dated the 30th September 2009, S.O. 2495 (E), dated the 30th September 2009, S.O. 287 (E) dated the 8th February, 2010 and in the Ministry of Water Resources, River Development and Ganga Rejuvenation No. S.O. 2539 (E), dated the 29th September 2014, except as respects things done or omitted to be done before such supersession, the Central Government hereby------

(i)constitutes the authorities by the names mentioned in this Order for the purpose of exercising and performing such of the powers and functions (including the power to issue directions under section 5 of the Act and for taking measures with respect to the matters as mentioned in this Order;

(ii))directs, subject to the supervision and control of the Central Government and the provisions of this Order, such authority or authorities as specified in this Order that shall exercise the powers or perform the functions or take the measures so mentioned in this Order as if such authorities had been empowered by the Act to exercise those powers, perform those functions, or take such measures;

(iii)directs that all its powers and functions (except the power to constitute any authority under sub-section (3) of section 3 and to make rules under the sections 6 and 25 of the Act) under any provision of the Act shall, in relation to River Ganga and matters connected therewith, be exercisable and discharged also by the authorities constituted by this Order and by the officers specified in this Order, subject to such conditions and limitations and to the extent as specified in this Order.

1.Short title and commencement. – (1) This Order may be called the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. Applicability.- This Order shall apply to the States comprising River Ganga Basin, namely, Himanchal Pradesh, Uttarakhand, Uttar Pradesh, Madhya Pradesh, Chhattisgarh, Bihar, Jharkhand, Haryana, Rajasthan, West Bengal and the National Capital Territory of Delhi and such other States, having major tributaries of the River Ganga as the National Council for Rejuvenation, Protection and Management of River Ganga may decide for the purpose of effective abatement of pollution and rejuvenation, protection and management of the River Ganga.

3.Definitions.- (1) In this Order, unless the context otherwise requires, -

(a) "Act" means the Environment (Protection) Act, 1986 (29 of 1986);

(b)"Basin" means the entire catchment of a water body or water course including the soil, water, vegetation and other natural resources in the area and includes land, water, vegetation and other natural resources on a catchment basis;

(c)"Buffer Area" means an area which extends beyond the flood plain of a stream;

(d)"catchment" or ""catchment area "includes the entire land area whose runoff from rain, snow or ice drains into a water body or a water course, before the water course joins River Ganga or its tributaries or discharges water into River Ganga or its tributaries;

(e)"commercial fishing" means large scale fishing for commercial purposes by nets, poisoning, or other modern fishing gear or methods in River Ganga or its tributaries;

(f) Competent authority means "Central Government"

(g)"deforestation" means removal or reduction of forest cover, especially when caused by anthropogenic activities or removal of trees and other vegetation of a forest excluding a planned clearance for scientific management of forest in particular in the catchment area of River Ganga;

(h)"degraded forest" means a forest having loss or reduction of native forest cover or vegetation density in the catchment area abutting River Ganga or its tributaries;

(i)"direction" shall mean direction issued under section 5 of the Act and the expression "direct" shall be construed accordingly;

(j) "District Ganga Committee" means the District Ganga Protection Committee mentioned in paragraph 53;

(k)"engineered diversion" means a structure or device constructed or installed to transfer the water of River Ganga or its tributaries into canals or other engineering structures;

(l)"flood plain" means such area of River Ganga or its tributaries which comes under water on either side of it due to floods corresponding to its greatest flow or with a flood of frequency once in hundred years;

(m)"Ghat" means sloping part at Bank of River Ganga or its tributaries with artificially constructed steps or sloping piece of land used for providing easy human access to water of River Ganga or its tributaries and includes usage of such parts for religious or other related purposes;

(n)"local authority" includes Panchayati raj institutions, municipalities, a district board, cantonment board, town planning authority or Zila Parishad or any other body or authority, by whatever name called, for the time being invested by law, for rendering essential services or with the control and management of civic services, within a specified local area;

(o)"National Mission for Clean Ganga" means the authority mentioned in paragraph 31.

(p) "notification" means a notification published in the Official Gazette and the expression 'notifying' shall be construed accordingly;

(q)"offensive matter" consists of solid waste which includes animal carcasses, kitchen or stable refuse, dung, dirt, putrid or putrefying substances and filth of any kind which is not included in the sewage;

(r)"person" include ----

(i)an individual or group or association of individuals whether incorporated or not;

(ii)a company established under the Companies Act, 2013 (18 of 2013);

(iii)any corporation established by or under any Central or State Act;

(iv)a local authority;

(v) every juridical person not falling within any of the preceding sub-clauses;

(s)"River Bed" means the dried portion of the area of River Ganga or its tributaries and includes the place where the River Ganga or its tributaries run its course when it fills with water and includes the land by the side of River Ganga or its tributaries which retains the water in its natural channel, when there is the greatest flow of water;

(t) "River Bed Farming" includes seasonal agriculture or farming on the River Bed of River Ganga or its tributaries during low flows of water;

(u)"River Ganga" means the entire length of six head-streams in the State of Uttarakhand namely, Rivers Alakananda, Dhauli Ganga, Nandakini, Pinder, Mandakini and Bhagirathi starting from their originating glaciers up to their respective confluences at Vishnu Prayag, Nand Prayag, Karn Prayag, Rudra Prayag, and Dev Prayag as also the main stem of the river thereafter up to Ganga Sagar including Prayag Raj and includes all its tributaries;

(v) "rubbish" means ashes, broken brick, mortar, broken glass, dust or refuse of any kind and includes filth;

(w) "sand mining" means large scale removal of river sand from the dried channel belt, flood plain or a part of River Ganga or its tributaries;

(x) "sewage effluent" means effluent from any sewerage system or sewage disposal works and includes sewage from open drains;

(y) "sewerage scheme" means any scheme which a local authority may introduce for removal of sewage by flushing with water through underground closed sewers;

(z) "Schedule" means Schedule appended to this Order;

(za) "specified District" means an area of every District abutting the River Ganga, being within a radius of fifteen kilometers of the Ganga River Bank or its tributaries in the States of Himachal Pradesh, Uttarakhand, Uttar Pradesh, Madhya Pradesh, Chhattisgarh, Bihar, Jharkhand, Haryana, Rajasthan, West Bengal and the National Capital Territory of Delhi and such other States, having major tributaries of the River Ganga as referred to in this Order;

(zb) "State Ganga Committee" means the State Ganga Rejuvenation, Protection and Management Committee constituted under this Order for each of the States mentioned in paragraph 2.

(zc) State Ganga River Conservation Authority means an authority earlier constituted in each State under the Act as follows, namely:-

(i) the Bihar State Ganga River Conservation Authority constituted by the notification of the Government of India in the Ministry of Environment and Forests number S.O287 (E), dated 8th February 2010;

(ii) the Jharkhand State Ganga River Conservation Authority constituted by the notification of the Government of India in the Ministry of Environment and Forests number S.O2495(E), dated 30th September 2009;

(iii) the Uttarakhand State Ganga River Conservation Authority constituted by the notification of the Government of India in the Ministry of Environment and Forests number S.O 1111 (E), dated 30th September 2009;

(iv) the Uttar Pradesh State Ganga River Conservation Authority constituted by the notification of the Government of India in the Ministry of Environment and Forests number S.O2493 (E), dated 30th September 2009; and

(v) the West Bengal State Ganga River Conservation Authority constituted by the notification of the Government of India in the Ministry of Environment and Forests number S.O2494 (E), dated 30th September 2009.

(zd) "stream" includes river, water course (whether flowing or for the time being dry), inland water (whether natural or artificial) and sub-terrain waters;

(ze) "tributaries of River Ganga" means those rivers or streams which flow into River Ganga and includes Yamuna River, Son River, Mahananda River, Kosi River, Gandak River, Ghaghara River and Mahakali River and their tributaries or such other rivers which National Council for Rejuvenation Protection and Management of River Ganga may, by notification, specify for the purposes of this Order.

2. The words and expressions used herein and not defined but defined in the Environment (Protection) Act, 1986 (29 of 1986) shall have the meanings respectively assigned to them in the Act.

4. Principles to be followed for rejuvenation, protection and management of River Ganga. – (1) The following principles shall be followed in taking measures for the rejuvenation, protection and management of River Ganga, namely:-

(i) the River Ganga shall be managed as a single system;

(ii) the restoration and maintenance of the chemical, physical, and biological quality of the waters of River Ganga shall be achieved in a time bound manner;

(iii) the River Ganga shall be managed in an ecologically sustainable manner;

(iv) the continuity of flow in the River Ganga shall be maintained without altering the natural seasonal variations;

(v) the longitudinal, lateral and vertical dimensions (connectivities) of River Ganga shall be incorporated into river management processes and practices;

(vi) the integral relationship between the surface flow and sub-surface water (ground water) shall be restored and maintained;

(vii) the lost natural vegetation in catchment area shall be regenerated and maintained;

(viii) the aquatic and riparian biodiversity in River Ganga Basin shall be regenerated and conserved;

(ix) the bank of River Ganga and its flood plain shall be construction free Zone to reduce pollution sources, pressures and to maintain its natural ground water recharge functions;

(x) the public participation in rejuvenation, protection and management,revision and enforcement of any regulation, standard, effluent limitation plan, or programme for rejuvenation, protection and management shallbe encouraged and made an integral part of processes and practices of

River Ganga rejuvenation, protection and management.

(2)National Mission for Clean Ganga may, having regard to the needs of the people of the country, advances in technology and socio economic conditions of the people and to preserve the rich heritage of national composite culture, specify additional principles in addition to the principles specified under sub-paragraph (1).

5.Ecological flow of water in River Ganga to be maintained. – (1) Every State Government, shall endeavor to ensure that uninterrupted flows of water are maintained at all times in River Ganga as required under clause (iv) of paragraph (4).

(2) Every State Government shall also endeavor to maintain adequate flow of water in River Ganga in different seasons to enable River Ganga to sustain its ecological integrity and to achieve the goal, all concerned authorities shall take suitable actions in a time bound manner.

(3) For the purposes of this paragraph, the average flow of water shall be determined by such Hydrology Observation Stations at such points of the River Ganga, as may be specified by the National Mission for Clean Ganga:

Provided that the average flow of water in River Ganga may, having regard to ecology, be determined by the National Mission for Clean Ganga for different points of River Ganga.

6. Prevention, control and abatement of environmental pollution in River Ganga and its tributaries.- (1) No person shall discharge, directly or indirectly, any untreated or treated sewage or sewage sludge into the River Ganga or its tributaries or its banks:

Provided that where a local authority does not have, on the date of commencement of this Order, sewerage scheme or infrastructure for collection, storage, transportation and disposal of sewage or sewage sludge or such infrastructure is not functional on the said date in an area abutting the River Ganga or its tributaries, every such local authority shall, within a period, specified by National Mission for Clean Ganga from the date of commencement of this Order, develop such infrastructure or make such infrastructure functional, as the case may be, for collection, storage, transportation and disposal of sewage in the territorial area of the local authority.

(2) No person shall discharge, directly or indirectly, any untreated or treated trade effluent and industrial waste, bio-medical waste, or other hazardous substance into the River Ganga or its tributaries or on their banks:

Provided further that where an industry or industrial area management does not have, on the date of commencement of this Order, industrial effluent treatment scheme or infrastructure for collection, storage, transportation and disposal of trade effluents industrial waste, bio-medical waste, or other hazardous substance, etc. or such infrastructure is not functional on the said date in an area abutting the River Ganga or its tributaries, every such industry or industrial area management shall, within a period so specified by the National Mission for Clean Ganga from the date of commencement of this Order, develop such infrastructure or make such infrastructure functional, as the case may be, for collection, storage, transportation and disposal of trade effluent and industrial waste, bio-medical waste, or other hazardous substance in the jurisdiction of the industry or industrial area management.

(3) No person shall construct any structure, whether permanent or temporary for residential or commercial or industrial or any other purposes in the River Ganga, Bank of River Ganga or its tributaries or active flood plain area of River Ganga or its tributaries:

Provided that in exceptional circumstances like natural calamities or religious events at traditional locations, temporary structures can be raised after prior permission of the National Mission for Clean Ganga acting through the State Ganga Committee and the District Ganga Committee:

Provided further that in case any such construction has been completed, before the commencement of this Order, in the River Bank of River Ganga or its tributaries or active flood plain area of River Ganga or its tributaries, the National Mission for Clean Ganga shall review such constructions so as to examine as to whether such constructions are causing interruption in the continuous flow of water or pollution in River Ganga or its tributaries, and if that be so, it shall cause for removing them.

(4) No person shall do any act or carry on any project or process or activity which, notwithstanding whether such act has been mentioned in this Order or not, has the effect of causing pollution in the River Ganga.

(5) It shall be the duty of the National Mission for Clean Ganga, every Specified State Ganga Committee or specified District Ganga Protection Committee, local authority and all other authorities and persons to disseminate widely and bring to public notice, using various means, information captured in reports and the aforesaid measures in the local language in every village, town, city and other areas abutting River Ganga and its tributaries.

7. Emergency measures in case of pollution of River Ganga or its tributaries --- If any poisonous, noxious or polluting matter is present or has entered into the River Ganga due to any accident or other unforeseen act or event, and it is necessary or expedient to take immediate action, the National Mission for Clean Ganga shall take immediate action for carrying out such operations or direct for carrying out such operations by the specified State Ganga Committee or specified District Ganga Committee or local authority or any other authority or Board or Corporation, as it may consider necessary for all or any of the following purposes, namely; -

(a)the manner of removing the matter from River Ganga and disposing it off in such a manner as it may specify, as also, for carrying out such operations as is considered appropriate for mitigation or removal of any pollution caused by such matter;

(b) issuing directions restraining or prohibiting any person concerned from discharging any poisonous, noxious or polluting matter in the River Ganga;

(c) undertaking any additional work or functions as may be necessary to address such emergency.

8. Power to issue directions. - The National Mission for Clean Ganga shall, in the exercise of its powers and performance or its functions under this Order, issue such directions in writing as it may consider necessary for abatement of pollution and rejuvenation, protection and management of the River Ganga to the concerned authority or local authority or other authorities or Board or Corporation or person and they shall be bound to comply with such directions.

9. Ganga safety audit.- Every District Ganga Committee shall cause the Ganga safety audit to be carried out by such Ganga Safety Auditors within such time frame and in accordance with such protocols as may be specified by the

National Mission for Clean Ganga for the area of the River Ganga abutting such district and forward the copy of the report of such safety audit along with remedial action taken thereon to the concerned State Ganga Committee and the National Mission for Clean Ganga, which shall take appropriate action thereon, if required.

10. Pollution in River Ganga and its tributaries to be monitored.- (1) The pollution in River Ganga and its tributaries shall be monitored by the National Mission for Clean Ganga on its own or by directions through various State and Central Government agencies by use of satellite imagery and other remote sensing technologies as well as physical stations, online monitoring and independent agencies at a periodicity to be specified by it.

(2) Notwithstanding the provisions of sub-paragraph (1), the Central Government may assign the function of monitoring of pollution in River Ganga and its tributaries to any other agency or body or direct, having regard to advances in technology, to monitor the aforesaid pollution in River Ganga and its tributaries by adopting any other technique or method, as may be specified in the direction.

11. Constitution of National Council for Rejuvenation, Protection and Management of River Ganga. - With effect from the date of commencement of this Order, there shall be constituted an authority by the name to be called the National Council for Rejuvenation, Protection and Management of River Ganga, (hereinafter in this Order called as the National Ganga Council) for the purposes of the Act and to exercise powers and discharge functions as specified in this Order and the Act.

12.Composition of National Ganga Council.-The National Ganga Council shall consist of the following members, namely:-	
(a)Prime Minister	-*Chairperson ,ex-officio*
(b) Union Minister for Water Resources, River Development and Ganga Rejuvenation	- *Vice-Chairperson, ex-officio*
(c)Union Minister for Environment, Forests and Climate Change	- *Member, ex-officio;*
(d)Union Minister for Finance	- *Member, ex-officio;*
(e)Union Minister for Urban Development	- *Member, ex-officio;*
(f) Union Minister for Power	- Member*, ex-officio;*
(g)Union Minister for Science and Technology	- Member*, ex-officio;*
(h)Union Minister for Rural Development	- Member*, ex-officio;*
(i)Union Minister for Drinking Water and Sanitation	- Member*, ex-officio;*
(j) Union Minister for Shipping	- Member, *ex-officio;*
(k) Union Minister of State for Tourism	- Member*, ex-officio;*
(l) Vice Chairman, NITI Aayog	- Member*, ex-officio;*
(m)Chief Minister, Bihar	- Member*, ex-officio;*
(n) Chief Minister, Jharkhand	- Member*, ex-officio;*
(o) Chief Minister, Uttarakhand	- Member*, ex-officio;*
(p) Chief Minister, Uttar Pradesh	- Member*, ex-officio;*
(q) Chief Minister, West Bengal	- Member*, ex-officio;*
(r) Secretary, Ministry of Water Resources, River Development and Ganga Rejuvenation	- Member, *ex-officio;*
(s)Director General, National Mission for Clean Ganga	– Member Secretary, *ex-officio.*

(2) The National Ganga Council may co-opt one or more Chief Ministers from the States not represented in the National Ganga Council having major tributaries of River Ganga, which are likely to affect the water quality in the River Ganga, as Member.

(3) The National Ganga Council may also co-opt one or more Union Ministers, if it considers necessary, as Member.

(4) The National Ganga Council may consult experts and expert organisations or institutions in the field of river rejuvenation, river ecology and river management, hydrology, environmental engineering, social mobilisation and other relevant fields.

(5) The Headquarter of the National Ganga Council shall be at New Delhi or at such other place as it may decide.

(6) The National Ganga Council shall have its Secretariat in the National Mission for Clean Ganga.

(7) The Central Government in the Ministry of Water Resources, River Development and Ganga Rejuvenation shall serve as the nodal Ministry.

13. **Dissolution of National Ganga River Basin Authority** --- (1) On and from the date of constitution of the National Ganga Council in paragraph 11, the National Ganga River Basin Authority constituted by Notification of the Ministry of Water Resources, River Development and Ganga Rejuvenation, number S.O 2539 (E), dated the 29th September 2014 shall stand dissolved.

(2) All things done or omitted to be done or actions taken or any money spent or authorised to be spent by the National Ganga River Basin Authority before such dissolution shall be deemed to have been done or taken under the corresponding provisions of this Order.

14.Superintendence, direction and control of management of River Ganga to vest in National Ganga Council.- The National Ganga Council shall, notwithstanding anything contained in this Order, be overall responsible for the superintendence, direction, development and control of River Ganga and the entire River Basin (including financial and administrative matters) for the protection, prevention, control and abatement of environmental pollution in River Ganga and its rejuvenation to its natural and pristine condition and to ensure continuous adequate flow of water in the River Ganga and for matters connected therewith.

15. Jurisdiction of National Ganga Council.- The jurisdiction of the National Ganga Council shall extend to the areas mentioned in paragraph 2.

16. Meetings of National Ganga Council.- (1) National Ganga Council may regulate its own procedure for transacting its business including its meetings.

(2) The Chairperson of the National Ganga Council shall preside over its meetings and in his absence, its Vice-Chairperson shall, preside over the meetings of the National Ganga Council and conduct its business.

(3) The Vice-Chairperson shall have the power to take decisions necessary for the National Ganga Council to achieve its objectives, in between the conduct of the two meetings of the Council subject to ratification in the next meeting.

(4) The National Ganga Council shall meet at least once every year or more as it may deem necessary.

17. Constitution of Empowered Task Force on River Ganga as authority.- (1) With effect from the date of commencement of this Order, there shall be constituted an authority by the name to be called the Empowered Task Force on River Ganga for the purposes of the Act and to exercise powers and discharge functions as specified in this Order and the Act.

(2) The Empowered Task Force on River Ganga shall consist of the following members, namely:-
(a)Union Minister for Water Resources, River Development and Ganga Rejuvenation - Chairperson, *ex-officio*;
(b) Union Minister of State for Water Resources, River Development and Ganga Rejuvenation - Vice-Chairperson, *ex-officio*;
(c)Secretary in the Ministry of Water Resources, River Development and Ganga Rejuvenation - Member, *ex-officio*
(d) Secretary in the Ministry of Finance (Department of Expenditure) - Member, ex-officio;
(e) Chief Executive Officer, Niti Ayog - Member, ex-officio;
(f) Chief Secretary, State of Uttrakhand - Member, ex-officio;
(g) Chief Secretary, State of Uttar Pradesh - Member, ex-officio;
(h)Chief Secretary, State of Bihar - Member, ex-officio;
(i) Chief Secretary, State of Jharkhand - Member, ex-officio;
(j) Chief Secretary, State of West Bengal - Member, ex-officio;
(k) Director General , National Mission for Clean Ganga - Member-Secretary

(3) The Empowered Task Force on River Ganga may also co-opt one or more Secretary in the Union Ministries or the Chief Secretary of any other State concerned, if it considers necessary, as member

(4) The Empowered Task Force on River Ganga shall meet at least once every three months or more as it may deem necessary.

(5) The administrative and technical support to the Empowered Task Force on River Ganga shall be provided by the Central Government in the Ministry of Water Resources, River Development and Ganga Rejuvenation which shall be the nodal Ministry for the purposes of such administrative and technical support.

18. Functions and powers of Empowered Task Force on River Ganga. –

(1) The Empowered Task Force on River Ganga shall co-ordinate and advise on matters relating to rejuvenation, protection and management of River Ganga and its tributaries.

(2) In particular and without prejudice to the generality of the provisions of sub-paragraph (1), the functions and powers of the Empowered Task Force on River Ganga may include measures with respect to all or any of the following matters in rejuvenation, protection and management of River Ganga, namely:-

(a) ensuring that the Ministries, Departments and State Governments concerned have -

(i) an action plan with specific activities, milestones, and timelines for achievement of the objective of rejuvenation and protection of River Ganga;

(ii) a mechanism for monitoring implementation of its action plans;

(b) co-ordination amongst the Ministries and Departments and State Governments concerned for implementation of its action plans in a time bound manner;

(c) to monitor the implementation process, address bottlenecks, suggest and take such decisions as may be necessary to ensure speedy implementation;

(d) all projects under the ambit of Namami Gange including ongoing projects funded domestically and through external assistance;

(e) discharge of such other functions or exercise of such powers as may be considered necessary for achievement of the objective of rejuvenation, protection and management of River Ganga or as may be assigned to it by the Central Government or specified by the National Ganga Council;

19. Approval for projects exceeding value of rupees one thousand crore.-

(1) The Empowered Task Force on River Ganga shall be responsible for the approval of every project exceeding a value of rupees one thousand crore, as amended from time to time.

(2) The Empowered Task Force on River Ganga may constitute a sub-committee of officials amongst its members for the purpose of sub-paragraph (1)

20. Constitution and Composition of Specified State Ganga Rejuvenation, Protection and Management Committees as authorities.– With effect from the date of commencement of this Order, these shall be constituted, in each State as specified in paragraph 2, an authority to be called the State Ganga Rejuvenation, Protection and Management Committee, which shall consist of a Chairperson and other members as specified in the Schedule to exercise powers and discharge functions as specified in this Order and the Act.

21. Meetings of State Ganga Committee. – (1) Every State Ganga Committee may regulate its own procedure for transacting its business including its meetings.

(2)Every State Ganga Committee shall convene its meetings at least once in every three months' time.

(3) The Chairperson of the State Ganga Committee shall preside over its meetings and in his absence, the said Committee shall elect its Vice-Chairperson who shall, preside over the meetings of the State Ganga Committee and conduct its business.

22. Superintendence, direction and control over Committee.- The superintendence, direction and control of the District Ganga Committees shall, notwithstanding anything contained in this Order, vest in the State Ganga Committee, for the purposes of rejuvenation, protection, prevention, control and abatement of environmental pollution in River Ganga and its tributaries so as to rejuvenate the River Ganga to its natural and pristine condition and ensure continuous and adequate flow of water in River Ganga and for protection and management of River Ganga in the States concerned.

23. Decisions of State Ganga Committee to be binding.- The decision taken at the meetings of the State Ganga Committee shall, notwithstanding anything contained in this Order, be binding upon every District Ganga Committee and every local authority or other authority or Board or person referred to in such decision and they shall comply with the decisions of the State Ganga Committee.

24. Powers, duties and functions of State Ganga Committees.– (1) Every State Ganga Committee shall, subject to the provisions of the Act and rules made or directions issued thereunder, have the power to take all such measures, including those in paragraphs 6, 7 and 8, as it deems necessary or expedient for effective abatement of pollution and conservation

of the River Ganga and for implementing the decisions or directions of the National Ganga Council and National Mission for Clean Ganga.

(2) The State Ganga Committee shall implement various programmes and projects of the National Ganga Council and National Mission for Clean Ganga.

(3) In particular and without prejudice to the generality of the provisions of sub-paragraphs (1) and (2), such measures may include all or any of the following matters, namely:-

(a) coordination and implementation of the conservation activities relating to River Ganga including augmentation of sewerage infrastructure, catchment area treatment, protection of flood plains, creating public awareness and such other measures at the State level and regulation of activities aimed at the prevention, control and abatement of pollution in the River Ganga to maintain its water quality, and to take such other measures relevant to river ecology and management in the State concerned;

(b) implementation of the river basin management plan in the concerned State;

(c) maintenance of minimum ecological flows in the River Ganga in the concerned State and actions thereon;

(d) entry and inspection under section 10 and power to take sample under section 11 of the Act for the purpose of exercising and performing its functions under this Order.

(4) The State Ganga Committee shall undertake all the emergency measures mentioned in paragraph 7.

(5) The State Ganga Committee shall have the powers to issue directions under section 5 of the Act.

(6) The powers and functions of the State Ganga Committee shall be without prejudice to any of the powers conferred upon the State Government under any Central or State Act, being not inconsistent with the provisions of the Act.

25. Monitoring execution of plans and programmes of District Ganga Committees.- Every State Ganga Committee shall monitor the execution of plans, programmes, and projects of all their District Ganga Protection Committees and those of other authorities and submit progress in respect thereof to the National Mission for Clean Ganga.

26. Preparation of consolidated reports of all District Ganga Committees and taking remedial measures in respect thereof.- (1) Every State Ganga Committee shall prepare a consolidated report of all District Ganga Protection Committees, local authorities or other authorities or Board or Corporation or person for every quarter indicating therein in respect of each specified District abutting River Ganga and its tributaries, ----

(a) the status of the plans being executed and measures taken by them and any other activity relating to the health of River Ganga and its tributaries;

(b) the quality of water in River Ganga and its tributaries in each specified District and remedial action in respect thereof;

(c) any interruption of flow in the River Ganga in each specified District and reasons therefor;

(d) remedial measures taken on the complaints made to the District Ganga Committee or local authorities or other authorities;

(e) adverse report as reported by Ganga safety auditors in each specified District;

(f) any other information relevant to the health of River Ganga and its tributaries.

(2) The report referred to in sub-paragraph (1) shall be submitted within one month at the end of each year to the State Ganga Committee and National Mission for Clean Ganga along with remedial action thereof.

27. Conducting of Ganga safety audit and submission of such audit reports by State Ganga Committees.- (1) It shall be the duty of the State Ganga Committees to conduct or causes to be conducted, through the District Ganga Committees, the Ganga safety audit and submit report of the Ganga safety audit to the National Mission for Clean Ganga along with the remedial action taken thereon and also make available the same in public domain and exhibit the same at its website.

(2) The Ganga safety audit shall include such particulars and be done at such intervals (save as otherwise provided in this Order) and in such manner as may be specified, by notification, by the National Mission for Clean Ganga.

28. State Ganga Committee to be nodal agency.- The State Ganga Committee shall be the State-wide nodal agency in the State for the implementation of the provisions of this Order and for effective abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries.

29. State Ganga Committees to be bound by direction of National Ganga Council and National Mission for Clean Ganga.- Every State Ganga Committee, without prejudice to the foregoing provisions of this Order, shall, in exercise of its powers or the performance of its functions under this Order, be bound by the decisions or such directions (including those relating to technical and administrative matters) as the National Ganga Council and the National Mission for Clean

Ganga may give in writing to it from time to time for abatement of pollution and rejuvenation, protection and management of the River Ganga.

30. Dissolution of State Ganga River Conservation Authorities and State Executive Committees.- (1) With effect from the date of constitution of the State Ganga Committees, the respective State Ganga River Conservation Authorities and the respective State Executive Committees constituted before the commencement of this Order shall stand dissolved.

(2)All things done or omitted to be done or actions taken or any money spent or authorised to be spent by the authorities and committees under sub-paragraph (1) before such dissolution shall be deemed to have been done or taken under the corresponding provisions of this Order.

31. Constitution of National Mission for Clean Ganga as an authority.-(1) With effect from the date of commencement of this Order, the National Mission for Clean Ganga, a society registered under the Societies Registration Act, 1860 (21 of 1860), shall be an authority constituted under the Act, by the same name for the purposes of the Act and to exercise powers and discharge functions as specified under this Order and the Act and the rules made or directions issued thereunder.

(2) The composition of the National Mission for Clean Ganga shall be as specified in paragraph 35.

32. Area of operation of National Mission for Clean Ganga.- The area of operation of the National Mission for Clean Ganga shall be the areas mentioned in paragraph 2.

33. National Mission for Clean Ganga to be nodal agency.- The National Mission for Clean Ganga shall be the nodal agency for the nationwide implementation of the provisions of this Order and for effective abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries.

34. National Mission for Clean Ganga to be an empowered organization.- The National Mission for Clean Ganga shall be an empowered organisation with two tier management having administrative, appraisal and approval powers and duties, functions and powers as specified in this Order.

35. Composition of National Mission for Clean Ganga.- The National Mission for Clean Ganga shall have a two-tier management structure and it shall comprise of the Governing Council and the Executive Committee.

(1) The Governing Council shall consist of the following members, namely:-

(a)	Director General of National Mission for Clean Ganga	Chairman, ex-officio
(b)	Joint Secretary, Ministry of Water Resources, River Development and Ganga Rejuvenation	Member, *ex-officio*
(c)	Joint Secretary, Ministry of Urban Development	Member, *ex-officio*
(d)	Joint Secretary, Ministry of Environment, Forests and Climate Change	Member, *ex-officio*
(e)	Joint Secretary, Department of Expenditure	Member, *ex-officio*
(f)	Representative of NITI Aayog (not below Joint Secretary)	Member, *ex-officio*
(g)	Chairman, Central Pollution Control Board	Member, *ex-officio*
(h)	Principal Secretary, Urban Development, Government of Bihar	Member, *ex-officio*
(i)	Principal Secretary, Urban Development, Government of Jharkhand	Member, *ex-officio*
(j)	Principal Secretary, Urban Development, Government of Uttar Pradesh	Member, *ex-officio*
(k)	Principal Secretary, Peyjal, Government of Uttarakhand	Member, *ex-officio*
(l)	Principal Secretary, Urban Development, Government of West Bengal	Member, *ex-officio*
(m)	Executive Director(Deputy Director General), National Mission for Clean Ganga	Member, *ex-officio*
(n)	Executive Director (Technical),National Mission for Clean Ganga	Member, *ex-officio*

(o)	Executive Director (Finance), National Mission for Clean Ganga	Member, *ex-officio*
(p)	Executive Director (Projects), National Mission for Clean Ganga	Member, *ex-officio*
(q)	Executive Director(Administration), National Mission for Clean Ganga	Member- Secretary.

(2) The Executive Committee constituted out of the Governing Council, shall consist of the following members, namely:-

(a) Director General, National Mission for Clean Ganga – Chairperson, ex-officio;
(b) Joint Secretary, Department of Expenditure – Member, ex-officio;
(c) Representative of NITI Aayog (not below Joint Secretary) – Member, ex-officio;
(d) Principal Secretary of the State concerned – Member, ex-officio;
(e) Executive Director (Deputy Director General)
National Mission for Clean Ganga – Member, ex-officio;
(f) Executive Director (Finance)
National Mission for Clean Ganga – Member, ex-officio;
(g) Executive Director (Technical)
National Mission for Clean Ganga – Member, ex-officio;
(h) Executive Director (Projects)
National Mission for Clean Ganga – Member, ex-officio;
(i) Executive Director (Administration)
National Mission for Clean Ganga – Member, ex-officio;

(3) The Director General, National Mission for Clean Ganga may, if he considers necessary, may associate with the Executive Committee, any other member from the Governing Council.

(4) The Governing Council may constitute a sub-committee from out of its members and also by associating some technical experts for appraisal of the projects.

(5) The representative of the State concerned shall also be one of the members of sub-committee.

(6) Half of the members of the Governing Council shall form the quorum.

36. (1) All approvals up to one thousand crores rupees shall be granted by the Executive Committee and it shall report to the Governing Council at least once in three months.

(2) The Sub-Committee of the Governing Council shall appraise the project only after completion of Third Party Appraisal of the project by technical experts or consortium of recognized institutes or Indian Institutes of Technology, as the case may be.

(3) The Third Party Appraisal shall be for all projects irrespective of their value.

37. Appointment of Director General and Executive Directors of National Mission for Clean Ganga.-

(1) Director General, National Mission for Clean Ganga shall be appointed by the Central Government who shall be equivalent to the rank of Additional Secretary or Secretary to the Government of India and his terms and conditions of services shall be determined by Central Government.

(2) The Executive Director (Finance) shall be appointed on deputation from any of the organised accounts services in the Central Government in the rank equivalent to Joint Secretary to Government of India in accordance with the recruitment rules of the said services.

(3) National Mission for Clean Ganga shall have at least one position for each of the Executive Directors in the rank of Joint Secretary to Government of India.

(4) One of the Executive Directors shall be designated as Deputy Director General of the National Mission for Clean Ganga and he shall be appointed by the Central Government.

(5) None of the nominated members of the Executive Committee shall be below the rank of Joint Secretary in Government of India.

38. Duty of National Mission for Clean Ganga.- It shall be the duty of the National Mission for Clean Ganga to -

(i) follow the principles laid down in paragraph 4

(ii) comply with the decisions and directions of the National Ganga Council and implement the Ganga Basin Management Plan approved by it;

(iii) co-ordinate all activities for rejuvenation and protection of River Ganga in a time bound manner as directed by the National Ganga Council;

(iv) do all other acts or abstain from doing certain act which may be necessary for rejuvenation and protection of River Ganga and its tributaries.

39. Functions of National Mission for Clean Ganga.- (1) Without prejudice to the provisions of this Order, the National Mission for Clean Ganga shall identify or cause to be identified -

(a) the specific threats to the River Ganga in areas in each village and town of such specified District abutting River Ganga and its tributaries, including sewerage and industrial waste, cremation and burial of corpses and disposal of animal carcasses, and threats from commercial, recreational and religious activities;

(b) the type of measures required to address such threat in each village and town of all districts abutting River Ganga and its tributaries;

(c) the specific areas where such remedial actions are required to be taken for rejuvenation and protection of River Ganga and its tributaries.

(d) the measures which may be necessary for reuse of treated water and enter in to Memorandum of Understanding in this regard with the Ministries of the Central Government like Railways, Power, Petroleum and Natural Gas etc., State Governments, autonomous bodies at the Central and State level, recognized Institutes and organizations which the National Mission for Clean Ganga may deem fit.

(2) The National Mission for Clean Ganga shall make or cause to make the River Ganga Basin Management Plan along with cost, timelines and allocation of responsibilities, among other things, for rejuvenation and protection of River Ganga and its tributaries in each village and town of specified District abutting River Ganga and its tributaries and execute projects there for.

(3) The National Mission for Clean Ganga shall -----

(a) cause to be determined the magnitude of ecological flows in the River Ganga and its tributaries required to be maintained at different points in different areas at all times with the aim of ensuring water quality and environmentally sustainable rejuvenation, protection and management of River Ganga and its tributaries and notifying the same and take or direct all such measures necessary to maintain adequate ecological flows;

(b) cause to be identified places where the environmental flow of water of River Ganga has been modified and take measures for correction thereof to maintain the continuous flow of water for rejuvenation, protection and management of River Ganga and its tributaries;

(c) identify places of discontinuity of water in River Ganga and its tributaries due to engineered diversion of water or storage of water or by any other means and execute plans in respect thereof or take remedial action therefor;

(d) devise a system to be put in place for continuous monitoring of flow of water and pollution levels in River Ganga and its tributaries;

(e) take all such measures which may be necessary to give effect to the decisions of the National Ganga Council so as to maintain adequate ecological flows in the River Ganga and tributaries;

(f) render assistance or cause them to be rendered by any agency for preparation of detailed project reports or execution of projects for abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries to the State Governments, the State Ganga Committees, District Ganga Committees or local authorities or any person or body, any authority, Board or Corporation;

(g) set up or facilitate setting up or designate and direct one or more existing centers to research, develop and disseminate knowledge base and analytical tools on abatement of pollution and rejuvenation, protection and management of River Ganga and its tributaries;

(h) take any other measures which may be necessary for continuous flow of water and abatement of pollution in River Ganga and its tributaries

(4)The National Mission for Clean Ganga shall take all such other emergency measures as outlined in paragraph 7.

40. Establishment of River Ganga Monitoring Centres at suitable locations along River Ganga and its tributaries.- The National Mission for Clean Ganga may identify the places in the River Ganga Basin and establish at such places or designate any existing laboratory or station or institute as Centres to be called the "River Ganga

Monitoring Centre" for monitoring amongst other things, continuous flow of water and pollution levels as required under this Order and such Centre shall report immediately to the National Mission for Clean Ganga for taking remedial action therefor.

41. Powers of National Mission for Clean Ganga.- (1) The National Mission for Clean Ganga being the national agency charged with the role, responsibility and powers to facilitate the task of rejuvenation, protection and management of River Ganga and its tributaries, under the supervision and direction of the National Ganga Council, shall recommend to the National Ganga Council or Central Government for issuing directions or issue directions itself, to the State Ganga Committees or District Ganga Committees or local authority or any other authority or any person, institution, consortium or agency, as it may decide, for the rejuvenation, protection and management of River Ganga and have the power to take all such measures and discharge such functions as it may deem necessary or expedient for prevention, control and abatement of environmental pollution in River Ganga and its tributaries so as to rejuvenate the River Ganga to its natural and pristine condition and ensure continuous and adequate flow of water in River Ganga and for protection and management of River Ganga and for matters connected therewith.

(2) In particular and without prejudice to the generality of the provisions of sub-paragraph (1), and save as otherwise provided in this Order, such directions may include all or any of the following matters in the management of River Ganga, namely:-

(a) fulfillment of the functions mentioned in paragraph 55 in accordance with the principles in paragraph 4;

(b) formulate, with the approval of the Central Government, the National policy for effective abatement of pollution and rejuvenation, protection and management of River Ganga;

(c) enter into memorandum of understanding, with the approval of the Central Government, with any country or foreign agency for effective implementation of the River Ganga Basin Management Plan for rejuvenation, protection, prevention, control and abatement of pollution in the River Ganga and its tributaries;

(d) approve, with or without modifications, the River Ganga Basin Management Plan and direct amendments, if any, to be made therein;

(e) supervise and review the progress reports, and issue directions to the State Ganga Committees, District Ganga Committees or local authorities and other authorities in the implementation of the River Ganga Basin Management Plan and any other matter connected with affairs of the River Ganga and its tributaries;

(f) approve the planning, financing and execution of programmes for abatement of pollution in the River Ganga including augmentation of sewerage and effluent treatment infrastructure, catchment area treatment, protection of flood plains, creating public awareness, conservation of aquatic and riparian life and biodiversity and such other measures for promoting environmentally sustainable river rejuvenation;

(g) coordination, monitoring and review of the implementation of various programmes or activities taken up for prevention, control and abatement of pollution and protection and management in the River Ganga and its tributaries;

(h) direct any person or authority to take measures for restoration of river ecology and management in the River Ganga Basin States;

(i) recommend to the Central Government, for creation of special purpose vehicles (whether as a company under the companies Act, 2013(18 of 2013) or Societies Registration Act, 1860 (21 of 1860) or a Trust under the Indian Trust Act, 1882 (2 of 1882)), as may be considered appropriate, for implementation of this Order and for the purposes of the Act;

(j) take such measures as may be necessary for the better co-ordination of policy and action to ensure effective prevention, control and abatement of pollution, rejuvenation and protection and management in the River Ganga and its tributaries;

(k) issue such directions to any person or authority, as it may consider necessary, for proper or prompt execution of the projects or cancel such projects or stop release of funds or direct refund of amount already released and assign the same to any other person or authority or Board or Corporation for prompt execution thereof;

(l) direct any person or authority to maintain such books of account or other documents, without prejudice to any law for the time being in force, as may be specified by the National Mission for Clean Ganga;

(m) take such other measures which may be necessary for achievement of prevention, control and abatement of pollution, rejuvenation and protection and management in the River Ganga and its tributaries;

(3)The National Mission for Clean Ganga shall have the power to issue directions mentioned under section 5 of the Act.

(4)The National Mission for Clean Ganga may evolve an appropriate mechanism for implementation of its decisions and the decisions of the National Ganga Council.

42. Giving of prior approval in certain matters.- Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities and other authorities shall obtain prior approval of the National Mission for Clean Ganga, on the following matters, relating to River Ganga and any area abutting River Ganga or its tributaries, if required to implement the decisions of the National Ganga Council, namely:-

(a) engineered diversion and storage of water in River Ganga without affecting the flow of water downstream of the River Ganga;

(b) construction of bridges and associated roads and embankments over the River Ganga or at its River Bank or its flood plain area;

(c) construction of Ghats or extension of any existing Ghat;

(d) construction of jetties;

(e) construction of permanent hydraulic structures for storage or diversion or control of waters or channelisation of River Ganga or its tributaries;

(f) deforestation of hill slopes and notified forest and other eco-sensitive areas;

(g) any other activity which contravenes the principles laid out in paragraph 4 which the National Mission for Clean Ganga may specify.

43. Financial framework.- (1) The budgetary allocation shall be utilised by the National Mission for Clean Ganga for meeting expenses in connection with the discharge of its functions, objects and purposes and establishment expenditure: Provided that the money received by way of grants, loans and borrowings shall be expended for the specific purpose for which such grants, loans and borrowings have been received.

(2) The National Mission for Clean Ganga shall maintain proper accounts and other relevant records and prepare an annual expenditure statement.

(3)The audit of National Mission for Clean Ganga accounts shall be done by the Comptroller and Auditor-General of India and after completion of annual audit, the audit agency shall furnish annual audit certificate.

(4)The affairs of National Mission for Clean Ganga shall be subject to the control of Central Vigilance Commission and there shall be a Vigilance Officer to look after vigilance related matters.

(5) The annual expenditure statement with the audit report shall be forwarded annually to the Empowered Task Force, and the Central Government for being laid before each House of Parliament.

44. Engagement of legal experts.- The National Mission for Clean Ganga shall have proper legal set up for which it may engage legal experts, consultants and legal firms as may be necessary for advising it on legal matters and providing support for discharging its duties.

45. Scrutiny of reports.- All the reports relating to its activities and reports received from the State Ganga Committees, District Ganga Committees, local authority, Board, Corporation or any person shall be scrutinised by the National Mission for Clean Ganga and placed by it along with its views on the matters mentioned in such report before the National Ganga Council for soliciting its guidance thereon, if required.

46. Consolidated report of Ganga Safety audit.- The National Mission for Clean Ganga shall prepare and submit a consolidated report of the Ganga safety audits of River Ganga to the National Ganga Council along with the remedial action taken thereon and also make available the same in public domain and exhibit the same at its website.

47. Powers of National Mission for Clean Ganga to call for information, conduct inspection, publish reports, etc.- (1) Where the National Mission for Clean Ganga considers it expedient so to do under section 5 of the Act, it may, by order in writing.-

(a) call upon any State Ganga Committees, District Ganga Protection Committees, local authority, other authority, Board, Corporation or person, who has been allotted any project for execution or connected with such project or utilisation of funds, at any time, to furnish in writing or make public for dissemination such information or explanation relating to such project allotted for execution or executed or utilisation of fund allotted as the National Mission for Clean Ganga may require; or

(b)appoint one or more persons or any authority to make an inquiry in relation to project allotted for execution or executed or utilisation of fund allotted; or

(c) direct any of its officers or employees or the officers or employees of the Central Government or State Government or any other authority to inspect the books of account or other documents of the State Ganga Committees, District Ganga

Committees, local authority, other authority, Board, Corporation or person related to any project allotted for execution or executed or utilisation of funds; or

(d) require any person, officer, State Government or authority to furnish to it any reports, returns, statistics, accounts and other information and such person, officer, State Government or other authority shall be bound to do so.

48. Financing and implementation model.– The National Mission for Clean Ganga shall develop and constantly refine financial models that would improve the performance and sustainability of projects, and which can be adopted by the State Ganga Committees, District Ganga Committees, local authority, other authority or person for abatement of pollution and rejuvenation, protection and management of the River Ganga.

49. Preparation of consolidated reports.- (1) The National Mission for Clean Ganga shall, on the basis of the reports and other information forwarded by the State Ganga Committees, District Ganga Committees, local authorities, other authorities, Board, Corporation or person, prepare a consolidated report every year indicating therein in respect of each specified District abutting River Ganga and its tributaries.-

(a) the status of the plans being executed and measures taken by them and any other activity relating to the health of River Ganga and its tributaries;

(b) the quality of water in River Ganga and its tributaries and remedial action in respect thereof;

(c) any interruption of water in the River Ganga and reasons therefor;

(d) condition of River Bed and flood plains and habitat in the specified District;

(e) remedial measures taken on the complaints received from public by the District Ganga Committee or local authorities;

(f) threats remaining to be addressed by then with remedial action proposed therefor;

(g) report if any as reported by Ganga safety auditors;

(h) all other information relevant about the health of River Ganga and its tributaries.

(2) The National Mission for Clean Ganga shall submit a consolidated report referred to in sub-paragraph (1) after review thereof to the Empowered Task Force along with remedial action thereof.

50. Annual report.- (1) The National Mission for Clean Ganga shall, within three months of the end of every year, prepare an annual report of all work undertaken by it and by the Empowered Task Force on River Ganga, the State Ganga Committees, District Ganga Committees, concerned local authorities, other authorities, Board, Corporation or persons during the immediately preceding year.

(2) The National Mission for Clean Ganga shall include under separate parts in its annual report referred to in sub-paragraph (1), all works undertaken by it and the Empowered Task Force on River Ganga, the State Governments, the State Ganga Committees, District Ganga Committees, concerned local authorities, other authorities, Board, Corporation or person, and forward the said annual report to the National Ganga Council and the Central Government and also make available in public domain and exhibit at its website.

51. Constitution of Committees.- The National Mission for Clean Ganga may, constitute one or more River Ganga Management Committees from amongst its members and such experts in the field of rivers or water as it may consider appropriate for the efficient discharge of its functions under this Order.

52. Soliciting guidance.- In case any difficulty arises in implementing decisions of the National Ganga Council or the provisions of this Order, it shall be duty of the National Mission for Clean Ganga to solicit the guidance of the National Ganga Council and take appropriate action accordingly.

53. Constitution of District Ganga Protection Committees.- (1) The Central Government shall immediately after the commencement of this Order, in consultation with concerned State Ganga Committee, by notification constitute, in every specified District abutting River Ganga and its tributaries in the States mentioned in paragraph 2, the "District Ganga Committees" for the prevention, control and abatement of environmental pollution in the River Ganga.

(2) Every District Ganga Committee in each specified District shall consist of the following members, namely:-
(a) the District Collector in the specified District; - Chairperson, ex-officio;
(b) not more than two nominated representatives from Municipalities and Gram Panchayats of the specified District nominated by the State Government. - Members;

(c) one representative each of the Public Works, Irrigation, Public Health Engineering, and Rural Drinking Water Departments, and State Pollution Control Board working in the specified District abutting River Ganga to be nominated by the District Collector - Member, ex-officio;
(d) two environmentalists associated with River Ganga protection activities and one representative of local industry association in the specified District to be nominated by the District Collector - Members,;
(e) one Divisional Forest Officer of the specified District - Member, ex-officio
(f) one District official to be nominated by the District Collector. - Member;

(2) The District Collector shall be the Chairperson of the District Ganga Committee and the Divisional Forest Officer shall be the Convener of the District Ganga Committee.

(3) The District Ganga Committees shall meet at such times and at such places as the Chairperson of that Committee may decide and exercise such powers and functions as may be conferred under this Order:

Provided that at least one meeting of the District Ganga Committee shall be held every three months.

(4) A non ex-officio member may resign his office by giving notice in writing thereof to the Central Government or to the District Collector concerned, as the case may be, and shall cease to be a member on his resignation being accepted by the Government or the District Collector concerned, as the case may be.

54. Superintendence, direction and control of District Ganga Committee.- The superintendence, direction and control of the management of the District Ganga Committee (including financial and administrative matters) shall, notwithstanding anything contained in this Order, vest in the National Mission for Clean Ganga which may be exercised by it either directly or through the State Ganga Committee or any of its officer or any other authority specified by it.

55. Functions and powers of District Ganga Committees.- (1) Every District Ganga Committee shall discharge functions and exercise powers for rejuvenation, protection, restoration and rehabilitation of River Ganga and its tributaries in each specified District as laid out in paragraph 6 and 7 as per the principles specified in paragraph 4.

(2) In particular, and without prejudice to the generality of the provisions of sub-paragraph (1) for rejuvenation and protection and restoration or rehabilitation of degraded areas abutting River Ganga and its tributaries and subject to other provisions of this Order and rules made thereunder, every District Ganga Committee shall have the following powers and functions in relation to River Ganga and its tributaries abutting in the area in specified District, namely:-

(a) identifying activities which may be threats in the area of specified District abutting the River Ganga for protection of River Ganga and its tributaries or its River bed and making a plan for remedial action and take remedial action in respect thereof;

(b) taking remedial action at its own end for protection of River Ganga and its tributaries or its River bed abutting in the specified District (excluding enforcement of the provisions of this Order)

(c) in the event of its inability to take remedial action, reporting (electronically as well as by sending written communication in hard copy) to the National Mission for Clean Ganga and concerned State Government, the State Ganga Committee, as the case may be, for issue of direction for protection of River Ganga and to formulate appropriate management or remedial actions.

(d) taking suitable administrative and other measures, to give effect to the provisions of this Order so as to prevent the environmental pollution in the River Ganga and its tributaries, not being inconsistent with the provisions of this Order, or any law for the time being in force.

(3) In case, the District Ganga Committee is of the opinion that any contravention has been made of any other law for the time being in force or in respect of provisions of this Order, it shall take appropriate action in accordance with the law for the time being in force.

(4) The District Ganga Committee shall take all such emergency measures as specified in paragraph 7.

56. Designation of Nodal Officer.- (1) Every District Ganga Committee shall nominate as Nodal Officer for the purposes of this Order -

(a) the Sarpanch of Gram Sabha of every village in the areas abutting the River Ganga and its tributaries;

(b) in case of an area, not being village abutting the River Ganga, the Chairperson of Municipality Planning Committee or Metropolitan Planning Committee or Chairperson of any local authority, as the Chairperson of the District Ganga Committee.

(2) Every Nodal Officer nominated under sub-paragraph (1) shall take measures to prevent the pollution of River Ganga and its tributaries and take remedial action for protection of River Ganga and its tributaries or their River bed abutting in such village or other area, as the case may be, of which he is the Nodal Officer and in case of his failure to do so, he shall report the violation of this Order to the Chairperson of the District Ganga Committee for remedial action.

(3) After receipt of the report under sub-paragraph (2), the Chairperson of the District Ganga Committee shall take remedial action for protection of River Ganga or its River bed abutting the specified District.

57. Preparation of plans.- (1) Every District Ganga Committee shall prepare its plan for protection of River Ganga and its tributaries and their River bed abutting the specified District and submit the same to the National Mission for Clean Ganga for its approval.

(2) The plan under sub-paragraph (1) shall include the activities to be undertaken by the District Ganga Committee for protection, control and abatement of environmental pollution in River Ganga and its tributaries and their River Bed area abutting the specified District which may be recommended by the State Government, State Ganga Committees, the National Mission for Clean Ganga, any other authority or Board and the expenditure involved for such plan and time within which such activities shall be completed.

58. Preparation of budget and maintenance of accounts.- Every District Ganga Committee shall prepare its budget for every financial year indicating therein the funds required and purposes for which such funds shall be spent and the time limit within which the activity mentioned in the budget shall be completed and submit to concerned State Ganga Committee under intimation to National Mission for Clean Ganga and such Committee shall ensure proper maintenance of accounts as directed by National Mission for Clean Ganga, for audit by the Comptroller and Auditor-General of India or any other agency appointed by the Comptroller and Auditor-General of India and such accounts shall be subject to inspection by National Ganga Council, National Mission for Clean Ganga, State Ganga Committee or any of their appointed entities.

59. Monthly and annual reports.- (1) Every District Ganga Committee shall, submit monthly and annual reports to the National Ganga Council, National Mission for Clean Ganga and State Ganga Committee as directed by National Mission for Clean Ganga within specified timelines.

(2) In addition to the annual report referred to in sub-paragraph (1), the District Ganga Committee shall furnish to the National Mission for Clean Ganga at such time and in such form and manner it may direct to furnish such other returns, statements and other particulars in regard to any proposed or existing programme for the River Ganga Basin Plan for the abutting area in the specified District.

60. Budget allocation.- The National Mission for Clean Ganga shall consolidate and prepare the budget requirement and submit the same to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

61. Direction by Central Government.- Notwithstanding anything contained in this Order, it shall be lawful for the Central Government to issue directions in writing to the Ministries or Departments of the Government of India, or the State Government or the State Ganga Committees, the National Mission for Clean Ganga or District Ganga Committees, or local authority or other authority or statutory bodies or any of its officers or employees, as the case may be, to facilitate or assist in the rejuvenation, protection and management of River Ganga and its tributaries in such manner as it may direct, and such Ministry or Department or Authority or Mission or Board, Committee or Government or statutory body, officer or employee shall be bound to comply with such directions.

62. Making of complaint under section 19 of the Act.- All the authorities constituted under this Order or their officers authorised by such authorities may make complaint before the court under section 19 of the Act for taking cognizance of any offence under the said section.

63. Order to be in addition to other laws.- The provisions of this Order are without prejudice to the discharge of functions by any local authority or other authority or Board or corporation or any person for taking measures for the purposes of effective abatement of pollution and rejuvenation of the River Ganga and its protection and management and any other law for the time being in force.

SCHEDULE

[See paragraph 20]

COMPOSITION OF STATE GANGA COMMITTEES

Serial No.	**Name of the State Ganga Committee**	**Composition of the State Ganga Committees**
(1)	**(2)**	**(3)**
1.	(Name) State Ganga Protection and Management Committee	(a)Chief Secretary, Government of State of (Name) - Chairperson, ex-officio;
		(b) Principal Secretary, Department of Finance, Government of State of (Name) - Member, ex-officio;
		(c) Principal Secretary, Department of Urban Development and Housing, Government of (Name) - Member, ex-officio;
		(d Principal Secretary, Department of Environment and Forests, Government of State of (Name) - Member, ex-officio
		(e)Principal Secretary, Department of Water Resources, Government of State of (Name) - Member, ex-officio;
		(f) Principal Secretary, Department of Public Health Engineering, Government of State of (Name) - Member, ex-officio
		(g) Chairman, (Name) State Pollution Control Board - Member, ex-officio;
		(h)Chief Executive Officer of executing agency in the State of (Name) - Member, ex-officio;
		(i)Principal Chief Conservator of Forests, Government of State of (Name) – Member, ex-officio;
		(j) not more than five experts from relevant fields to be nominated by the Government of (Name) - Members

[F. No. Estt-01/2016-17/111/NMCG]

SANJAY KUNDU, Jt. Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

HARINDRA KUMAR
Digitally signed by HARINDRA KUMAR
Date: 2016.10.08 12:01:30 +05'30'

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1601] नई दिल्ली, बुधवार, मई 22, 2019/ज्येष्ठ 1, 1941
No. 1601] NEW DELHI, WEDNESDAY, MAY 22, 2019/JYAISTHA 1, 1941

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 21 मई, 2019

का.आ. 1793(अ).—केंद्र सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धाराओं (2) और (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए एतद्द्वारा गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) प्राधिकरण आदेश, 2016 को संशोधित करने के लिए निम्नलिखित आदेश देती है:-

1. (1) इस आदेश को गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) प्राधिकरण (संशोधन) आदेश, 2019 कहा जाएगा।
(2) यह आधिकारिक राजपत्र में प्रकाशन की तारीख से लागू होगा।

2. गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) आदेश, 2016 के अनुच्छेद 56, उप अनुच्छेद (1) के खंड (बी) में लिखे शब्दों "किसी भी स्थानीय प्राधिकारी, जिला गंगा समिति के अध्यक्ष के रूप में" के स्थान पर शब्दों "किसी भी स्थानीय प्राधिकारी" को प्रतिस्थापित किया जाएगा।

[फा. सं. स्था. 01/2016-17/111/एन एम सी जी (खंड-III)]
राजीव किशोर, कार्यकारी निदेशक (प्रशासन)

नोट: प्रमुख आदेश भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii), का.आ. 3187 (अ), दिनांक 7 अक्टूबर, 2016 को प्रकाशित किया गया था।

MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(National Mission for clean Ganga)

ORDER

New Delhi, the 21st May, 2019

S.O.1793(E). — In exercise of the powers conferred by sub-sections (2) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following Order to amend the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, namely: **—**

1. (1) This Order may be called the River Ganga (Rejuvenation, Protection and Management) Authorities (Amendment) Order, 2019.
   (2) It shall come into force on the date of its publication in the Official Gazette.

2. In the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, in paragraph 56, in sub-paragraph (1), in clause (b), for the words "any local authority, as the Chairperson of the District Ganga Committee", the words "any local authority" shall be substituted.

[F. No. Estt.01/2016-17/111/NMCG-Vol-III]

RAJIV KISHORE, Executive Director (Admin.)

Note: The principal Order was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), *vide* number S.O. 3187 (E), dated the 7th October, 2016.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054

MANOJ KUMAR VERMA Digitally signed by MANOJ KUMAR VERMA Date: 2019.05.22 21:15:00 +05'30'

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 2896] नई दिल्ली, सोमवार, सितम्बर 2, 2019/भाद्र 11, 1941
No. 2896] NEW DELHI, MONDAY, SEPTEMBER 2, 2019/BHADRA 11, 1941

जल शक्ति मंत्रालय

(जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 2 सितम्बर, 2019

का.आ. 3163(अ).—केंद्रीय सरकार, गंगा नदी में पर्यावरण, प्रदूषण की रोकथाम, नियंत्रण और उपशमन के लिए उपाय करने का और निरंतर पर्याप्त जल प्रवाह को सुनिश्चित करने का आशय रखती है जिससे गंगा नदी का पुनरुद्धार करके इसे इसकी प्राकृतिक और पुरातन अवस्था में लाया जा सके;

और, जबकि उपरोक्त लक्ष्य को प्राप्त करने के लिए केंद्रीय सरकार ने केंद्रीय, राज्य और जिला स्तरों पर विभिन्न प्राधिकरणों के गठन करने का विनिश्चय किया है।

और, जबकि केंद्रीय सरकार के तत्कालीन जल संशधन नदी विकास और गंगा संरक्षण मंत्रालय ने भारत के राजपत्र, भाग-2, खंड 3, उप-खंड (ii), तारीख 7 अक्तूबर, 2016 में प्रकाशित अधिसूचना सं. का. आ. 3187 (अ) तारीख 7 अक्तूबर, 2016 द्वारा गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) प्राधिकरण आदेश, 2016 किया था ;

जबकि राष्ट्रपति ने संविधान के अनुच्छेद 77 के खंड (3) द्वारा प्रदत्त शक्तियों को प्रयोग करते हुए भारत सरकार (कार्य का आवंटन) तीन सौ और पचासवां संशोधन नियम, 2019 बनाया और एक नया मंत्रालय अर्थात " जल शक्ति मंत्रालय सृजित किया जिसको अन्य बातों के साथ-साथ, जल संसाधन, नदी विकास और गंगा संरक्षण से संबंधित उन विषयों का आवंटन किया जिन्हे उक्त मंत्रालय द्वारा प्रशासित किया जाए ;

और जबकि, जल शक्ति मंत्रालय के सृजन के परिणामस्वरूप, केंद्रीय सरकार द्वारा उक्त अधिसूचना में और उसमें अंतर्विष्ट गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) प्राधिकरण आदेश, 2016 में आवश्यक परिणामी संशोधन करने का विनिश्चय लिया गया है ;

अतः, अब, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 के 29) की धारा 3 की उप-धारा (2) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केंद्रीय सरकार उक्त अधिसूचना में निम्नलिखित संशोधन करती है और उसमें अंतर्विष्ट गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) प्राधिकरण के आदेश, 2016 का और संशोधन करती है, अर्थात ;

1. संक्षिप्त नाम और प्रारंभ — (1) इस आदेश का संक्षिप्त नाम गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) प्राधिकरण (दूसरा संशोधन) आदेश, 2019 है ।

   (2) यह, राजपत्र में, इसके प्रकाशन की तारीख को प्रवृत्त होगा।

2. उक्त अधिसूचना में, "जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय" शीर्षक के स्थान पर "जल शक्ति मंत्रालय" शीर्षक रखा जाएगा।

3. गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) प्राधिकरण आदेश, 2016 में (जिसे इसमे इसके पश्चात उक्त आदेश कहा गया है), प्रस्तावना के अब, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (इसके बाद उक्त अधिनियम कहा गया है) की धारा 3 तथा 4,5,9, 10, 11,19,20 और 23 की उपधारा (2) तथा (3) के अनुच्छेद (i), (ii), (v), (vii), (viii), (ix), (x), (xii) तथा (xiii) के साथ उपधारा (i) द्वारा दी गयी शक्तियों के प्रयोग करते हुए शब्दों के साथ प्रारम्भ होने वाले है तथा "केंद्रीय सरकार एतदद्वारा" शब्दों के साथ समाप्त होने वाले पैरा में "जल संसाधन मंत्रालय" शब्दों के स्थान पर , "तत्कालीन जल संसाधन मंत्रालय" शब्द रखे जाएंगे।

4. उक्त आदेश के पैरा 12 में,

   (क) उप-पैरा (1) के स्थान पर निम्नलिखित रखा जाएगा:

   (1) राष्ट्रीय गंगा परिषद में निम्नलिखित सदस्य होंगे :

क)	प्रधान मंत्री	-अध्यक्ष, पदेन;
ख)	केंद्रीय जल शक्ति मंत्री	-उपाध्यक्ष, पदेन;
ग)	केंद्रीय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्री	-सदस्य, पदेन
घ)	केंद्रीय वित्त मंत्री	-सदस्य, पदेन
ङ)	केंद्रीय आवास और शहरी कार्य मंत्री	-सदस्य, पदेन
च)	केंद्रीय विद्युत मंत्री	-सदस्य, पदेन
छ)	केंद्रीय विज्ञान एवं प्रोद्योगिकी मंत्री	-सदस्य, पदेन
ज)	केंद्रीय ग्रामीण विकास मंत्री	-सदस्य, पदेन
झ)	केंद्रीय पोत परिवहन मंत्री	-सदस्य, पदेन
ञ)	केंद्रीय पर्यटन राज्य मंत्री	-सदस्य, पदेन
ट)	उपाध्यक्ष नीति आयोग	-सदस्य, पदेन
ठ)	मुख्य मंत्री, बिहार	-सदस्य, पदेन
ड)	मुख्य मंत्री, झारखंड	-सदस्य, पदेन
ढ)	मुख्य मंत्री, उत्तराखंड	-सदस्य, पदेन
ण)	मुख्य मंत्री, उत्तर प्रदेश	-सदस्य, पदेन
त)	मुख्य मंत्री, पश्चिमी बंगाल	-सदस्य, पदेन
थ)	सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग	-सदस्य, पदेन
द)	सचिव, पेय जल एवं स्वच्छता विभाग	-सदस्य, पदेन
ध)	सचिव, आवास और शहरी कार्य	-सदस्य, पदेन
न)	सचिव, कृषि एवं किसान कल्याण विभाग	-सदस्य, पदेन
ऩ)	महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन	-सदस्य सचिव, पदेन

(ख़) उप-पैरा (7) में, "जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय" शब्दों के स्थान पर , "जल शक्ति मंत्रालय" शब्द रखे जाएंगे।

5. उक्त आदेश के पैरा 17 में —

(ख़) उप-पैरा (2) में, मद (क), (ख़) और (ग) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात;

(क) केंद्रीय जल शक्ति मंत्री	-अध्यक्ष, पदेन;
(ख) केंद्रीय जल शक्ति राज्य मंत्री	-उपाध्यक्ष, पदेन;
(ग) सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग	सदस्य, पदेन;";

(ख) उप-पैरा (5) में, "जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय" शब्दों के स्थान पर "जल शक्ति मंत्रालय (जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)" शब्द और कोष्ठक रखे जाएंगे।

6. उक्त आदेश के पैरा 35 के उप-पैरा (1) में, मद (ख) और मद (ग) और उससे संबंधित प्रविष्टियां के स्थान पर निम्नलिखित रखा जाएगा, अर्थात;

(ख) संयुक्त सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग	-सदस्य, पदेन;
(ग) संयुक्त सचिव, आवास और शहरी कार्य विभाग	-सदस्य, पदेन;

7. उक्त आदेश के पैरा 60 में, "जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय" शब्दों के स्थान पर "जल संसाधन, नदी विकास और गंगा संरक्षण विभाग" शब्द रखे जाएंगे।

[फा. सं. स्था. 01/2016-17/0111/एनएमसीजी-खंड-तृतीय]

राजीव किशोर, कार्यकारी निदेशक (प्रशासन)

टिप्पण : मूल आदेश, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii) में अधिसूचना संख्या का.आ. 3187 (अ), तारीख 7 अक्तूबर, 2016 और अंतिम बार अधिसूचना संख्या का.आ. 1793 (अ), तारीख 21 मई, 2019 द्वारा संशोधित किया गया था, द्वारा प्रकाशित किया गया था ।

MINISTRY OF JAL SHAKTI

(Department of Water Resources, River Development and Ganga Rejuvenation)

(NATIONAL MISSION FOR CLEAN GANGA)

ORDER

New Delhi, the 2nd September, 2019

S.O. 3163(E).—Whereas, the Central Government intends to take measures for prevention, control and abatement of environmental pollution in river Ganga and to ensure continuous adequate flow of water so as to rejuvenate the river Ganga to its natural and pristine condition;

And whereas, to achieve the aforesaid objective, the Central Governmentdecided to constitute various authorities at Central, State and District levels;

And whereas, *vide* notification number S.O. 3187 (E), dated the 7th October, 2016 published in the Gazette of India, Part II, Section 3, Sub-section (ii), dated the 7th October, 2016, the Government of India in the erstwhile Ministry of Water Resources, River Development and Ganga Rejuvenation made the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016;

And whereas, in exercise of the Powers conferred by clause (3) of article 77 of the Constitution, the President made the Government of India (Allocation of Business) Three Hundred and Fiftieth Amendment Rules, 2019 and created a new Ministry, namely "Ministry of Jal Shakti (Jal Shakti (Mantralaya), *inter alia,*

allocating the subject matters relating to water resources, river development and Ganga rejuvenation to be administered by the said Ministry;

And whereas, consequent upon the creation of the Ministry of Jal Shakti, it has been decided by the Central Government to make necessary consequential amendments in the said notification and in the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016contained therein;

Now, therefore, in exercise of the powers conferred by sub-sections (2) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following amendments in the said notification and furtheramendments in the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 contained therein, namely:—

1. Short title and commencement.—(1) This Order may be called the River Ganga (Rejuvenation, Protection and Management) Authorities (Second Amendment) Order, 2019.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the said notification, for the heading "MINISTRY OF WATER RESOUCES, RIVER DEVELOPMENT, AND GANGA REJUVENATION", the heading "THE MINISTRY OF JAL SHAKTI" shall be substituted.

3. In the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 (hereinafter referred to as the said Order), in the preamble, in the paragraph beginning with the words "Now, therefore, in exercise of the powers" and ending with the words "the Central Government hereby", for the words "Ministry of Water Resources", the words "erstwhile Ministry of Water Resource" shall be substituted.

4. In the said Order, in paragraph 12,—

(a) for sub-paragraph (1), the following shall be substituted, namely: —

"(1) The National Ganga Council shall consist of the following members, namely:—

(a)	Prime Minister	Chairperson, ex-officio;
(b)	Union Minister for Jal Shakti	-Vice-Chairperson, ex-officio;
(c)	Union Minister for Environment, Forests and Climate Change	-Member, ex-officio;
(d)	Union Minister for Finance	-Member, ex-officio;
(e)	Union Minister for Housing and Urban Affairs	-Member, ex-officio;
(f)	Union Minister for Power	-Member, ex-officio;
(g)	Union Minister for Science and Technology	-Member, ex-officio;
(h)	Union Minister for Rural Development	-Member, ex-officio;
(i)	Union Minister for Shipping	-Member, ex-officio;
(j)	Union Minister of State for Tourism	-Member, ex-officio;
(k)	Vice Chairman, NITI Aayog	-Member, ex-officio;
(l)	Chief Minister, Bihar	-Member, ex-officio;
(m)	Chief Minister, Jharkhand	-Member, ex-officio;
(n)	Chief Minister, Uttarakhand	-Member, ex-officio;
(o)	Chief Minister, Uttar Pradesh	-Member, ex-officio;
(p)	Chief Minister, West Bengal	-Member, ex-officio;
(q)	Secretary, Department of Water Resources, River Development and Ganga Rejuvenation	-Member ,ex-officio;
(r)	Secretary, Department of Drinking Water & Sanitation	-Member, ex-officio;

(s)	Secretary, Ministry of Housing and Urban Affairs	-Member,ex-officio;
(t)	Secretary, Department of Agriculture and Farmers' Welfare	-Member,ex-officio;
(u)	Director General, National Mission for Clean Ganga	-Member Secretary, ex-officio.".

(b) in sub-paragraph (7), for the words "the Ministry of Water Resources, River Development and Ganga Rejuvenation", the words "the Ministry of Jal Shakti" shall be substituted.

5. In the said Order, in paragraph 17,—

(a) in sub-paragraph (2), for items (a), (b) and (c) and the entries relating thereto, the following shall be substituted, namely:—

"(a) Union Minister for Jal Shakti	-Chairperson, *ex-officio*;
(b) Union Minister of State for Jal Shakti	-Vice-Chairperson, *ex-officio*
(c) Secretary, Department of Water Resources, River Development and Ganga Rejuvenation	-Member, *ex-officio*;";

(b) in sub-paragraph (5), for the words "the Ministry of Water Resources, River Development and Ganga Rejuvenation", the words and brackets "the Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation)" shall be substituted.

6. In the said Order, in paragraph 35, in sub-paragraph (1), for items (b) and (c) and the entries relating thereto, the following shall be substituted, namely—

"(b) Joint Secretary, Department of Water Resources, River Development and Ganga Rejuvenation	-Member, ex-officio
(c) Joint Secretary, Ministry of Housing and Urban Affairs	-Member, ex-officio".

7. In the said Order, in paragraph 60, for the words "the Ministry of Water Resources, River Development and Ganga Rejuvenation", the words "the Department of Water Resources, River Development and Ganga Rejuvenation" shall be substituted.

[F. No. Estt.01/2016-17/0111/NMCG-Vol-III]

RAJIV KISHORE, Executive Director (Admin.)

Note : The Principal Order was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide notification number S.O. 3187 (E), dated the 7th October, 2016 and last amended vide notification number S.O. 1793(E), dated the 21st May, 2019.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

MANOJ KUMAR VERMA Digitally signed by MANOJ KUMAR VERMA Date: 2019.09.02 22:39:00 +05'30'

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3007] नई दिल्ली, शनिवार, सितम्बर 14, 2019/भाद्र 23, 1941
No. 3007] NEW DELHI, SATURDAY, SEPTEMBER 14, 2019/BHADRA 23, 1941

जल शक्ति मंत्रालय

(जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)

(राष्ट्रीय स्वच्छ गंगा मिशन)

शुद्धिपत्र

नई दिल्ली, 14 सितम्बर, 2019

का.आ. 3287(अ).—भारत सरकार के जल शक्ति मंत्रालय (जल संसाधन, नदी विकास और गंगा संरक्षण विभाग) के का. आ. 3163 (अ) तारीख 2 सितंबर 2019 की अधिसूचना में भारत के राजपत्र में प्रकाशित, असाधारण, भाग II, खंड 3, उपखंड (ii) पृष्ठ 2 पर 21 लाइन के पश्चात सन्निविष्ट करें -

"(घ,क)	केंद्रीय कृषि और किसान कल्याण मंत्री	-सदस्य, पदेन;"

[फा. सं. स्था. 01/2016-17/0111/एनएमसीजी-खंड-III]

राजीव किशोर, कार्यकारी निदेशक (प्रशासन)

MINISTRY OF JAL SHAKTI

(Department of Water Resources, River Development and Ganga Rejuvenation)

(NATIONAL MISSION FOR CLEAN GANGA)

CORRIGENDUM

New Delhi, the 14th September, 2019

S.O. 3287(E).—In the notification of the Government of India, in the Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation), number S.O. 3163(E) dated the 2nd September, 2019, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), at page 4, after line 28, *insert*—

"(da)	Union Minister for Agriculture and Farmers Welfare	-Member, ex-officio;".

[F. No. Estt. 01/2016-17/0111/NMCG-Vol-III]

RAJIV KISHORE, Executive Director (Admn.)

4762 GI/2019

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

MANOJ KUMAR VERMA Digitally signed by MANOJ KUMAR VERMA Date: 2019.09.14 15:15:43 +05'30'

सत्यमेव जयते

TECHNICAL GUIDELINES ON FLOOD PLAIN ZONING

CENTRAL WATER COMMISSION

Department of Water Resources, River Development & Ganga Rejuvenation

Ministry of Jal Shakti

सत्यमेव जयते

भारत सरकार

GOVERNMENT OF INDIA

जल शक्ति मंत्रालय

MINISTRY OF JAL SHAKTI

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

DEPARTMENT OF WATER RESOURCES RIVER DEVELOPMENT & GANGA REJUVENATION

बाढ़ मैदान परिक्षेत्रण पर तकनीकी दिशानिर्देश

TECHNICAL GUIDELINES ON FLOOD PLAIN ZONING

केंद्रीय जल आयोग

CENTRAL WATER COMMISSION

नई दिल्ली

NEW DELHI

जुलाई 2025

JULY 2025

देवश्री मुखर्जी
Debashree Mukherjee
सचिव
SECRETARY

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

MESSAGE

Floods are among the most persistent and disruptive natural hazards confronting India, impacting millions and incurring immense socio-economic costs every year. As climate variability intensifies and urban expansion continues unbated, the limitations of purely structural flood mitigation are becoming increasingly evident. We must now embrace a paradigm that embodies ecological sensitivity with scientific precision.

This document, ***Technical Guidelines on Flood Plain Zoning***, is not merely a regulatory preposition-they represent a strategic reimagining of how we can coexist with our rivers. Prepared through robust consultations and grounded in national and international best practices, this document seeks to equip state governments, urban planners, and decision-makers with a standardized yet adaptable framework for delineating, regulating, and restoring the floodplain zones.

I extend my deepest appreciation to the central Ministries, national agencies and state governments whose invaluable technical insights and thoughtful contributions have been instrumental in shaping this foundational document.

I compliment the entire team of Central Water Commission for their tremendous efforts in bringing out this guideline document. Let these guidelines be the catalyst for a more integrated, inclusive, and resilient approach to water and land management across India's riverine landscapes.

(Debashree Mukherjee)

श्रम शक्ति भवन,रफी मार्ग, नई दिल्ली-110 001 / Shram Shakti Bhawan, Rafi Marg, New Delhi-110 001
Tel. : 011-23710305, 23715919, Fax : 011-23731553, E-mail : secy-mowr@nic.in, Website : http://www.mowr.gov.in

अध्यक्ष
केंद्रीय जल आयोग
एवं पदेन सचिव
भारत सरकार

सत्यमेव जयते

Chairman
Central Water Commission
& Ex-officio Secretary to
Govt. of India

FOREWORD

Floods remain among the most devastating natural calamities facing India, recurrently disrupting lives, livelihoods and infrastructure across diverse geographies. While structural interventions have historically formed the backbone of flood management, it is now evident that sustainable flood resilience demands a more holistic, non-structural approach. Flood Plain Zoning (FPZ) has emerged globally as an effective tool-not only to mitigate flood damage, but to preserve ecological integrity and support climate adaptation.

This document, ***Technical Guidelines on Flood Plain Zoning***, represents a significant step forward in translating this policy aspirations into actionable frameworks. Developed under the aegis of the Ministry of Jal Shakti and the Central Water Commission, the guidelines present a comprehensive synthesis of the scientific principles, national experiences and international best practices. They aim to equip the State governments with a clear, implementable road map for floodplain delineation, regulation of activities and ecological restoration.

As India faces increasing urbanization, erratic rainfall patterns and intensifying climate events, the adoption of FPZ becomes not only desirable, but imperative as well. These guidelines invite all stakeholder, from planners and engineers to local communities and policy makers, to reimagine rivers as lifelines that must be protected, not constrained.

It is our hope that these guidelines will serve as a catalyst for informed decision-making, proactive planning, resilient development-paving the way for a safer, more sustainable future.

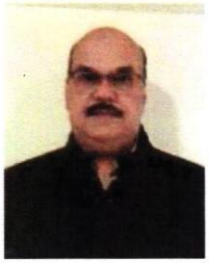
Atul Jain

सदस्य
(नदी प्रबंधन)
केंद्रीय जल आयोग
पदेन अतिरिक्त सचिव,
भारत सरकार

सत्यमेव जयते

Member
(River Management)
Central Water Commission
& Ex-officio additional
Secretary to
Govt. of India

PREFACE



India's perennial vulnerability to floods presents a complex challenge- one that demands an integrated approach rooted in both scientific rigor and ecological sensitivity. Though traditional flood mitigation strategies have often emphasized structural interventions, global and national experiences reveal that long-term resilience lies equally in non-structural measures. Flood Plain Zoning (FPZ) stands out as a pivotal instrument in this regard.

This document has been meticulously designed by Central Water Commission to support State Governments and local authorities in scientifically delineating flood-prone areas and regulating the land use within them. It synthesizes insights from India's diverse river systems, international frameworks, and policy precedents to offer a detailed roadmap for FPZ implementation.

Structured across multiple chapters, these guidelines offer a comprehensive understanding of riverine dynamics, outline flood zone classifications based on recurrence intervals and delineate permissible land-use activities across rural and urban context. Crucially, the document underscores the ecological value of floodplains- an intrinsic system that facilitate aquifer recharge, sustain biodiversity, and regulate sediment transport- reaffirming their role as both natural safeguards and vital ecological corridors.

We anticipate that these guidelines will serve as a cornerstone for developing robust, climate-resilient frameworks across flood-prone regions of India, by empowering the States and National agencies to systematically mitigate flood risks while preserving the ecological integrity of our riverine systems, aligned with broader environmental restoration objectives and sustainable development goals.

Anupam Prasad

मुख्य अभियंता
आयोजना एवं विकास
केंद्रीय जल आयोग
सेवा भवन, नई दिल्ली-66

सत्यमेव जयते

Chief Engineer
(Planning & Development)
Central Water Commission
Sewa Bhawan, New Delhi-66

ACKNOWLEDGEMENT

The preparation of Technical Guidelines on Flood Plain Zoning is the outcome of rigorous consultations, interdisciplinary insights, and the collective efforts of domain experts, institutions and government bodies committed to advancing sustainable flood management to the next level in India.

I gratefully acknowledge the technical contributions of the organizations such as National Mission for Clean Ganga (NMCG), Ganga Flood Control Commission (GFCC), National River Conservation Directorate (NRCD) and National Disaster Management Authority (NDMA) whose domain expertise, field insights and technical feedback as members of the committee for drafting these technical guidelines have played a crucial role in shaping the framework of this document.

I also acknowledge the contributions and guidance rendered by my seniors and colleagues in the Flood Management Wing, DoWR, RD& GR whose relentless efforts have paved the way for timely release of this document.

While the process was time -intensive, it proved resilient and inclusive, successfully accommodating the active participation of a broad spectrum of Central Agencies such as Department of Science and Technology (DST), India Meteorological Department (IMD), Ministry of Defense (MoD), Ministry of Housing and Urban Affairs (MoHUA), Ministry of Environment, Forest & Climate Change (MoEF&CC), Niti Ayog, Department of Drinking Water and Sanitation (DDWS) and Ministry of Power (MoP).

I thank all the state governments and UTs whose valuable contributions have been vital in shaping this document. Importantly, Central Water Commission organized two workshops during November and December 2024, in which Central agencies and State Governments have participated. These workshops significantly contributed to the evolution of these guidelines.

The active participation and enthusiastic involvement of State governments, providing invaluable regional perspectives, strategic suggestions and execution perspectives have been instrumental in fine-tuning operational strategies and enriching this document's relevance with a pan-India outlook.

Special recognition is accorded to the officers of the River Conservation Directorate, CWC including **Sh. Deepak Kumar (Chief Engineer), Sh. Avanti Verma (Director), Sh. Piyush Kumar (Director), Sh. Ramavtar Verma (Director), Sh. Pranav Shukla (Deputy Director) and Smt. Greeshma Krishnan (Assistant Director)** whose persistent efforts in coordinating technical drafts, aligning policy precedents and integrating multi-agency feedback were vital to the formulation of this document.

I hope that this document serves as a meaningful step toward attaining the target of ecological integrity and structured river management.

D.P. Mathuria

ABBREVIATIONS

FPZ	Flood Plain Zoning
ULBs	Urban Local Bodies
ZP	Zilla Parishads
DEM	Digital Elevation Model
NRSC	National Remote Sensing Centre
DoWR, RD & GR	Department of Water Resources, River Development and Ganga Rejuvenation
CWC	Central Water Commission
CGWB	Central Ground Water Board
NDMA	National Disaster Management Authority
HFL	Highest Flood level
EPA	Environment Protection Act, 1986
EIA	Environmental Impact Assessment
RBA	Rashtriya Barh Ayog
RCZ	River Conservation Zone
RRZ	River Regulation Zone
FEMA	Federal Emergency Management Agency
SFHA	Special Flood Hazard Area
AEP	Annual Exceedance Probability
NGT	National Green Tribunal
URDPFI	Urban Regional Development Plans Formulation & Implementation
MSW	Municipal Solid Waste
FIRM	Flood Insurance Rated Maps
MoHUA	Ministry of Housing & Urban Affairs
MoEF&CC	Ministry of Environment, Forest & Climate Change
MoJS	Ministry of Jal Shakti
STP/ETP	Sewage Treatment Plant/Effluent Treatment Plant
SDMA	State Disaster Management Authority

GLOSSARY

1.	Flood Plain	includes water channel, flood channel and that area of nearby low land susceptible to natural flood inundation during periods of maximum discharge
2.	Flood Plain Zoning	means regulating any human activity in the flood plains of a river where the plains are created by overflow of water from the channels of rivers and streams
3.	Alluvial plain	A plain formed by the deposition of sediment from the periodic flooding of a river
4.	Flood Insurance	Insurance covering loss or damage to property arising from a flood, flood tide etc.
5.	Bank Infiltration	Infiltration of surface water, mostly from a river system into a groundwater system induced by water abstraction close to the surface water
6.	Ecosystem	a geographic area where plants, animals, and other organisms, as well as weather and landscape, work together for life sustenance
7.	Encroachment	any entry into an area not previously occupied
8.	Aquifer	a layer of rock or soil that can take in and hold water
9.	Run-off	the part of the water cycle that flows over land as surface water instead of being absorbed into groundwater
10.	Water table	the level below which the ground is saturated with water
11.	Storm water drainage	the system of publicly or privately operated rivers, creeks, ditches, drainage channels, pipes, basins, street gutters, and lakes within the city through which or into which storm water runoff, surface water or subsurface water is conveyed or deposited
12.	Water logging	saturate with water
13.	Spawning ground	a place where animals (such as fish or frogs) go to lay eggs
14.	Return period	an average time or an estimated average time between events
15.	Active Flood plain	an area on either side of a stream/river which is regularly flooded on a periodic basis
16.	Embankment	a raised structure (as of earth or gravel) used specially to hold back the water
17.	1% chance of flooding	for every year, there is a 1% chance (a 1 in 100 chance) that the event will be equaled or exceeded
18.	1 in 500-year flood	A '1-in-500-year flood' refers to a flood height that has a long-term likelihood of occurring once in every 500 years
19.	Rating Curve	graph of discharge versus stage for a given point on a stream, usually at gauging stations, where the stream discharge is measured across the stream channel
20.	Wetland	areas where water covers the soil or is present either at or near the surface of the soil all year or for varying periods of time during the year

21.	Erosion	the geological process in which earthen materials are worn away and transported by natural forces such as wind or water
22.	Desilting	Process of removal of silt from a body of water
23.	Landfills	an area of land where large amounts of waste material are buried
24.	Volatile material	Substances which have the capability to go into the vapour phase with or without heating
25.	Highest Flood Level	the maximum level to which a river or stream could rise due to rainwater and runoff during a flooding event
26.	Urban Local Bodies	small local bodies that administer or govern a city or a town of specified population
27.	Zilla Parishad	the top tier of the Panchayati Raj system in a district
28.	Watersheds	an area of land in which all the incoming precipitation drains to the same place – toward the same body of water or the same topographic low area
29.	Biosphere reserve	protected areas meant for the conservation of plants and animals
30.	Endangered species	a species of animal or plant that is seriously at risk of extinction
31.	Organic Farming	An agricultural process that uses biological fertilizers and pest control acquired from animal or plant waste
32.	Hazardous waste	a waste with properties that make it dangerous or capable of having a harmful effect on human health
33.	Environmental Impact Assessment	assessment of the environmental consequences of a plan, policy, program, or actual projects prior to the decision to move forward with the proposed action

Contents

Sl. No.	Particulars	Page No.
1	Introduction	1
1.1	Indian River System	2
1.2	Types of Rivers	3
1.3	The River Course	3
1.3.1	The Upper reaches	3
1.3.2	The Middle reach	4
1.3.3	Estuarine/ Deltaic reach	4
1.4	Indian River Basin	4
2	Flood Pains	6
2.1	Importance of River Flood Plains	6
3	Need of Flood Plain Zoning	8
4	Early Efforts for Flood Plain Regulation in India	10
5	International Experiences in Flood Plain Management	12
5.1	Flood Plain Management in United States	12
5.2	Flood Plain Management in United Kingdom	12
5.3	Flood Plain Management in New Zealand	12
5.4	Flood Plain Management in Canada	13
5.5	Flood Plain Management in China	13
5.6	Flood Plain Management in Australia	13
5.7	Flood Plain Management in Bangladesh	14
6	Present Status of Flood Plain Zoning	15
7	Guidelines for Flood Plain Zoning	19
7.1	Broad Guidelines	19
7.1.1	Prioritization of Reaches	19
7.1.2	Declaration of Nodal Agency and its functions	19
7.1.3	Data Standards and Methodology	20
7.1.4	Data Dissemination and Monitoring	21
7.1.5	Environmental safeguards in the Flood Plain Zones	22
7.2	Implementation Guidelines	23
7.2.1	Rural Areas	23
7.2.2	Urban Ares	23
7.2.3	Other developmental regulations	25
8	Regulation of Activities	27
8.1	List of prohibited activities	27

	ANNEXURE	28
9	References	29
10	Bill on Flood Plain Zoning (Sample) - Uttarakhand FPZ Bill, 2012	30
	List of Figures	
Figure 1	Indian River System	2
Figure 2	Indian River Basins	5
Figure 3	Flood Inundation map of India	17
Figure 4	River plain with embankments	25
Figure 5	River plain without embankments	25
Figure 6	Flood Plain Zoning	28
	List of Tables	
Table 1	Alterations susceptible in the river flood plains and its possible impacts	9
Table 2	Flood Plain classification based on Average Period of Return	13
Table 3	Details of Area liable to floods as per CWC report on Assessment of Areas affected due to floods in India, 2024	16
Table 4	Demarcation Areas and associated Flood Frequency Intervals	24
Table 5	Extent of Protected Zone along the slope of hills	26
Table 5	List of Prohibited Activities	27
	List of Boxes	
Box 1	Flood Plain Zoning Bill 1975	2
Box 2	National Green Tribunal Order 2017	6
Box 3	Floods in the UT of Jammu & Kashmir (2014)	7
Box 4	FPZ in Uttar Pradesh	8
Box 5	Mumbai Floods (2005)	8
Box 6	Uttarakhand Journey to FPZ	15
Box 7	Floods in Kerala (2018)	16
Box 8	Godavari Flood Plain	18
Box 9	Uttarakhand Floods (2013)	20
Box 10	West Bengal Floods: 2013 & 2015	22
Box 11	Surat, Gujarat Floods: 2006	23
Box 12	Chennai Floods, 2015	24
Box 13	Joshi math Land Subsidence	25

Background

Floods constitute one of the major national calamities faced by India almost every year resulting in substantial loss of life, large scale damage to property, disruption of community lifelines besides entailing untold misery to the millions. Concerted efforts have been made over the years to reduce the damage due to floods and mitigate the sufferings of the people. Various structural flood control measures were taken up in the past including construction of reservoirs, embankments, drainage channels, etc. It is however, now realized that absolute and permanent protection to all flood prone areas and for all magnitudes of floods by structural measures alone may not be possible and nor economically viable.

The emphasis has therefore been rightly shifted to non-structural measures such as Flood Plain Zoning and regulation, flood forecasting etc. to effectively supplement the structural measures for providing sustainable protection to flood affected areas. Non-structural strategies are increasingly adopted by many countries including the United States of America, Canada, and the United Kingdom.

Natural floodplains provide flood risk reduction benefits by slowing runoff and storing flood water. They also provide other benefits of considerable economic, social, and environmental value that are often overlooked when local land-use decisions are made. Flood Plain Zoning has been recognized as an effective non-structural measure for flood management. Flood-plain zoning measures aim at demarcating zones or areas likely to be affected by floods of different magnitude or frequencies and probability levels and specify the types of permissible developments in these zones, so that whenever floods occur, the damage can be minimized. The action for demarcation of flood plain areas and regulating the activities therein, is to be undertaken by respective state governments/UTs.

Flood risk zoning regulates land-use or zoning policies which in turn regulates construction in high-risk areas. This reduces the economic exposure and its vulnerability to flood events.

Ministry of Jal Shakti has continuously impressed upon the States the need to adopt flood plain zoning approach. A model draft bill for flood plain zoning legislation was also circulated by Central Water Commission in 1975 to all the States. This bill envisages zoning of flood plain of a river according to flood frequencies and defines the type of use of flood plain. The States of Manipur, Rajasthan, Uttarakhand, erstwhile State of Jammu & Kashmir and Arunachal Pradesh have enacted the legislation.

However, delineation and demarcation of flood plains is yet to be undertaken. National Mission for Clean Ganga (NMCG) has also, from time to time, advised all states in Ganga basin for demarcation, delineation and notification of river flood plains and removal of encroachment from riverbed/floodplain of the river Ganga and its tributaries in adherence to the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.

A literature review regarding Report and Guidelines on Flood Plain Zoning has been carried out based on which this document has been prepared. Chapters 1-5 present a report on the study carried out and Chapters 6-8 contain a list of guidelines which have been developed based on this review. These sections also classify the nature of activities and development regulations that would be needed to protect sensitive regions.

The guidelines, based on implementation by State Governments, will offer learning to Central/State governments. Accordingly, these guidelines shall be reviewed to account for emerging scenarios.

1. Introduction

A river is defined as a natural stream of flowing water. Rivers are found on every continent on Earth and on nearly every kind of land. The Indian sub-continent is also blessed with several large and small rivers, which are all distinct in terms of their hydrology and sediment transport.

A river shifts in its shape, size, flow pattern of water, silt, nutrients, and biota, in fact all its variables seem to change with time and space. The perceptions differ as one move from mountains to plains and to the deltas. The same stream displays a wide variance of characteristics that depend upon the land it flows through and the microclimate along its banks. Rivers, many a times, seem to mirror the local flavor of the land they flow through.
Usually, a river system is composed of the following parts:

1. Source/Origin (Mouth)
2. Tributaries
3. Confluences
4. Channels
5. Riverbanks
6. River/Flood Plains
7. Mouth (Outfall)

Indian rivers are deeply embedded into the economic, social, political as well as cultural fabric of the country. Ever since ancient times, most of the civilizations have developed on the banks of rivers. Rivers form the backbone of any economic activity.

They serve as a vital component not only for agriculture, industry, and transportation but also for forestry, recreation, and environment. Rivers also ‘contain’ many other embedded ecosystems (both terrestrial and aquatic) and most of the times play hosts to rare flora and fauna.

The below Map of India substantiates the vast network of rivers and tributaries flowing through the Indian sub-continent, covering majority of the geographical area.

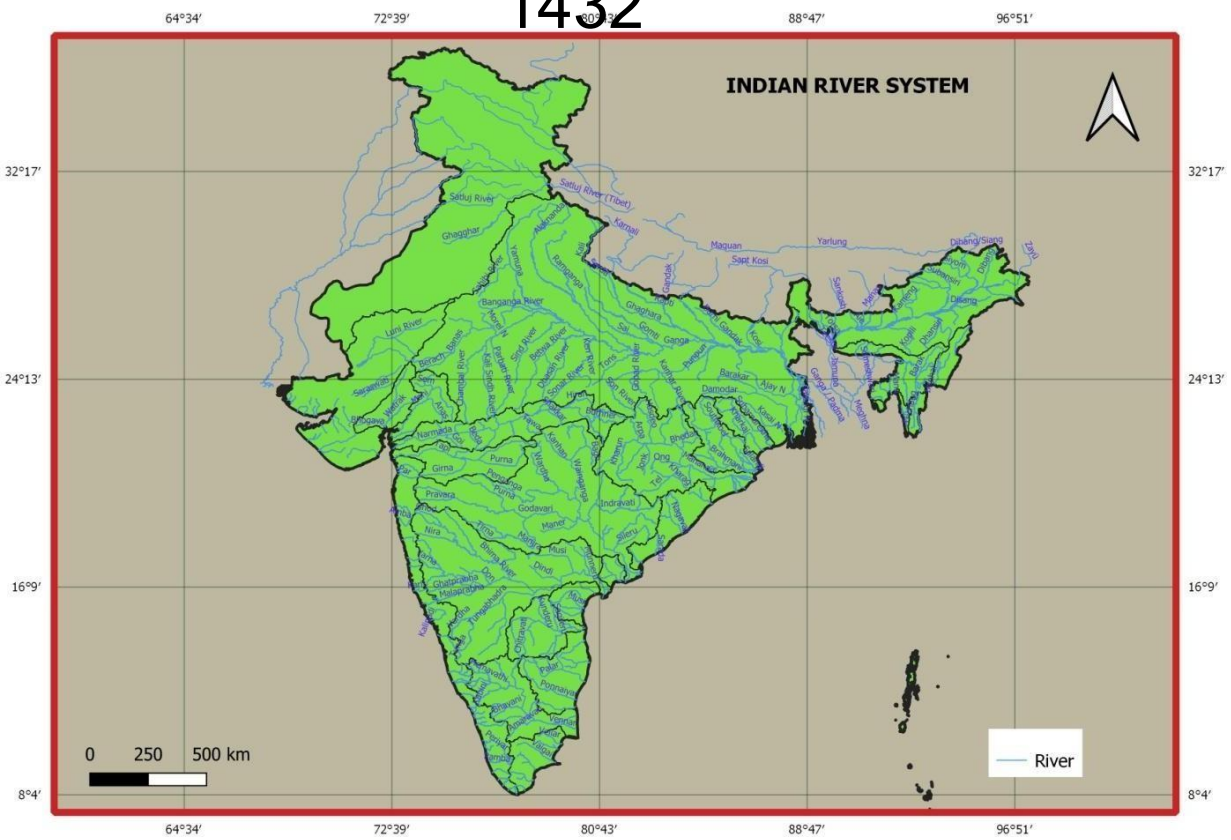


Figure 1: Indian River System (Source: India-WRIS)

However, due to rapid urbanization and development, the plains of rivers are being encroached upon in an unsustainable manner, negatively impacting the 'state' and 'health' of rivers, which are further aggravated by extreme climate change events. Despite its inevitable necessity for subsistence and varied uses, the water resources, particularly rivers are in woeful conditions.

1.1. Indian River System

The major river systems in the country can be broadly classified into two groups viz., Rivers of the Himalayan region and Rivers of Peninsular India. Himalayan rivers are fed by melting snows and glaciers of the great Himalayan range during spring and summer, and from rains during monsoon. They are often uncertain and capricious in their behavior. They carry significant flows during the dry weather due to snow melt and carry minimum flows, during winter. On the other hand, the peninsular rivers originate at much lower altitudes, flow through more stable areas and are more predictable in their behavior. Their flow is characterized by heavy discharges during monsoons followed by very low discharges during the rain-free months.

Box 1: Flood Plain Zoning Bill 1975

- ✓ A Model Flood Plain Zoning Bill, prepared by CWC in 1975, was circulated to States/UTs for enactment of legislation. So far, Manipur, Rajasthan, Uttarakhand, erstwhile State of Jammu & Kashmir and Arunachal Pradesh have enacted the bill. However, no efforts have been made by any of the states/UTs except Uttarakhand for demarcation of flood plain till date.
- ✓ Limited efforts made by any major flood prone state of the country.
- ✓ Thick population density, Lack of alternative settlement, Implementation difficulty etc. have been cited as major impediments in implementation of flood plain zone.

From the point of view of flood problem, rivers can also be grouped under the four regions as below:

- ✓ Central India & Deccan region
- ✓ Brahmaputra region
- ✓ Ganga region
- ✓ Northwest region

1.2. Types of River

A river is termed 'flashy' if floods in the river rise and fall in a very short period of time. Apart from North Eastern States & Hilly States, some rivers of Rajasthan, Gujarat etc. are flashy in nature.

A 'virgin' river is one which completely dries up before its outfall into the sea or another river. These are common in desert areas like the Kutch and Rajasthan where due to percolation and evaporation losses, the river disappears after flowing some distance from the source. Further, a river whose water resources potential has not been exploited at all is also termed as a virgin river.

A river is said to meander when it adopts a tortuous course, swinging from one side to another in alternating bends.

It is said to be braided when the bed becomes wide and shallow, with the flow composed of many interlaced channels, causing numerous islands and bars of silt deposits in the bed of the river. Generally, a river forms delta of various patterns, when it approaches the sea.

1.3. The River Course

A river typically flows through three distinct topographical zones: the upper reach in hilly terrain, the middle reach in the alluvial plains, and the deltaic or estuarine reach near its outflow into the sea.

1.3.1. The Upper Reaches

In the upper reaches, rivers can be broadly classified into two types: **incised rivers** and **boulder rivers**. The incised rivers have well-defined banks which are resistant to erosion. The bed of the river is also resistant to erosion despite the steepness of the slope and the swiftness of the current. The boulder rivers are also characterized by steep slopes, but the beds consist of a mixture of boulders, gravel, shingle, and sands.

The bouldery rivers tend to have straight courses with wide shallow beds. At the time of floods, the high velocity flow moves both boulders and gravels downstream. But when the floods subside and the flow slackens, bed materials pile up in heaps. The flow channels with reduced velocity are unable to move these heaps and so while trying to go around them, tend to wander in a new direction, attacking the banks and widening the bed thereby.

1.3.2. The Middle Reaches

Rivers in the middle reaches are usually in the alluvial plains. These have the characteristic of meandering freely from one bank to the other on account of the erodible nature of the beds and banks. These rivers are classified as aggrading, degrading or stable rivers. If it is building up its bed, it is called an aggrading river. If its bed is getting scoured, it is called a degrading river. If river carries down sediments which it receives without either depositing the silt or scouring the bed, it is called a stable river. It is pertinent to point out here that, depending on the silt load and the discharge, the same river may exhibit characteristics of an aggrading, degrading or stable river in different reaches.

1.3.3. Estuarine/Deltaic Reach

In its last reach, before its outfall into another river or sea, the river may be called estuarine. In the latter case, periodic changes in water levels occur due to tides and, therefore, in this reach, it is called a Tidal River. Here, sea water enters the river with the high tide and empties out along with the ebb tide. The distance up to which the tidal effect is felt depends upon the slope of the river, the tidal range, the flood discharge, configuration of the river, etc. Near its outfall to the sea, such a river is called a deltaic/ estuarine river. In this reach, it is distinguished by the many branches the parent river has thrown as it approaches the sea.

(Source: Rashtriya Barh Ayog, Volume-I, 1980)

1.4. Indian River Basin

India has been broadly divided into 20 hydrological basins by Central Water Commission (CWC) for the purpose of river management:

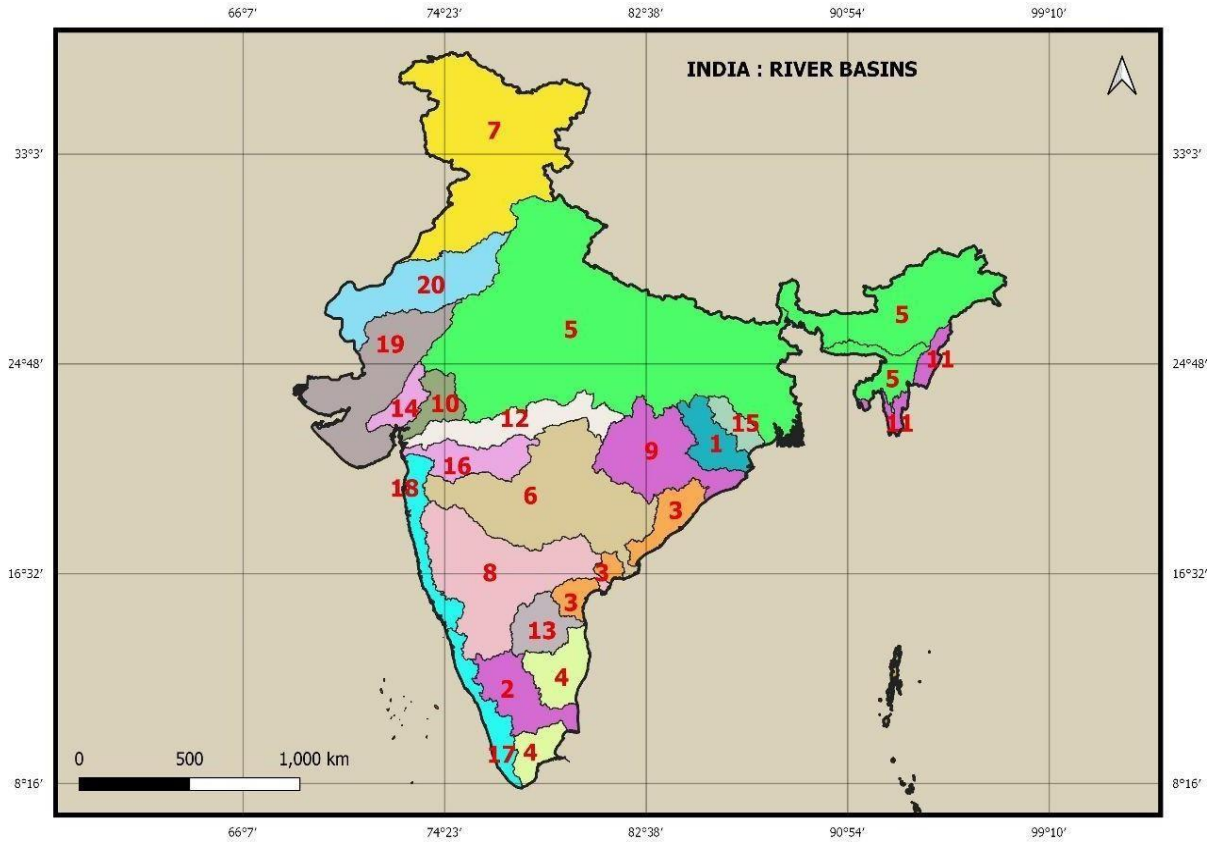


Figure 2: Indian River Basins (Source: River Basin Atlas of India, CWC (2012)

These basins are as below:

1. Brahmani-Baitarani
2. Cauvery
3. East Flowing rivers between Mahanadi and Pennar
4. East Flowing rivers between Pennar and Kanyakumari
5. Ganga/Brahmaputra/Meghna-Barak
6. Godavari
7. Indus
8. Krishna
9. Mahanadi
10. Mahi
11. Minor rivers draining into Myanmar and Bangladesh
12. Narmada
13. Pennar
14. Sabarmati
15. Subarnarekha
16. Tapi
17. West Flowing rivers from Tadri to Kanyakumari
18. West Flowing rivers from Tapi to Tadri
19. West Flowing rivers of Kutch and Saurashtra including Luni
20. Areas of Inland drainage in Rajasthan

2. Flood Plains

A river's floodplain is the low-lying land adjacent to a river and is usually prone to flooding when higher than normal discharges occur. These areas are typically flat stretches of land stretch all the way to the edge of the valley that contains the waterway. Hydrologically, a river's flood plain is defined as the landform subject to periodic flooding (based on return period). Though there are other definitions based on topography, geo-morphology and modelling purposes, the hydrological definition is used throughout this document for the purpose of flood plain zoning.

As per the Notifications of River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, Para 3 (l), a Flood plain means such area of River Ganga or its tributaries which comes under water on either side of it due to floods corresponding to its greatest flow or with a flood of frequency once in hundred years.

2.1. Importance of River Flood Plains

Flood plains are necessary for a healthy riverine system. It provides the opportunity for water to spread out and slow down, reducing erosion and flooding of other areas. Flood plains support biological diversity, and recharge ground water.

Flood plains provide a buffer space between a river and inhabited areas at risk of flood ie, when water rises above the banks, the speed of flow reduces as it spread out across the flood plain, and overall peak of the water is slower. This can limit the destructive impact of floods. The following are some of the other benefits of flood plains:

a) Improving water quality
Floodplains act as natural filters, absorbing harmful chemicals and other pollution, making rivers healthier for drinking and swimming, and for plants and animals.

b) Creating fertile soil for crops
Rivers deposit sediment and nutrients in floodplains, making them very productive areas for growing crops.

Box 2: National Green Tribunal Order 2017

- ✓ Identification and demarcation of floodplains of river Ganga in Segment B of Phase-I for one in twenty-five years' cycle.
- ✓ Till the said identification & demarcation of floodplain, 100 meters from the edge of the river to be designated as no development/ construction zone in Segment B of Phase-I i.e., Haridwar to Unnao, Kanpur.
- ✓ Identification of no development/ construction zone, regulatory zone and the activities that can be/ cannot be carried on in the regulatory zone of the floodplain.
- ✓ Complete prohibition on disposing of Municipal Solid Waste (MSW), E- waste or Bio-medical waste on the floodplain or in river Ganga or its tributaries.
- ✓ No dumping or landfill sites for any kind of waste irrespective of any technology for waste processing, within 500 meters from the edge of the river Ganga and/or its tributaries.

c) Nurturing biotic ecosystem

Floodplains are a productive environment for plants and wildlife and serve as nurseries for many species of fish. They provide vital habitat and are important for maintaining the web of life.

d) Providing recreation

Flood plains also provide ideal places for hiking, paddling, fishing, exercising, and connecting with the beauty of nature.

e) Recharging Ground water

The layered sediments of many floodplains can create important aquifers. Clay, sand, and gravel filter the water as it seeps downward. Water purification systems often take advantage of this natural phenomenon in a process called bank filtration. In bank filtration, water is deliberately filtered through the banks or floodplain of a river or lake. Nearby wells then collect the filtered water, which is then ready for more intense purification processes.

Box 3: Floods in the UT of Jammu & Kashmir (2014)

- ✓ During the initial week of September 2014, Jammu & Kashmir encountered one of its worst hit flood events in its north western part. Unprecedented rains that lasted for 5 days led to an increased runoff from the tributaries of river Jhelum. The flood affected nearly 2million people and caused huge damage to property and lives as well as economy of the state.
- ✓ Although heavy rainfall was the triggering factor for floods in the Kashmir valley, the impact of the disastrous event was aggravated by other factors, including the rapid urbanization in the valley, encroachment of waterbodies and land adjoining river banks, the disappearance of wetlands, etc. which has blocked the natural drainage patterns making the situation worse. Extremely urbanized and mismanaged flood plains gave an impetus to the situation which attained disastrous dimensions due to prolonged and extremely heavy rainfall.

3. Need of Flood Plain Zoning

In order to have a reasonable degree of protection, floods need to be managed through both structural & non-structural measures so as to reduce the losses. Non-structural measures are planned activities to modify susceptibility due to flood related damages. These are meant to keep people away from floods. Flood Plain Zoning is one of the main non-structural measures for management of floods worldwide. However, this is yet to be taken up in India as an effective measure to manage floods, though flood is one of the major natural calamities in India and almost every year, there is substantial loss of life, large scale damage to property apart from suffering of millions of people due to recurrence of flood in India.

Box 4: FPZ in Uttar Pradesh

- ✓ Notification issued by State of UP dated 4th September 2020 for identification & demarcation of flood plain on River Ganga from Haridwar to Unnao by way of Executive order.
- ✓ Demarcation completed on field.
- ✓ Demarcation pillar being installed all along the riverbank.
- ✓ Activities being regulated accordingly.
- ✓ Steps underway to identify FPZ beyond Unnao up to Ghazipur.
- ✓ Study completed for FPZ of river Yamuna from Asgarpur to Prayagraj. Demarcation under progress.

The concept of Flood Plain Zoning recognizes the basic fact that the flood plain of a river is essentially its domain and any intrusion into or developmental activity therein must recognize the river's 'right of way'. Flood plain zoning involves regulation of land use in flood plains of a river. It is considered as an effective non-structural means for flood management. It aims at demarcating zones or areas likely to be affected by floods of different magnitudes or frequencies and specify the types of permissible developments based on probabilistic analysis in these zones, so that whenever floods occur, the damage can be minimized, if not avoided.

Increased level of urbanization in the country is putting pressure on urban flood plains. Encroachment or unplanned development of such area may prove disastrous for people affected as well as for river in the long run. Flood Plain Zoning, therefore, envisages limitations on indiscriminate development and encroachment of flood plains of a river.

Flood plain zoning is not only necessary in the case of management of floods, but also useful in reducing the damage caused by drainage congestion, particularly in urban areas. It has acquired urgency in the context of increasing variability in rainfall as a result of climate change.

Over the years, the cascading rate of increasing population and the increasing urbanization and industrialization has put a toll upon the health of river systems in India as these anthropogenic pressures brings about changes in the river system

Box 5: Mumbai Floods (2005)

- ✓ On 26th July 2005, the Mumbai Suburban Area was stuck with a heavy storm. Indian Meteorological Department (IMD) reported a 944 mm of rain for the 24 hours. The incident caused extreme water logging in the city area. About 200 km of road length was submerged in flood waters and the traffic was standstill on all internal roads, major roads and corridors of traffic. The incident also caused widespread damage to property and life.
- ✓ The impacts of human activities and the developmental works involving physical, topographic changes etc. affecting the natural hydrological process was felt during the event. This led to a thinking that Infrastructure planning in urban areas should require careful attention to urban hydrological characteristics and how the urban conditions affect the rainfall-runoff relationships in this area.

and causes alterations in river morphology by changing flow patterns, sedimentation, and siltation properties of rivers. Floodplain development also impacts the riparian ecosystem.

This has further increased the probability of urban floods, showing an increasing trend as a phenomenon, and posing huge challenge to city administration and town planners. The lack of protection of river floodplains from damaging impacts like encroachment and diversion for 'developmental projects' is a tragedy that affects both the river as well as those who encroach it adversely. The river suffers as it is unable to occupy and transport flood waters downstream during high rainfall events (monsoon in particular).

The river is also to recharge aquifers, wet the lands along its banks or provide life-sustaining conditions to plant and animal habitats along the river margins and banks. Based upon flood plain zoning demarcation, Flood Insurance and other non-structural measures could also be promoted & initiated in India.

The various alterations susceptible in the river flood plains and its possible impacts are summarized in the table below:

Table 1: Alterations susceptible in the river flood plains and its possible impacts

Alterations	Impact
Increase in impervious surfaces	Decreases infiltration and increases run-off which leads to: • Decrease in lag time • Increase in peak discharge • Production of run-off from small storms • Reduction in flood plain recharge and decreased water table
Development on and near flood plains	• Disrupts migration and spawning cues for fish and marine biodiversity • Unplanned development leads to prolonged water logging • Constricts channel flow and capacity
Construction of storm water drainage systems	• Decreased lag time and increase in peak discharge owing to increased run-off entering the river
Filling up of water bodies	• Disrupts spawning grounds for fishes • Reduced space for flood waters
Construction of embankments and expansion of agriculture	• Change in soil moisture regime of flood plains • Water logging in flood plains due to reduced capacity of water to naturally flush outwards • Reduction in lateral movement of river channel

4. Early Efforts for Flood Plain Regulation in India

Efforts for regulating the development on floodplains can be traced to the Madras River Conservancy Act of 1884 that provided for appointment of 'River Conservators', directed for conducting surveys and defined limits for the river which was termed "river-bed." Any construction or plantation within the riverbed for the area covering the present States of Tamil Nadu and Andhra Pradesh was to be permitted by the Conservator of Rivers.

In 1989, Tamil Nadu Pollution Control Board passed an Order stating that no industry causing serious water pollution will be permitted within 1 km of reservoirs, rivers, and public drinking water sources. Maharashtra Pollution Control Board also framed a River Regulation Zone Policy for the State in the year 2000 (revised in 2009) based on the designated best use as per water quality for rivers, high flood line and categorizing industry based on their pollution levels.

However, this was later withdrawn based on a resolution passed by the Maharashtra Government dated 3rd February 2015.

With floodplains, it is also important to look at relevant land use legislations which come under the ambit of States. State Town and Country Planning Acts were enacted by the States based on Model Town and Country Planning Laws in 1962 (later revised in 1985).

The National Water Policy, 2012 includes a section on conservation of rivers and river corridors. It also prohibits encroachments and diversion of water bodies and advocates that restoration must be promoted to the extent feasible.

Central Water Commission (CWC) has continuously impressed upon the States the need to take action to implement the flood plain zoning approach in development. A model draft bill for Flood plain zoning legislation was circulated by the Union Government in 1975 to all the States. The States of Manipur, Rajasthan, Uttarakhand, erstwhile State of Jammu & Kashmir and Arunachal Pradesh have enacted the legislation.

However, delineation and demarcation of flood plains are yet to be undertaken. So far, limited action has been taken by any of the major flood prone States & others including Uttar Pradesh, Bihar, West Bengal, Assam etc. for enactment of legislation. Many States have expressed their reservations on implementing floodplain zoning due to reasons such as high population density, non-availability of sufficient land for relocating the people occupying flood plains, etc. Government of India has repeatedly advised State/ Union Territory Governments on the need for enactment of an appropriate legislation for delineation & demarcation of flood plain zones on the notified stretches of rivers of the State/UT and regulating the activities therein.

In February 2016, Ministry of Environment, Forests and Climate Change (MOEF & CC) had come out with a draft Notification for River Regulation Zones wherein it proposed to prohibit or regulate the developmental activities on riverfronts and floodplains. The draft Notification has been circulated to all the States and UTs. The draft Notification, under the Environment Protection Act (EPA), 1986, intended to regulate developmental and industrial activities upto 5 km from the banks of the river stretches having floodplains and an equivalent area for mountain/ hill stretches under River Conservation Zones (RCZ) demarcated with reference to the Highest Flood Level (HFL) with a 100-year return period.

The Prohibited Activity Zone (RCZ-PA) in the immediate vicinity of the river will be offered the highest protection since existing activities and constructions within the zone should adhere to the notification. Attention has been paid to regulate new developments within regulated zones. The RRZ draft policy also defined the area for protection from further encroachments as the

“active flood plain”, which will be marked by the high flood line. This, in entrenched stretches will be the available space in the valley. In embanked stretches, this would be the area between two embankments or roads along a river acting as an embankment. In other stretches of the river, the active flood plain will be the 100-year flood line, the land which gets flooded during a 100- year storm. The idea was to establish a No-Development Zone not less (in area) than the active floodplain.

5. International Experiences in Flood Plain Management

5.1. Flood Plain Management in United States of America

Floodplain zones are geographic areas that the Federal Emergency Management Administration (FEMA) has determined to be at flood risk to nearby communities and property. FEMA rates these zones for their severity of risk and identifies them as low-to-moderate risks, high risks, coastal areas, and undetermined risks. Each zone designation reflects the seriousness of flooding most likely in the specified area.

On the Flood Insurance Rate Maps, the FEMA defines flood zones as geographic areas that have different levels of flooding. They are as under:

- ✓ **High-risk:** "Special Flood Hazard Area (SFHA)", - an area with a 1% or 1 in 100 chance of experiencing a flood during any given year.
- ✓ **Moderate risk:** 1 in 500 chances of flooding occurring each year
- ✓ **Least risk:** have less than a 1 in 500 chance of occurring in any given year

5.2. Flood Plain Management in United Kingdom

Flood zones have been created by the Environment Agency to be used within the planning process as a starting point in determining how likely somewhere is to flood. However, they only refer to flood risk from rivers or the sea, and not all rivers are included.

The following classification of flood zones are divided: -

- ✓ **Flood Zone 1- Low Probability:** Areas having less than 0.1% chance of flooding in any year
- ✓ **Flood Zone 2- Medium Probability:** Areas to have flooding risk between 0.1% – 1% chance from rivers in any year or between 0.1% – 0.5% chance of flooding from the sea in any year
- ✓ **Flood Zone 3a- High Probability:** Areas at 1% or greater probability of flooding from rivers or 0.5% or greater probability of flooding from the sea
- ✓ **Flood Zone 3b- The Functional Floodplain:** Flood zone 3b is classified as functional floodplain and is deemed to be the most at-risk land of flooding from rivers or the sea. Areas at significant risk of flooding are classified to be within flood zone 3b

5.3. Flood Plain Management in New Zealand

Flood Protection Engineers and Hydrologists in New Zealand describe floods using Annual Exceedance Probabilities (AEP) or Return Periods. For example, a 1% AEP or 1 in 100-year return period flood means that there is a 1% or 1 in 100 chance in any given year that a flood of this size or greater will occur. Accordingly, flood plain areas have been defined:

Table 2: Flood Plain classification based on Average Period of Return

Flood Awareness Likelihood Area	Average period between occurrences of a given flood event
High Likelihood Area	1 in 50 years
Medium Likelihood Area	1 in 100 years
Flood Sensitive Area	1 in 200 years
Low Likelihood Area	1 in 440 years

5.4. Flood Plain Management in Canada

The Department of Environment and Climate Change of the province of Newfoundland Labrador in Canada envisages the following classifications for their flood plains as mentioned in their provincial website as listed below:

i. **Floodway:** The portion of a flood plain where the most frequent flooding occurs. This area is determined based on the 1 in 20 years (1:20) return period flood.
ii. **Floodway Fringe:** The portion of a flood plain where less frequent flooding occurs. This area is where flooding occurs up to 1 in 100 years (1:100) on average.
iii. **Climate Change Flood Zone:** Based on extension of the floodway fringe, this is the area which is likely to be impacted due to the latest forecasted effects of climate change.
iv. **Other Flood Risk Area:** An area where flooding is known or has some probability to occur due to unique or unusual circumstances such as areas subject to shoreline recession, areas downstream of dams or areas adjacent to watercourses potentially prone to ice jams.

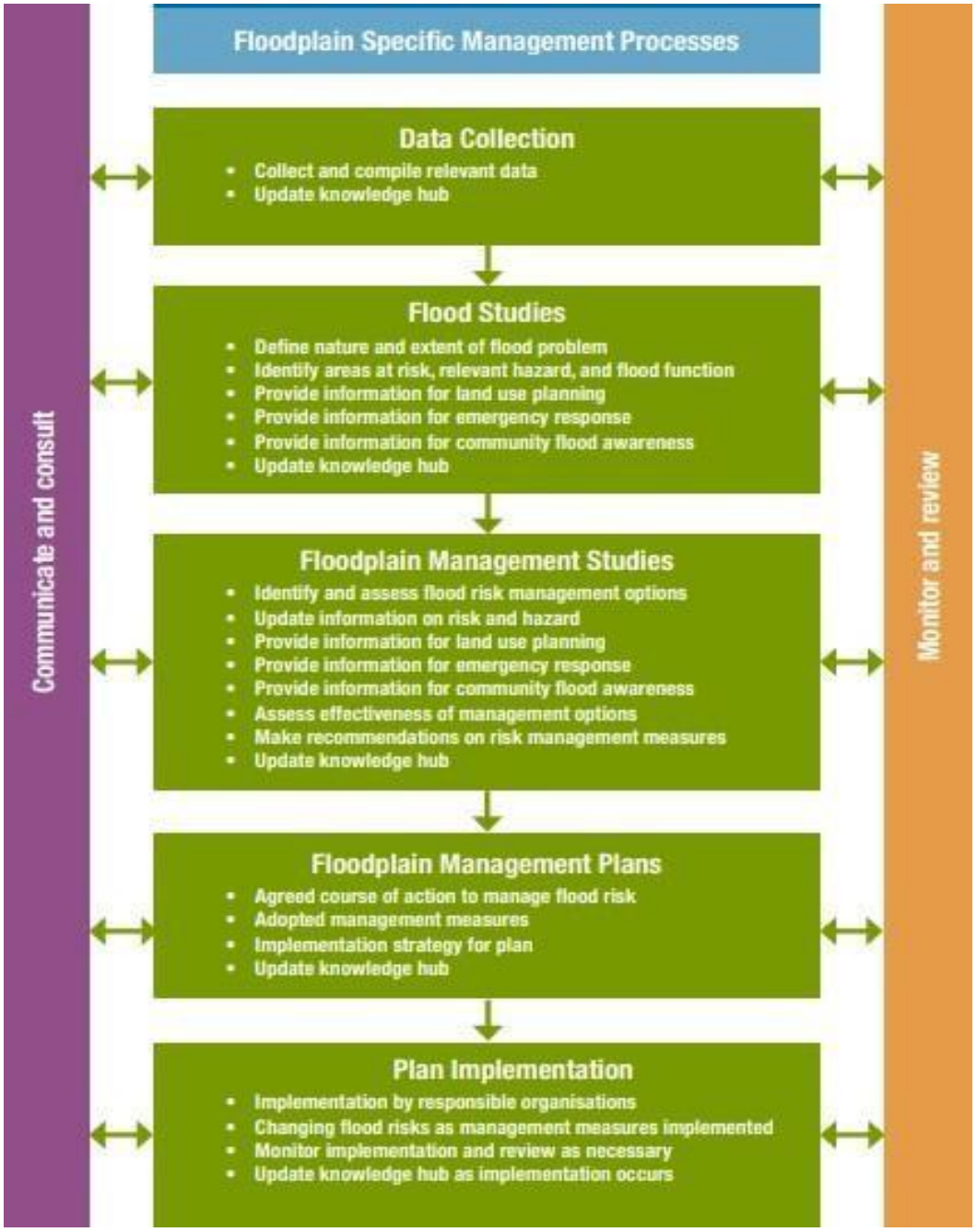
It has given the list of permitted and non-permitted activities in each of these flood plains.

5.5. Flood Plain Management in China

i. Construction of any building, infrastructure etc or any activity within the river channel management areas affecting flood discharge capacity in flood passage is prohibited.
ii. Relocation of people of these reclaimed areas and economic compensation and tax exemption for the settlers.

5.6. Flood plain management in Australia

The Flood plain management practices in Australia involves steps that support understanding and management of flood risks for a specific geographical area. This is generally part of all the floodplain of a single waterway or a combination of the floodplains of several waterways, where flood behavior may interact. This understanding begins with knowledge of the local flood history; evidence of the types and scales of storms that have previously caused problems and indications of what landforms or human-made structures may influence flooding.



5.7. Floodplain Management in Bangladesh

Owing to the fact that a majority of the country's landmass is covered by floodplains, Bangladesh have recently shifted its focus on framing government policies that have adopted using tactics such as discouraging settlements in the high-risk areas and promoting the type of housing and agriculture that can withstand floods.

6. Present Status of Flood Plain Zoning

India stands as the second most flood-impacted nation globally, after Bangladesh and accounts for one-fifth of the global death count due to floods. India's high risk and vulnerability for floods is highlighted by the fact that over 40 million hectares out of total geographical area of 329 million hectares is prone to floods. On an average every year, 75 lakh hectares of land gets affected. According to the Rashtriya Barh Ayog (RBA) an average of 18.6 million hectares of land gets affected annually.

Rastriya Barh Ayog (RBA) was set up by the then Ministry of Agriculture and Irrigation in 1976, to study India's flood-control measures after the projects launched under the National Flood Control Program of 1954 failed to achieve much success.

In 1980, the RBA made 207 recommendations and 4 broad observations.

Firstly, it said there was no increase in rainfall in India and, thus, the increase in floods was due to anthropogenic factors such as deforestation, drainage congestion and badly planned development works.

Secondly, it questioned the effectiveness of the methods adopted to control floods, such as embankments and reservoirs, and suggested that the construction of these structures be halted till their efficacy was assessed. However, it did say that embankments could be constructed in areas where they were effective.

Thirdly, it said there must be consolidated efforts among the states and UTs and the Centre to take up research and policy initiatives to control floods.

Fourthly, it recommended a dynamic strategy to cope with the changing nature of floods. An analysis of the report suggested that the problem began with the methods of estimating flood-prone areas of the country.

Box 6: Uttarakhand Journey to FPZ

- ✓ Enacted the bill in 2012
- ✓ Notification of limit of Flood Plain Area being done in phases:

I. Initial and Final notification done

1. **Bhagirathi** - Gangotri to Devprayag.
2. **Ganga** - Devprayag to Rishikesh.
3. **Ganga** - Rishikesh to Chandi Bridge.
4. **Ganga** - Chandi Bridge, Haridwar to Kalsia village in Laksar, Haridwar district
5. **Bhilaganga** river.
6. **Alaknanda** - Badrinath to Devprayag.
7. **Mandakini** - Kedarnath to Rudraprayag.

II. Study Completed

1. **Gola**-Near Ganrar to State border of
2. **Rispana**-Rajpur (source) upto confluence with Song
3. **Bindal**- Rajpur (source) upto Rispana (confluence)
4. **Song**- Pasani village up to confluence with Ganga.

III. Study in Progress

1. Kosi - Near Kantali to State border of UK
2. Asan and tributaries (Nimi, Nun, Swarna rivers and Sitla Rao)
3. Jhakhan up to Ranipokhri
4. Chandrabhaga
5. Yamuna
6. Pindar river
7. Dhauliganga
8. Nandakini
9. Solani
10. Malini
11. Ratmau
12. Nandhaur
13. Ladhiya
14. Ramganga W River.

In a 2011 meeting of the working group on flood management for the 12th Five-Year Plan, of Flood Management Program, Central Water Commission (CWC), acknowledged that scientific criteria needed to be adopted to assess flood-prone areas. It was recommended that there should be effective monitoring based on frequency of flooding and period of inundation as gauged by contour maps and satellite imagery.

As per NITI Ayog's Report of the Committee constituted for formulation of Strategy of Flood Management Works in Entire Country and River Management Activities and works related to Border Areas (2021-26), annually 7.17 Mha. of area is affected with floods in India, of which 3.94 Mha. is cropped area. On an average, floods claim 1,654 human and 6,18,248 cattle life annually. Reports further reiterate Flood Plain Zoning as an integral non-structural flood management measure. Under section 4 Major Flood Events: Case Studies and Lessons Learnt, it was mentioned that the severity of the floods in India, in most of the cases are enhanced manifold by anthropogenic activities. The major take- away in such cases is the strict implementation of Flood Plain Zoning Act and regulating construction within the flood plain of a river.

The RBA report also recognized the need for timely evaluation of flood management projects. It entrusted State Irrigation and Flood Control Departments, CWC, Ganga Flood Control Commission & Brahmaputra Board with the task of adopting or discarding them based on their performance.

Box 7: Floods in Kerala (2018)

- ✓ Unprecedented rains lashed parts of Kerala from 8th to 18th August, 2018 causing widespread damages to all major sectors of the state. Many human lives were lost, thousands of houses damaged, over a million and half people were moved to relief camps, large stretches of major roads got washed away and many bridges got damaged.
- ✓ Other than unprecedented rainfall in an ecologically sensitive zone such as Kerala, it was not just urbanization; it was the unscientific use of its land and water resources that added to the severity of damage. The other issue was management of river and its flood plain. The numerous dams across these rivers have reduced the flow into the rivers during most of the time. With passage of time, their floodplains have shrunk, and people have occupied these floodplains for cultivation and construction. Unchecked tourism and illegal constructions, mostly related to tourism was another triggering factor that was accentuated by incessant rains.

The 'Assessment of Areas affected due to Floods in India' published by Central Water Commission in June 2024 concludes that the total flood affected areas in India delineated from analyzing LandSAT and Sentinel -1&2 data on GEE and GIS during the period from 1986-2022 is 21.213 Mha. A map showing the pan -India aggregated extent of Flood Affected Areas in India (1986-2022) is given in Fig. 3.

Sl. No	Description	Fig (in Mha)
(i)	Total Area Affected	21.213
(ii)	Area Protected	20.538
(iii)	**Area liable to Floods =(i)+(ii)**	**41.751**

Table 3 : Details of Area liable to Floods as per CWC report on Assessment of Areas affected due to Floods in India', 2024.

Despite a series of disastrous floods in recent times such as in Kedarnath (2013), Srinagar (2014) and Kerala (2018) apart from regular flooding in Assam, Bihar, Uttar Pradesh & West Bengal resulting from constraints in river floodplains, the nation is still without a legally mandated prohibition on such ingress into and violation of the river's integrity.

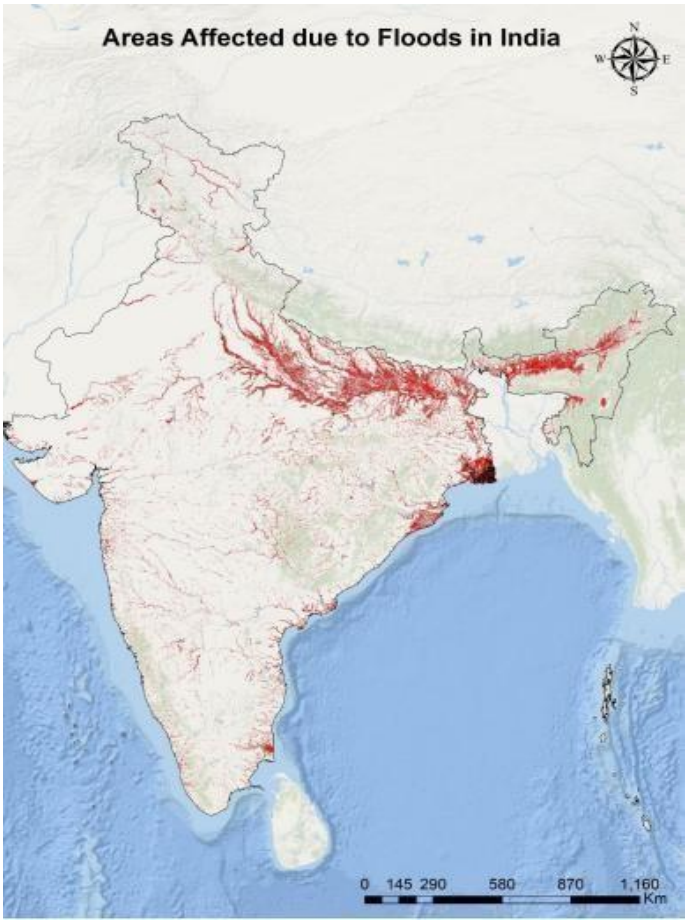
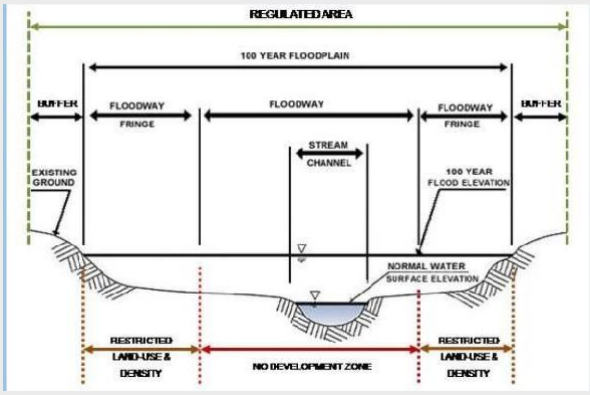


Figure 3 - Aggregated Extent of Flood Affected Areas in India (1986-2022)

Keeping in view the fact that the problem is becoming more and more severe, and with losses mounting every year, the subject of flooding has been recognized at the national level. Thereafter, action for demarcation of flood plain areas and regulating the activities therein, is to be undertaken by respective State Governments/UTs.

Box 8: Godavari Flood Plain

- ✓ Classification of flood plain of River Godavari into different zones by Nashik Mahanagar Palika. List of permissible and prohibited activities have been envisaged under Floodplain Planning & Development Guidelines for River Godavari, Nashik Region. A list of planning guidelines & developmental controls including permissible restorative activities and recommended approach is also given.



- ✓ The document also says about the design aspects to be taken care of while building structures such that they are built on stilts allowing free flow of water below around the structures, as per the flood protection guidelines.

National Green Tribunal (NGT) has also advised the State Governments/UTs to take necessary steps in this direction from time to time. NGT in its order dated 13.07.2017 in the matter of O.A. No. 200 of 2014 – M C Mehta Vs Union of India & Others had directed demarcation of flood plain for river Ganga from Haridwar in Uttarakhand up to Unnao in Uttar Pradesh. In the matter of restoration of river Yamuna in the matter of O.A No. 6/2012 Manoj Mishra Vs Union of India, Hon'ble NGT, vide its Order/Judgment dated 13.01.2015, had directed the State to adopt a precautionary principle by directing various steps which are required to be taken by the authorities, including prohibitory orders in relation to dumping and throwing of waste of any kind in the drains in the river Yamuna, which is lethal for the environment.

In this regard, there is a need for drafting a set of guidelines, to be followed by State Governments/UTs while taking up any developmental activities in the flood plain of any river.

7. Guidelines for Flood Plain Zoning

Based upon the draft Flood Plain Zoning Bill of DoWR, RD & GR, direction of Hon'ble NGT through its Order, draft RRZ by MoEF&CC, broad Guidelines for identifying the Flood Plain Zone in different types of rivers of India and activities to be considered in various zones of such flood plains are given below as a guiding principle to preserve and improve river health.

7.1. Broad Guidelines

7.1.1 Prioritization of Reaches

1. Considering implementation of Guidelines rests with respective State Governments/UTs , the States/UTs should first prioritize the rivers on which flood plain zoning is required. The States/UTs may further decide to implement these guidelines on tributaries & sub-tributaries of such rivers.

2. As a general principle, flood plain zoning may be first taken up for the main river and then its major tributaries. However, the States/UTs may take up the zoning activity on the main river as well as tributaries concomitantly as per their convenience, computing capacity and volume of data to be processed.

3. Zoning exercise may be taken up as a whole or reach-wise in rivers depending upon location and prioritization by respective State/UTs governments.

4. The draft Guidelines may also consider change in river depth due to siltation in the river while demarcating the flood plains. Accordingly, these guidelines shall be reviewed to account for emerging scenarios.

7.1.2 Declaration of Nodal Agency and its functions

1. State Governments/UTs may declare the Nodal Agency for implementation of FPZ Guidelines.

2. The land use in the floodplain should follow a collaborative approach involving urban/rural development authorities in consultation with the Nodal Agency.

3. The Nodal agency shall demarcate and mark the flood plain in the pristine location too.

4. Nodal agency in association with Municipal/ Panchayat bodies and SDMA shall frame guidelines for safety of existing structures and to increase the Flood Resilience within the identified flood plain and implement other existing guidelines such as National Framework for Sediment Management, 2022 of MoJS, Sustainable Sand Mining Guidelines, 2016 and 2020 of MoEF&CC.

5. A No-objection certificate from the Nodal agency of the respective State/UTs will be required for carrying out any activity in the Flood Plain.

- For all new construction (individual house or any infrastructure), permit system may be incorporated by the concerned Municipal/ Panchayat body in consultation with Flood Plain Zone Nodal Agency which will need to be enforced strictly.

- Further, in the case of Hydro-projects/Pumped Storage Projects, the agency shall also submit the NOC from the Flood Plain Zone Nodal Agency while seeking environmental clearance from MoEF&CC.

6. The Water Resources/Jal Shakti/Irrigation Department of the respective State Government/UTs shall work in close coordination with the Nodal Agency, if any other department/ organization is declared as Nodal agency, to ensure that the flood plains are managed as per the guidelines.

7. The flood plain areas which have already been urbanized/developed shall be identified and inventories of such areas would be maintained. This should be made a continuous activity, since some development in floodplain areas is inevitable even after implementation of floodplain zoning. The same may be carried out using satellite data. The nodal agency should ensure that future development takes place as per guidelines and proper convergence with the existing and proposed developmental plans should be done. Further, people settled in the river's active floodplain should be warned periodically to move to safer places in a phased manner. The concerned Government agency may initiate some schemes for relocation of such settlements.

Box 9 : Uttarakhand Floods (2013)

- ✓ In the month of June 2013, the region suffered its worst disaster with huge loss of lives and widespread destruction. The disaster coincided with the peak tourist and pilgrimage season, considerably enhancing the number of the casualties with adverse impact on the immediate rescue and relief operations.
- ✓ The nature's fury was most pronounced in the Mandakini valley of the Rudraprayag district. Torrential rains coupled with the collapse of the Chorabari Lake led to flooding at the Kedarnath Shrine and the adjacent areas of Rambara, Agastyamuni, Tilwara, and Guptakashi.
- ✓ There were extensive damages to the housing, both in urban and rural areas, as settlements were mostly concentrated along the rivers i.e. flood plain of the rivers.

7.1.3 Data Standards and Methodology

1. The basic requirements to be taken care of before implementing flood plain zoning are as follows:
   - ➢ Broad demarcation of areas vulnerable to floods.
   - ➢ Preparation of a large-scale map (1:10,000/1:15,000) of the area vulnerable to floods with contours at an interval of 0.3 m to 0.5 m.
   - ➢ Marking of reference river gauges with respect to which, the areas likely to be inundated for different magnitudes of floods will be determined.
   - ➢ Demarcation of areas liable to inundation by floods of different frequencies, e.g., 1 in 5-year, 1 in 25-year and 1 in 100-year appropriately involving mathematical modeling/ Artificial Intelligence and factoring in possible climate change scenarios (including changing rainfall pattern & intensity) in different region of country.

2. The following data are required to carry out Flood Plain Zoning:
    - Historical Discharge/ Rainfall data (as much as available). Minimum 30 years of historical data is recommended.
    - In case of lesser data availability, Peak-over-Threshold method may be used.
    - Digital Elevation Model (DEM) for the river stretches for which FPZ is intended. However, length of reach and capacity of computational power available are critical for DEM resolution suitability. Hence, a combination of freely available coarse DEM + LiDAR DEM is suggested. For reaches <50 km or city-specific study, high-resolution DEM is recommended. Base DEM should not be coarser than 30 m horizontal resolution. Existing embankment details be merged with topography details, if coarse DEM is being used.
    - Close-interval Cross section of the river deduced from DEM as well as collected from the survey conducted in the river reach for carrying out hydrodynamic study.
    - Water Level and River Flow Discharge Data/ Rating Curve at gauging sites to estimate water level corresponding to given flood magnitude.
    - Satellite image for superimposing layers for different flood plain zones.

3. The process of demarcation of flood plain zones is data intensive exercise requiring river flow, river morphology & cross-section, details of embankments, bridges & similar structures. The study primarily involves the determination of 5, 25 & 100-year return period floods at different discharge observation locations of the reach.
    - Annual maximum discharge for each location is utilized for estimation of quantiles of different return periods by fitting into suitable probability distribution viz., e.g. Gumbel, Log Normal, Log Pearson Type-II etc.
    - In case the river is ungauged, i.e. no discharge observation is available, then the rainfall may be used for estimation of discharges. This method involves formulation of Synthetic Unit Hydrograph of sub-catchments, estimation of design storm based on Probable Maximum Precipitation (PMP) atlas of the sub-region and estimation of quantiles of different return periods using calculation of requisite return period rainfall, which is further converted into runoff discharges. These calculated discharges are then utilized in 2D inundation models to calculate the spread of the water for each return period.
    - The output of the study, i.e. return period maps may be validated with the past water levels and past inundations from satellite images, wherever possible.

7.1.4 Data Dissemination and Monitoring

1. The maps prepared shall be placed on a centralized portal for information of public.

2. Joint Regular monitoring of demarcated flood plain zone shall be done by the Nodal agency in association with Municipal/ Panchayat bodies and State/UTs Disaster Management Authority (SDMA) to prevent any further encroachment in the flood plain.

3. Central Government, through an appropriate Agency/Organization, will monitor the implementation of flood plain zoning activities by the States/UTs using the advance and state of the art technologies.

4. Till the said identification and demarcation of floodplain is completed, no further activity is to be allowed within 100 meters from the edge of the river, designated as No

Development/Construction zone. However, if any State Government/UTs has already notified the No Development/Construction zone which may be contravening to this provision, the concerned State Government/UTs shall be encouraged to move towards this provision in a phased manner. However, State Government/UTs may amend or relax this clause for construction of Railway lines, Bridges and essential infrastructure construction or public service etc.

Note: For defining the river's edge, maximum of extent defined by dry seasons water line or flood line in the last five (5) years may be adopted.

7.1.5 Environmental Safeguards in the Floodplain Zones

1. There shall be prohibition on direct disposing of Municipal Solid Waste (MSW), E- waste or Bio-medical waste on the floodplain or in the river. In addition, the monitoring of the effluents emanating from treatment facilities, as envisaged in Section 21 of the Water (Prevention and Control of Pollution) Act of 1974 should be mandatory.

2. There shall be no dumping or landfill sites for any kind of waste irrespective of any technology for waste processing, within 500 meters from the edge of the river or as defined by the existing Municipal guidelines/State Bye-laws in urban area, whichever is more. The nodal agency in consultation with Municipal/ Panchayat body may seek removal of existing dump fills areas, if any, from the river's active floodplain.

3. Appropriate precautionary measures in respect of safety of nuclear plants, aerodrome etc., lying in the designated flood plain zones shall be taken by the respective department depending upon the zone where those are lying.

4. Demarcation of flood plain zones, downstream of dam/ barrages, shall be done as per Para 7.2.3 (III) of these Guidelines. Mapping of existing encroachment in the downstream area vis-à-vis demarcated flood zones shall be done by the Nodal agency. Action Plan shall be prepared for removal of such encroachment in a phased manner in consultation with District Administration/ SDMA. Regular interaction and awareness program among the residents of such areas shall be carried out by the Nodal agency. Government, if desirable, may declare itself free of any responsibility for any flooding and subsequent loss to life & property to encourage people to move towards safer places.

Box 10: West Bengal Floods: 2013 & 2015

- ✓ In 2013, heavy rainfall in the catchment of Damodar Valley led to flooding in the floodplains of districts of Paschim & Purba Medinipur, Howrah, Hooghly, Bardhaman and Bankura causing widespread damage of life and properties.
- ✓ In 2015, the unprecedented rainfall due to the effect of cyclone 'Komen' caused flood in West Bengal. Suitable precautionary measures in the form of advance flood forecasting based reservoir operating system, along with Flood Plain Zoning is the need of the hour in such areas.

5. The revenue department of the state/UTs maintains its own record of river courses. Once Flood Plain zoning work is completed, the same may be updated in the revenue records for future reference.

7.2. Implementation Guidelines

As per definition, a river's floodplain is the low-lying land adjacent to a river and is prone to flooding and generally conforms to a flood of frequency of one in a hundred years. To minimize the damages due to floods and to protect the pristine nature of the river, there is a need to regulate the activities in the flood plain of the river. However, the entire zone corresponding to flood of 1 in 100-year return period can't be declared as protected zone. Instead, the area needs to be divided in different zones depending upon the nature of settlement in the area i.e., rural, or urban. Based on the availability of satellite data, studies will be carried out by the States/UTs on such areas.

Irrespective of zoning, as prescribed below, the following are pre-requisite to be undertaken by the Nodal Agency for effective implementation of regulation of flood plain zoning:

a) Mapping of vulnerability risk of structures to keep flood hazards at minimal
b) Development of a robust warning system

Box 11: Surat, Gujarat Floods: 2006

In Aug 2006, heavy rainfall in the catchment was responsible for heavy inflow in the Ukai reservoir and 3 Lakh to 9 Lakh Cusecs were released from Ukai Dam. The flood situation in Surat city worsened due to such large spill over from Ukai dam. Almost the whole of Surat was submerged and almost all communication channels failed. The people of Surat were badly affected by this flood.

7.2.1. Rural Areas

There will be three zones of the identified flood plains in the urban areas and two zones in the rural areas. The same is listed below for reference:

I. **Protected Zone:** It may also be called Active Flood Zone and will be vulnerable to most frequent flooding events. This area may correspond to floods of 1 in 5-year return period. No activities/ construction will be allowed in this zone except those specified under Section 8.1.

II. **Regulatory Zone:** The activities in this zone are regulated. This area termed as regulatory zone may correspond to the area covered by floods ranging from 1 in 5-year to 1 in 25-year return period.

7.2.2 Urban Areas

In urban areas, flood plains may have specialized functions as public open spaces and entertainment areas. Sometimes these floodplains are encroached and slums develop on them, which is a major issue. The Nodal Agency needs to ensure that such areas are free from encroachment.

Box 12: Chennai Floods, 2015

The city of Chennai has seen a very rapid increase in urbanization and unplanned construction in the floodplains after the 1960s. Many marshlands and rivers have disappeared in the spite of the development of the IT corridor in the city.

Residential colonies in Velachery, Madipakkam, Perugundi, Perumbakkam etc. have all come up in the marshes or their vicinity. These rapid encroachments reduce the water retention capacity of the marshes ultimately leading to the scenario of floods. The CAG Report of 2017, following the floods of 2015 indicated that around 30 km length of river Adyar has been illegally encroached upon that had contributed majorly towards the havoc from the floods in Chennai.

The three zones of floodplains for urban areas are listed below:

I. **Protected Zone:** This is the active flood zone and subjected to most frequent flooding. This corresponds to the area covered by floods with 1 in 5-year return period. No activities/ construction will be allowed in this zone except those specified under Section 8.1.

II. **Regulatory Zone:** The area of flood plain covered by floods between 1 in 5-year return period and 1 in 25-year return period will be termed as Regulatory Zone. The activities in this zone will be regulated. The severity of flood in this area will be lesser than that of the Protected zone.

III. **Warning Zone:** It is the outermost zone in which most of the activities can be permitted by mapping their vulnerability so that that risk flooding hazards remain minimal. This part of flood plain corresponds to the area covered by floods between 1 in 25-year return period and 1 in 100-year return period.

Table 4: Demarcation Areas and associated Flood Frequency Intervals

S. No.	Demarcation of area	Flood Frequency Interval
1	Protected Zone (both rural and urban areas)	Up to 1 in 5-yr
2	Regulatory Zone (both rural and urban areas)	Between 1 in 5-yr and 1 in 25-yr
3	Warning Zone (only in urban areas)	Between 1 in 25-yr and 1 in 100-yr

Note: Demarcation of floodplain corresponding to 100-year return period flood shall necessarily be done for both urban and rural areas.

7.2.3 Other developmental regulations

I. For reaches where embankments exist within a protected or regulated zone, the outer boundary of the active flood plain will be up to the embankment, or the line corresponding to 1 in 5-year return period flood, whichever is more.

Figure 4- River plain with embankments

Figure 5 - River plain without embankments

Box 13: Joshi math Land Subsidence

On account of the events that happened at Joshi math, Uttarakhand, due to land subsidence and sinking at various parts of the area, it is imperative that utmost priority be accorded to, on reducing infrastructure development in ecologically sensitive areas, and where necessary, then building sustainable, climate-change-adapted, disaster-resilient housing and infrastructure that specifically recognizes environmental concerns.

II. In case the Flood Plain Zone of one river overlaps with that of another river within a region, the entire area between the two rivers should be considered for regulation of various activities.

III. In case of existing storage structures on the river such as dams and barrages, the demarcation of flood plains is to be done carefully, after taking into consideration factors such as maximum discharging capacity of the spillway, maximum release after construction that may be routed in the channel downstream of the reservoir etc. The maximum flood level at different locations downstream may also be considered and flood plains may be marked suitably.

Mountain Rivers and Hill Streams: For the Hilly and mountainous region, Flood Plain Zoning requires extra effort and attention. The Himalayan region is significant due to the region's susceptibility to both monsoonal and glacial lake outburst floods. Floodplain zoning in the Hilly region should be adaptive, flexible, and supported by scientific research and local knowledge. It is crucial to consider the unique challenges posed by the region's complex topography and climate, as well as the potential impact of cloudburst, glacial melt and climate change on flood patterns. Regular updates to regulations and collaborative efforts at the local, state, and national levels are key to effective floodplain management in the mountainous region.

Protected Zone

In case of hilly areas, the floodplains may be demarcated as per the slope characteristics of the hill/ mountain relative to the river as mentioned in Table 5. This approach ensures that natural topography/elevation features are also appropriately factored while identifying zones in such terrain as velocity of flows and consequential slope stability is an important consideration in hilly terrain as against terrain in plains. However, where difficulties may arise in determining/ identifying the Highest Flood Level (HFL) of a river along its course, Flood Plain Zoning shall be done as per the Flood Frequency Analysis methodology. Accordingly, either of above two approaches may be adopted for demarcation of flood plains in hilly areas.

Table 5: Extent of Protected Zone along the slope of hills

Sl. No	Slope of the hill towards the river	Extent of Protected Zone
1.	> 30 degrees	Shall be up to 5m from the highest recorded flood level in the valley along the slope
2.	> 10 degrees and < 30 degrees	Shall extend up to 15m from the HFL along the slope
3.	< 10 degrees*	Shall extend up to 50 m from the HFL along the slope

Regulatory Zone: This zone should extend up to 100 m along the slope or the crest of the hill, whichever is less, beyond the boundary of Protected Zone. There will be no warning zone.

8. Regulation of Activities

8.1. List of prohibited activities

The list of prohibited activities in the demarcated flood pains is tabulated below:

Table 6 : List of Prohibited Activities

Sl. No	Zone		Prohibited Activities
1	Protected Zone	(i)	All kinds of permanent construction including addition of floor area/elevation of any existing structure except Civil and Railways Infrastructures (Embankments/Bridges specifically for railway infrastructure with adequate safety measures, Flood/Bank protection works, but the construction of new embankments remain prohibited activity)
		(iii)	Any construction disturbing the natural course of the river channel except Essential Services and Infrastructure (gas/petroleum lines, power line transmission pylons, pipelines for water supply, bridges and barrages/construction of ghats, green-riverfronts, and jetties for navigation) and Temporary Structures (Defence establishments, disaster management activities due to natural calamities, religious and socio-cultural activities, recreational activities not requiring the erection of any permanent structures)
		(iv)	Dumping of solid waste/creation of landfills
		(v)	Storage of highly volatile, inflammable, explosive, toxic materials
		(vi)	Establishment of large-scale commercial or industrial facilities except Sustainable Activities such as groundwater withdrawal by handpumps for non-commercial uses, traditional organic farming, traditional fisheries, grazing by animals and eco-friendly tourism and Permanent Utilities such as Parks, Playgrounds, Gardens, discharge of domestic wastewater after treatment.
2.	Regulatory Zone	(i)	Residential settlement except Public Institutions, Government offices, Universities and Educational Institutions without residential facilities, public libraries, sewage treatment plants, community halls, subject to the condition that the Minimum plinth level of the building should be above the level corresponding to the 1 in 100 -year flood and subject to earthquake safety and the ground floors of such facilities can be utilized for non -residential purposes and controlled afforestation and conservation projects to enhance green cover without disrupting the natural flood flow of the river.
		(ii)	Critical Defence Installations
		(iii)	Construction of basements
3.	Warning Zone	(i)	Hazardous Waste producing chemical industries except other industries, public utilities like hospitals, power installations, water supply, telephone exchanges, railway stations, airports, commercial centers, etc. subject to the condition that the minimum plinth levels of structures should correspond to 1 in 100-year flood.
		(ii)	Nuclear Plants

Note: 1. The Prohibited Activities mentioned above are for illustration purpose from functional consideration of notification by the state governments/UTs, notwithstanding the terminology that has to been used here.

2. Activities that can be permitted under each zone has been identified for the state governments/UTs and the same has been described as an illustrative list along with the list of Prohibited Activities.

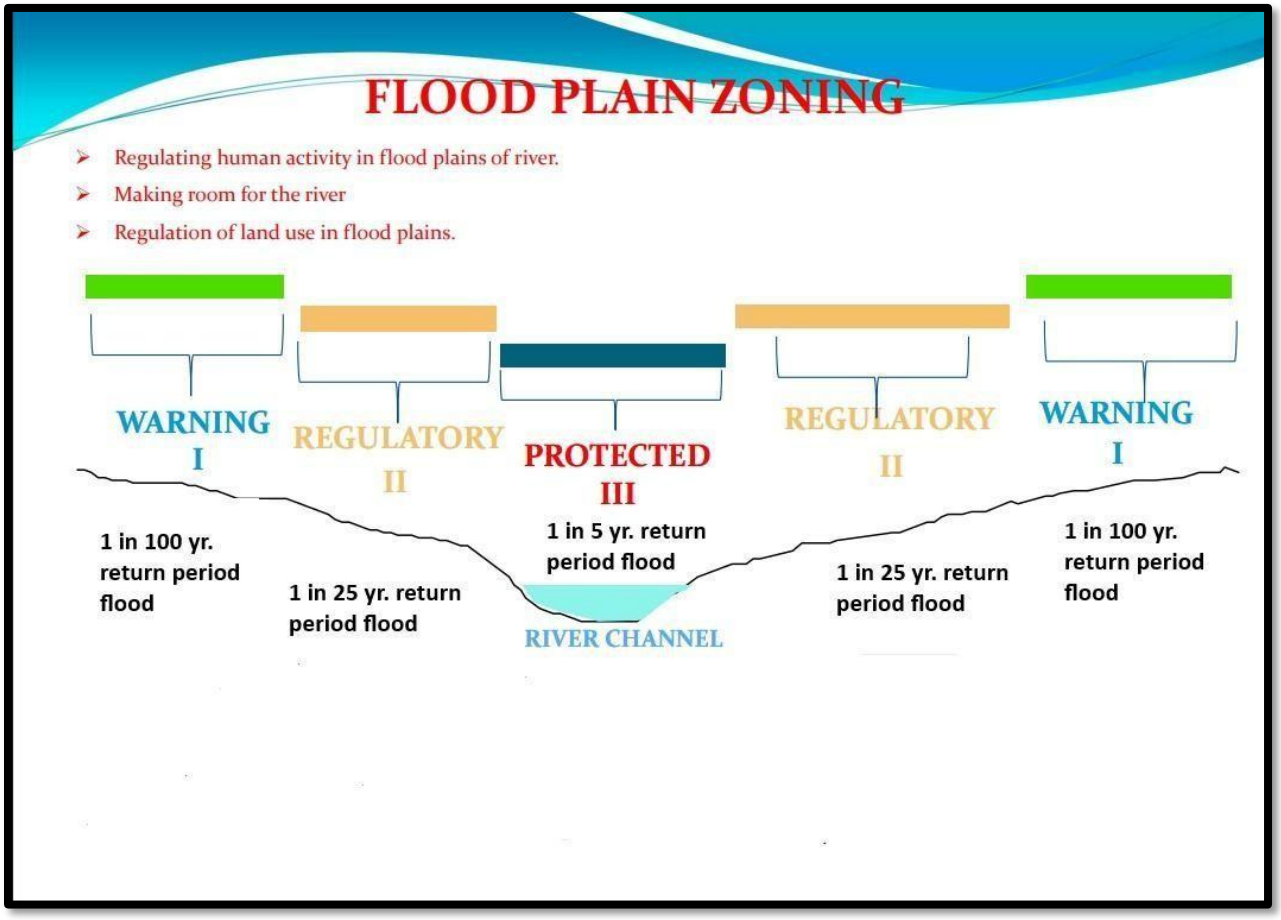


Figure 6- Flood Plain Zoning

9. References

1. Draft Flood Plain Zoning bill CWC, 1975
2. Rashtriya Barh Ayog, Volume-I, 1980 (*https://indianculture.gov.in/reports-proceedings/rashtriya-barh-ayog-national-commission-floods-vol-i*)
3. Environmental Protection Act, 1986 (*https://www.indiacode.nic.in/bitstream/123456789/4316/1/ep_act_1986.pdf*)
4. NDMA Guidelines on "Management of Flood" 2008 (*https://nidm.gov.in/PDF/pubs/NDMA/3.pdf*)
5. National Water Policy, 2012 of DoWR, RD & GR (*https://jalshakti-dowr.gov.in/sites/default/files/NWP2012Eng6495132651_1.pdf*)
6. Urban Regional Development Plans Formulation and Implementation guidelines, 2015 of MoHUA(*https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I(2).pdf)*
7. River Conservation Zone draft notification, 2015 of MoEF&CC
8. NGT order dated 10th December2015 on River Ganga (*https://nmcg.nic.in/writereaddata/fileupload/46_NGT%20Judgement%2010%20dec%202015.pdf*)
9. NMCG Notification for River Ganga dated 2016 (*https://jalshakti-dowr.gov.in/sites/default/files/NMCGAuthorityNotification_0_0.pdf*)
10. Sustainable sand mining guidelines, 2016 of MoEF& CC (*https://dste.py.gov.in/SEIAA/pdf/RSM1.pdf*)
11. Enforcement & Monitoring Guidelines for Sand Mining, 2020of MoEF& CC *(https://dste.py.gov.in/SEIAA/pdf/RSM2.pdf*)
12. Flood Atlases prepared by NRSC, 2020(*https://ndem.nrsc.gov.in/hydrological_fhz.php*, *https://bhuvan.nrsc.gov.in/pdf/Flood-Hazard-Atlas-Bihar.pdf*)
13. River Centric Urban Planning guidelines,2021 of MoUD (*https://www.mohua.gov.in/upload/uploadfiles/files/RCUP%20Guidelines.pdf*)
14. Report on Water Quality Hot-Spots in Rivers of India, 2021 (*https://cwc.gov.in/sites/default/files/volume-2.pdf*)
15. Niti Ayog's Report (2021) of the Committee constituted for formulation of Strategy for Flood Management Works in Entire Country and River Management Activities and works related to Border Areas (2021-26) (*https://www.niti.gov.in/sites/default/files/2021-03/Flood-Report.pdf*)
16. National Framework for Sediment Management 2022 (*https://jalshakti-dowr.gov.in/sites/default/files/Draft_Policy_on_Sediment_Mgmt-June2017.pdf*) 'Environmental Status of Godavari' by Nashik Mahanagar Palika (*https://nmc.gov.in/assets/admin/upload/download/13_Ch10_Floodplain_Planning_Nov20.pdf*)
17. FEMA guidelines for management of flood (*https://www.fema.gov/pdf/floodplain/nfip_sg_unit_1.pdf*)
18. Strategic guidelines for making River Sensitive Master Plan prepared by the Government of India in the year 2021 (*https://nmcg.nic.in/writereaddata/fileupload/59_Mainstreaming%20Urban%20River%20report%20-%20compressed.pdf)*
19. Handbook for Flood Protection, Anti Erosion & River Training Works published by CWC in 2012 *(https://cwc.gov.in/sites/default/files/Handbook-05-Jun-12_0.pdf)*
20. Assessment of Area Affected due to Floods in India (*https://cwc.gov.in/sites/default/files/assessment-area-affected-due-floods-india.pdf)*

10. Bill on Flood Plain Zoning (Sample)

Uttarakhand FPZ Bill, 2012

क्रम संख्या– 10

पंजीकृत संख्या–यू0ए0/डी0ओ0–30/2012–14
(लाइसेन्स टू पोस्ट विदाउट प्रीपेमेन्ट)

सरकारी गजट, उत्तराखण्ड
उत्तराखण्ड सरकार द्वारा प्रकाशित
असाधारण
विधायी परिशिष्ट
भाग–1, खण्ड (क)
(उत्तराखण्ड अधिनियम)
देहरादून, सोमवार, 28 जनवरी, 2013 ई0
माघ 08, 1934 शक सम्वत
उत्तराखण्ड शासन
विधायी एवं संसदीय कार्य विभाग
संख्या 31/विधायी एवं संसदीय कार्य/2012
देहरादून, 28 जनवरी, 2013

अधिसूचना
विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तरांचल विधान सभा द्वारा पारित उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण विधेयक, 2012 को दिनांक 24 जनवरी, 2013 को अनुमति प्रदान की और वह उत्तरांचल अधिनियम संख्या 07, सन 2013 के रूप में सर्व–साधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012

{उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013}

THE UTTARAKHAND FLOOD PLAIN ZONING ACT, 2012

[UTTARAKHAND ACT NO. 07 OF 2013]

उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012
{उत्तराखण्ड अधिनियम सं0 07 वर्ष 2013}

अनुक्रमणिका

धाराएं	विवरण	पृष्ठ संख्या
1	2	3
	अध्याय–एक **प्रारम्भिक**	
1.	संक्षिप्त नाम, विस्तार और प्रारम्भ	
2.	परिभाषाएं	
	अध्याय–दो **बाढ़ परिक्षेत्रण प्राधिकारी तथा उसकी शक्तियाँ**	
3.	बाढ़ मैदान परिक्षेत्रण की घोषणा	
4.	बाढ़ परिक्षेत्रण अधिकारी की शक्तियाँ और कृत्य	
	अध्याय–तीन **बाढ़ मैदान परिक्षेत्रण के सर्वेक्षण एवं चित्रण**	
5.	सर्वेक्षण	
6.	सर्वेक्षण की शक्ति	
7.	नुकसानी का संदाय	
	अध्याय–चार **बाढ़ मैदानों की परिसीमाओं की अधिसूचना**	
8.	बाढ़ मैदानों क्षेत्रों को चिन्हित करने के राज्य सरकार के आशय की घोषणा	
9.	सार्वजनिक सूचनाएं	
10.	आक्षेप	
11.	राज्य सरकार का विनिश्चय	
	अध्याय– पाँच **बाढ़ मैदान के उपयोग का प्रतिषेध एवं निर्बन्धन**	
12.	बाढ़ मैदान में बाधा आदि के प्रतिषेध की शक्ति	
13.	शास्ति	
14.	अपराध शमन करने की शक्ति	
15.	अपील	
16.	पुनरीक्षण	

अध्याय– छः

प्रतिकर

17. प्रतिकर का संदाय

18. सहमति से प्रतिकर और प्रभाजन का अवधारण

19. प्रतिकर का ग्राह्य नहीं होना

20. अधिनिर्णय (अवार्ड) के विरूद्ध आवेदन

21. धारा 20 के अधीन आवेदन पत्रों पर निर्णय लेने की प्रकिया और प्राधिकारियों की शक्तियाँ

22. विनिश्चय का सिविल न्यायालय की डिक्री के रूप पर प्रवर्तनीय होना

23. अधिनिर्णय के अधीन संदाय

अध्याय– सात

प्रतिषेद्ध के पश्चात् बाधाएं हटाने की शक्ति

24. प्रतिषेद्ध के पश्चात् बाधाएं हटाने की शक्ति

अध्याय– आठ

विविध

25. बाढ़ परिक्षेत्रण प्राधिकारी को कोई कार्य करने से रोकना अपराध होगा

26. बाढ़ परिक्षेत्रण प्राधिकारी, अन्य अधिकारियों का लोक सेवक होना

27. सद्भाव से कार्यवाही का संरक्षण

28. जुर्माने की वसूली

29. न्यायालय की शक्ति

30. नियम बनाने की शक्ति

31. निरसन और अपवाद

उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012

{उत्तराखण्ड अधिनियम सं0 07 वर्ष 2013}

उत्तराखण्ड राज्य में नदियों के बाढ़ मैदान परिक्षेत्रण की व्यवस्था के लिए

अधिनियम

भारत गणराज्य के तिरसठवें वर्ष में उत्तराखण्ड विधान सभा द्वारा निम्नवत् रूप में अधिनियमित हो :–

अध्याय–एक
प्रारम्भिक

संक्षिप्त नाम, विस्तार और प्रारम्भ	**1.**	**(1)** इस अधिनियम का संक्षिप्त नाम उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 है। **(2)** इसका विस्तार सम्पूर्ण उत्तराखण्ड राज्य में होगा। **(3)** यह धारा तुरन्त प्रवृत्त होगी और इस अधिनियम के शेष उपबन्ध उस तारीख से प्रवृत्त होंगे, जो राज्य सरकार, राजपत्र में, अधिसूचना द्वारा नियत करे : परन्तु यह कि विभिन्न नदियों और विभिन्न क्षेत्रों के लिए इस अधिनियम के विभिन्न उपबन्धों हेतु भिन्न–भिन्न तारीखें नियत की जा सकेंगी।
परिभाषाएं	**2.**	इस अधिनियम में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो :– **(क) "बाढ़ मैदान"** में जल सरणी, बाढ़ सरणी और लगभग जब तक कि प्रसंग या संदर्भ से अन्यथा अपेक्षित न हो, इस अधिनियम में नीची भूमि का वह क्षेत्र सम्मिलित है, जो जलप्लावन के कारण आने वाली बाढ़ के लिए सुग्राही हों; **(ख) 'बाढ़ मैदान परिक्षेत्रण'** से किस नदी के बाढ़ मैदानों में जहाँ नदियों और जलधाराओं से जल के अधिप्लावन के कारण मैदान बन जाते हैं, मानव गतिविधियों पर प्रतिबन्ध अभिप्रेत है; **(ग) 'बाढ़ क्षेत्र'** से ऐसा क्षेत्र अभिप्रेत है, जिससे अधिकतम सम्भावित बाढ़ प्रवाह बहा ले जाना अपेक्षित है; **(घ) 'बाढ़ परिक्षेत्रण प्राधिकारी'** से नदी के सम्बन्ध में धारा 3 के अधीन राज्य सरकार द्वारा नियुक्त प्राधिकारी अभिप्रेत है; **(ङ) 'भूमि'** में भूमि के हित, भूमि से उत्पन्न फायदे या भूमि से संलग्न या भूमि से संलग्न किसी भी चीज के साथ स्थायी रूप से जकड़ी चीजों का समावेश है; **(च) 'अधिभोगी'** किसी भूमि के सम्बन्ध में ऐसा व्यक्ति अभिप्रेत है, जिसका किसी भूमि में हित है और वह उस भूमि पर स्वयं खेती करता है, अपने सेवक या भाड़े के मजदूर से खेती करवाता है। इसमें काश्तकार भी शामिल है; **(छ) 'स्वामी'** से किसी भूमि के सम्बन्ध में ऐसा व्यक्ति अभिप्रेत है, जिसका ऐसी भूमि में हित है; **(ज) 'विहित'** से राज्य सरकार द्वारा इस अधिनियम के अधीन बनाये गये नियमों द्वारा विहित अभिप्रेत है; **(झ) 'नदी'** में उसकी सहायक नदियों का समावेश है; **(ञ) 'जल सरणी'** से ऐसी सरणी अभिप्रेत है, जिसमें साधारणतः नदी का प्रवाह परिरूद्ध रहता है।

		अध्याय–दो **बाढ़ परिक्षेत्रण प्राधिकारी तथा उसकी शक्तियाँ**
बाढ़ मैदान परिक्षेत्रण की घोषणा	**3.**	**(1)** जहाँ राज्य सरकार ऐसा करना आवश्यक या समीचीन समझती है तो वह सरकारी राजपत्र में, अधिसूचना द्वारा यह घोषित कर सकेगी कि ऐसी रीति से जो इस अधिनियम में आगे विनिर्दिष्ट की गई है, बाढ़ मैदान परिक्षेत्रण किया जायेगा। **(2)** राज्य सरकार निदेश दे सकेगी कि जिन सीमाओं के निर्धारण हेतु नदी का सर्वेक्षण किया जाय, उनके अन्तर्गत इस अधिनियम के उपबन्ध चार्ट और पंजियां (रजिस्टर) तैयार किये जायं, जिनमें समस्त सीमाएं, भूमि–चिन्ह और ऐसी सीमाएं अभिनिश्चित करने के प्रयोजन हेतु आवश्यक कोई अन्य विषय विनिर्दिष्ट किया जाय। **(3)** राज्य सरकार, राजपत्र में अधिसूचना द्वारा जिले में जिलाधिकारी या सरकार के ऐसे अन्य प्राधिकारी को उपधारा (2) के अधीन अपेक्षित क्षेत्र का सर्वेक्षण करने के प्रयोजनों के लिए बाढ़ परिक्षेत्रण अधिकारी नियुक्त कर सकती है, जिसे वह आवश्यक समझे, और ऐसी अधिसूचना में वह उक्त प्राधिकारी द्वारा निर्वहन किये जाने वाले कर्त्तव्य विनिर्दिष्ट कर सकेगी।
बाढ़ परिक्षेत्रण अधिकारी की शक्तियाँ और कृत्य	**4.**	बाढ़ परिक्षेत्रण प्राधिकारी, इस अधिनियम के उपबन्धों के अनुसार शक्तियों का प्रयोग और कर्त्तव्यों का निर्वहन धारा 3 की उपधारा (3) के अधीन अधिसूचना में विनिर्दिष्ट शर्तों और निबन्धनों के अनुसार करेगा।
		अध्याय–तीन **बाढ़ मैदान परिक्षेत्रण के सर्वेक्षण एवं चित्रण**
सर्वेक्षण	**5.**	**(1)** बाढ़ परिक्षेत्रण प्राधिकारी, नदियों के बाढ़ मैदानों का सर्वेक्षण करेगा और नदियों के बाढ़ मैदानों के स्वरूप और सीमा का अवधारण करेगा। **(2)** बाढ़ परिक्षेत्रण प्राधिकारी, उपधारा (1) के अधीन किये गये सर्वेक्षण के आधार पर बाढ़ मैदान परिक्षेत्रों की स्थापना करेगा और उन क्षेत्रों का आंकलन करेगा, जिसमें जनसाधारण के स्वास्थ्य, सुरक्षा और सम्पत्ति की अभिरक्षा के आशय से बाढ़ मैदान के उपयोग के आपेक्षिक जोखिम के सन्दर्भ में भूमि के वर्गीकरण का भी समावेश होगा। **(3)** बाढ़ परिक्षेत्रण प्राधिकारी, उपधारा (2) के अधीन वर्णित क्षेत्र दर्शाते हुए चार्ट और पंजिकाएं तैयार करेगा।
सर्वेक्षण की शक्ति	**6.**	बाढ़ परिक्षेत्रण प्राधिकारी अथवा अन्य इस निमित्त सामान्य या विशेष रूप से प्राधिकृत किसी अन्य अधिकारी के लिये यह विधि पूर्ण होगा कि वह– **(क)** अपनी अधिकारिता के अन्तर्गत किसी भी भूमि पर प्रवेश करे और उसका सर्वेक्षण कर और उसका स्तर नापे; **(ख)** ऐसे स्तरों, सीमाओं और सीमा रेखाओं को चिन्ह अथवा सीमा पत्थर लगाकर चिन्हित करना;

		(ग) भूमि नापना; **(घ)** धारा 3 की उपधारा (2) में निर्दिष्ट सीमाएं अभिनिश्चित करने के प्रयोजनों के लिये समस्त अन्य आवश्यक कार्य करना; **(ङ)** जहाँ सर्वेक्षण और स्तर नापना अन्यथा पूर्ण नहीं किया जा सकता और किसी खड़ी फसल, बाड़ या जंगल को काटना या उसके किसी भाग को साफ करना विधि सम्मत होगा : परन्तु यह कि भूमि के ऐसे अधिभोगी को कम से कम इस आशय का सात दिन का नोटिस दिए बगैर (अधिभोगी की इसके लिए सहमति के बिना) कोई बाढ़ परिक्षेत्रण प्राधिकारी अथवा कोई अन्य अधिकारी या किसी निवास गृह से संलग्न किसी भवन, किसी बगीचे या खुले या बन्द प्रांगण में प्रवेश नहीं करेगा।
नुकसानी का संदाय	**7.**	**(1)** बाढ़ परिक्षेत्रण प्राधिकारी अथवा इस निमित्त सामान्य अथवा विशेष रूप से प्राधिकृत कोई अन्य अधिकारी, जिसने धारा 5 के अधीन किसी भूमि पर प्रवेश किया है, उसे छोड़ने के पूर्व ऐसे किसी भी नुकसान के लिये जो कि भारित हुआ हो, ऐसी भूमि के स्वामी अथवा अधिभोगी को प्रतिकर देगा और इस प्रकार दी गयी राशि की पर्याप्तता के बारे में कोई विवाद होने की स्थिति में बाढ़ परिक्षेत्र प्राधिकारी या इस निमित्त प्राधिकृत अधिकारी द्वारा मामला विनिश्चय हेतु राज्य सरकार को निर्दिष्ट किया जायेगा। **(2)** उपधारा (1) के अधीन अधिकारी का विनिश्चय अन्तिम होगा और उसे अपास्त या उपान्तरित कराने के लिये किसी सिविल न्यायालय में कोई भी वाद नहीं लाया जा सकेगा।
		अध्याय–चार **बाढ़ मैदानों की परिसीमाओं की अधिसूचना**
बाढ़ मैदानों क्षेत्रों को चिन्हित करने के राज्य सरकार के आशय की घोषणा	**8.**	राज्य सरकार, बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा, राजपत्र में अधिसूचना द्वारा बाढ़ मैदान क्षेत्रों को चिन्हित करने और उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के अपने आशय की घोषणा कर सकेगी।
सार्वजनिक सूचनाएं	**9.**	**(1)** बाढ़ परिक्षेत्रण प्राधिकारी, धारा 8 के अधीन अधिसूचना जारी करने पर क्षेत्र के सुविधाजनक स्थानों पर ऐसी अधिसूचना का सारांश सार्वजनिक रूप से सूचित करेगा। **(2)** बाढ़ परिक्षेत्रण प्राधिकारी, क्षेत्र में स्थित भूमियों के स्वामियों को सूचनायें व्यष्टितः भी देगा। **(3)** बाढ़ परिक्षेत्रण प्राधिकारी, अभिलेख, चार्ट, नक्शे, पंजिकायें और अन्य दस्तावेज, नदी सरणी/बाढ सरणी और बाढ़ मैदान दर्शाते हुए क्षेत्र का स्वरूप और जिस सीमा तक उसका उपयोग प्रतिषिद्ध अथवा प्रतिबन्धित है, विनिर्दिष्ट करते हुए विनिर्दिष्ट समयों पर आम जनता की जानकारी हेतु कार्यालय में प्रदर्शित करेगा।

आक्षेप	**10.**	**(1)** कोई व्यक्ति, जो धारा 9 में निर्दिष्ट सार्वजनिक सूचना में विनिर्दिष्ट परिसीमाओं के प्रतिबन्धों या निर्बन्धनों के प्रति आक्षेप करना चाहता हो, राजपत्र में अधिसूचना के प्रकाशन की तारीख से साठ दिन की कालावधि के भीतर अपने आक्षेप उपवर्णित करते हुए एक लिखित विवरण बाढ़ परिक्षेत्रण अधिकारी को अग्रेषित कर सकेगा।
		(2) उपरोक्त कालावधि की समाप्ति के पश्चात् बाढ़ परिक्षेत्रण अधिकारी विहित रीति से नोटिस जारी करेगा और सम्बन्धित पक्ष को मामले की सुनवाई का युक्तियुक्त अवसर प्रदान कर देने के पश्चात् आक्षेपों पर विचार करेगा। **(3)** बाढ़ परिक्षेत्रण प्राधिकारी, धारा 9 की उपधारा (3) में निर्दिष्ट अभिलेखों के साथ उसके और अपने प्रस्ताव राज्य सरकार को अग्रेषित करेगा।
राज्य सरकार का विनिश्चय	**11.**	**(1)** राज्य सरकार, बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट पर विचार करने के पश्चात् क्षेत्र की परिसीमाओं में ऐसे परिवर्तन करने का आदेश देगी, जैसा वह आवश्यक समझे। **(2)** राज्य सरकार का विनिश्चय अन्तिम होगा। **(3)** राज्य सरकार, राजपत्र में अधिसूचना द्वारा, यह घोषित करेगी कि इस अधिनियम के उपबन्ध विनिर्दिष्ट सीमाओं परिसीमाओं सहित उक्त नदी पर लागू होंगे : परन्तु यह कि नदी के भराव क्षेत्र में पूर्व से अवस्थित मानवीय बस्तियों को पुनर्वासित किए जाने की व्यवस्था भी राज्य सरकार द्वारा की जायेगी। **(4)** राज्य सरकार द्वारा अंकित और अनुमोदित क्षेत्र बाढ़ मैदान समझे जायेंगे और सीमाएं, जहाँ आवश्यक हो, सीमा के पत्थरों या अन्य उपयुक्त चिन्हों द्वारा चिन्हित की जायेंगी। **(5)** बाढ़ परिक्षेत्रण प्राधिकारी, इस प्रकार वर्णित ऐसे क्षेत्रों के मानचित्र और पंजिकाएं रखेगा और ऐसे मानचित्र तथा पंजिकाएं कार्यालय के स्थायी अभिलेखों का भाग समझी जायेगी। **(6)** उपधारा (5) के अधीन रखे गये मानचित्र और पंजिकाएं उस जिले के जिलाधिकारी को प्रस्तुत की जायेगी, जिसमें नदी का कोई भाग स्थित है और ऐसे समय पर आम जनता के निरीक्षण के लिए उपलब्ध होंगे, जैसा विहित किया जाये।
		अध्याय– पाँच **बाढ़ मैदान के उपयोग का प्रतिषेध एवं निर्बन्धन**
बाढ़ मैदान में बाधा आदि के प्रतिषेध की शक्ति	**12.**	**(1)** जहां राज्य सरकार का यह समाधान हो जाय कि सार्वजनिक स्वास्थ्य, सुरक्षा या सम्पत्ति के हित में या आम जनता की असुविधा को कम करने के हित में बाढ़ मैदानों में गतिविधियाँ प्रतिषिद्ध या निर्बन्धित करना आवश्यक है, वहाँ सरकार राजपत्र में, अधिसूचना द्वारा वह क्षेत्र, जिसमें प्रतिषेद्ध या निर्बन्धन प्रवृत्त किया जाना है और ऐसे प्रतिषेध या निर्बन्धन का स्वरूप और सीमा विनिर्दिष्ट कर सकेगी :

		परन्तु यह कि इस उपधारा के अधीन कोई भी अधिसूचना, धारा 8 के अधीन जारी अधिसूचना के प्रकाशन की तारीख से [1][अठारह मास] की समाप्ति के पश्चात् जारी नहीं की जायेगी। **(2)** तत्समय प्रवृत्त किसी विधि, रूढ़ि, करार अथवा लिखत में किसी बात के होते हुए भी उपधारा (1) के अधीन अधिसूचना के प्रकाशन पर ऐसी अधिसूचना में विनिर्दिष्ट प्रतिषेद्ध अथवा निर्बन्धन अभिभावी रहेगा। **(3)** कोई भी व्यक्ति बाढ़ परिक्षेत्रण प्राधिकारी की पूर्वानुमति के बिना निर्बन्धित अथवा प्रतिषिद्ध क्षेत्र में कोई गतिविधि आरम्भ नहीं करेगा : परन्तु यह कि जब कोई व्यक्ति बाढ़ परिक्षेत्रण प्राधिकारी को इस धारा के अधीन कोई गतिविधि आरम्भ करने के लिए अनुज्ञा के लिए आवेदन करता है और बाढ़ परिक्षेत्रण प्राधिकारी ऐसा आवेदन प्राप्त होने की तारीख से 90 दिन की कालावधि के भीतर उक्त व्यक्ति को संसूचित नहीं करता है कि आवेदित अनुज्ञा अस्वीकृत कर दी गई है, वहाँ यह उपधारित किया जायेगा कि बाढ़ परिक्षेत्रण प्राधिकारी ने उक्त अनुज्ञा दे दी है।
शास्ति	**13.**	यदि कोई व्यक्ति धारा 12 की उपधारा (1) के अधीन की अधिसूचना में विनिर्दिष्ट क्षेत्र में उक्त अधिसूचना में विनिर्दिष्ट निर्बन्धनों और शर्तों के प्रतिकूल कोई गतिविधि प्रारम्भ या कार्यान्वित करता है या करने कां प्रयत्न करता है तो वह :– **(क)** जुर्माने से, जो पाँच सौ रूपये तक का हो सकेगा, या जुर्माने के संदाय में व्यतिक्रम होने पर साधारण कारावास से, जो दो मास तक हो सकेगा; और **(ख)** खण्ड (क) के अधीन दोष सिद्ध के पश्चात उस प्रत्येक दिन के लिए, जिसके दौरान अपराध जारी रहता है, एक सौ रूपये तक का हो सकेगा।
अपराध शमन करने की शक्ति	**14.**	**(1)** राज्य सरकार द्वारा किसी सामान्य या विशेष आदेश द्वारा इस निमित्त प्राधिकृत कोई भी अधिकारी ऐसी शर्तों के, जो कि विहित की जाये, अध्यधीन रहते हुए इस अधिनियम के अधीन कार्यवाहियाँ संस्थित होने के पूर्व या पश्चात् उस व्यक्ति से, जिसने अपराध किया है या जिस पर कोई अपराध करने का युक्तियुक्त सन्देह है, एक हजार रूपये से अनधिक धनराशि स्वीकार कर सकेगा। **(2)** ऐसी धनराशि का संदाय कर दिये जाने पर ऐसे व्यक्ति को अपराध से उन्मोचित कर दिया जाएगा और ऐसे अपराध के संबंध में उसके विरूद्ध कोई कार्यवाही नहीं की जायेगी।
अपील	**15.**	**(1)** बाढ़ परिक्षेत्रण प्राधिकारी के विनिश्चय से व्यथित कोई भी व्यक्ति उस तारीख से, जिसको उसे उक्त विनिश्चय की संसूचना दी गई थी, नब्बे दिन की कालावधि के भीतर उस प्राधिकारी को अपील कर सकेगा, जिसे राज्य सरकार द्वारा इस निमित्त विहित किया जाये : परन्तु यह कि यदि विहित प्राधिकारी को इस बात का समाधान हो जाये कि अपीलार्थी ससमय किसी कारणवश नहीं कर पाया था, अपील दाखिल तो वह 90 दिन की कालावधि की समाप्ति पर भी अपील पर विचार कर सकेगा।

1-उत्तराखण्ड अधिनियम संख्या 22 वर्ष 2018 की धारा 2 द्वारा प्रतिस्थापित।

		(2) विहित प्राधिकारी, अपीलार्थी को सुनवाई का युक्तियुक्त अवसर प्रदान करने के पश्चात् ऐसे आदेश पारित कर सकेगा, जो वह उचित समझे और उसका विनिश्चय अन्तिम होगा।
पुनरीक्षण	**16.**	(1) जहां धारा 15 के अधीन कोई अपील नहीं की गयी है, वहां राज्य सरकार, बाढ़ परिक्षेत्रण प्राधिकारी के किसी आदेश, जाँच या कार्यवाहियों की वैधता, औचित्य या शुद्धता के परीक्षण करने के प्रयोजनार्थ बाढ़ परिक्षेत्रण प्राधिकारी की जाँच या कार्यवाहियों का अभिलेख मंगा सकेगी और मामले में ऐसा आदेश पारित कर सकेगी, जो वह उचित समझे : परन्तु यह कि ऐसे आदेश की तारीख से छः मास समाप्त हो जाने के पश्चात् ऐसा कोई अभिलेख नहीं मंगाया जायेगा। (2) राज्य सरकार, बाढ़ परिक्षेत्रण प्राधिकारी के किसी भी आदेश में किसी भी व्यक्ति को मामले में सुनवाई का उचित अवसर दिये बिना ऐसा कोई परिवर्तन नहीं किया जायेगा, जिससे किसी व्यक्ति पर प्रतिकूल प्रभाव पड़ता हो।
		अध्याय– छः **प्रतिकर**
प्रतिकर का संदाय	**17.**	(1) जहाँ किसी भी व्यक्ति को बाढ़ मैदान में कोई कार्यकलाप हाथ में लेने की अनुज्ञा देने से इन्कार कर दिया गया हो या जहाँ इस अधिनियम के अधीन किसी व्यक्ति पर अधिरोपित, प्रतिषेद्ध या निर्बन्धन के परिणाम स्वरूप किसी व्यक्ति को कोई नुकसान होता हो तो वहाँ वह ऐसे प्रतिकर के संदाय का हकदार होगा, जो भूमि अर्जन अधिनियम, 1894 (केन्द्रीय अधिनियम सं0 01 वर्ष 1894) की धारा 23 एवं 24 के अधीन अवधारित भूमि के मूल्य और उस मूल्य के बीच के अन्तर से अधिक नहीं होगा, जो कि उसे उस तिथि में मिलता कि जब किसी कार्यकलाप के क्रियान्वयन की अनुज्ञा मिल गई होती या जब निर्बन्धन अथवा प्रतिषेद्ध अधिरोपित नहीं किया गया होता। (2) उपधारा (1) के अधीन प्रतिकर की धनराशि का अवधारण करने में ऐसे किसी भी निर्बन्धन पर विचार किया जायेगा, जिसके कि अध्यधीन वह भूमि, प्रतिकर का दावा करने वाले व्यक्ति के, उस भूमि पर कोई भी कार्य करने या उस भूमि के अन्यथा उपयोग के, अधिकार के सम्बन्ध में, तत्समय प्रवृत्त किसी भी अन्य विधि के अधीन है।
सहमति से प्रतिकर और प्रभाजन का अवधारण	**18.**	(1) जिस व्यक्ति को धारा 17 के अधीन प्रतिकर संदत्त किया जाना है तथा ऐसी धनराशि का प्रभाजन, जिसमें व्यक्ति हितबद्ध है, उसका निर्धारण प्रतिकर में हितबद्धता का दावा करने वाले व्यक्ति या व्यक्तियों के बीच बाढ़ परिक्षेत्रण प्राधिकारी द्वारा, करार द्वारा अवधारित किया जायेगा। (2) ऐसे किसी करार के अभाव में, बाढ़ परिक्षेत्रण प्राधिकारी, ऐसी जाँच जो वह आवश्यक समझे :— **(क)** धारा 17 के अधीन दिये जाने वाले प्रतिकर की राशि; **(ख)** प्रतिकर का ऐसे व्यक्तियों में, जिनका उसमें हितलाभ होने की जानकारी अथवा विश्वास किया जाता है, प्रभाजन अवधारण कर, अधिनिर्णय (अवार्ड) देगा : परन्तु यह कि जहाँ प्रतिकर की राशि दस हजार रूपये से अधिक हो, वहाँ राज्य सरकार या इस निमित्त राज्य सरकार द्वारा प्राधिकृत अधिकारी की पूर्वानुमति के बिना कोई अवार्ड नहीं किया जायेगा।

प्रतिकर का ग्राह्य नहीं होना	**19.**	**(1)** कोई प्रतिकर नहीं दिया जायेगा, यदि :– **(क)** जहाँ तक भूमि उस तारीख को जिस दिन इस अधिनियम द्वारा या उसके अधीन निर्बन्धन अधिरोपित किये गये थे, प्रवृत्त किसी अन्य विधि के अधीन प्रवृत्त सारतः वैसे ही निर्बन्धनों के अध्यधीन है; या **(ख)** यदि इस अधिनियम द्वारा या उसके अधीन या प्रवृत्त किसी अन्य विधि के अधीन पूर्णतः समान निर्बन्धनों के सम्बन्ध में दावेदार या उसके पूर्वाधिकारी, जिसका दावे में हितबद्धता है, भूमि के सम्बन्ध में प्रतिकर का पहले ही संदाय कर दिया गया है; **(ग)** किसी भी अतिक्रमण को हटाने के लिए। **(2)** यदि किसी व्यक्ति ने अनधिकृत रूप से कोई गतिविधि आरम्भ की गयी है तो ऐसी गतिविधि से भूमि के मूल्य में वृद्धि पर भूमि के मूल्य का आंकलन करते समय विचार नहीं किया जायेगा।
अधिनिर्णय (अवार्ड) के विरूद्ध आवेदन	**20.**	**(1)** धारा 18 की उपधारा (2) के अधीन बाढ़ परिक्षेत्रण प्राधिकारी के अवार्ड से व्यथित कोई भी व्यक्ति, लिखित आवेदन द्वारा राज्य सरकार अथवा इस निमित्त प्राधिकृत ऐसे अधिकारी को जिसे राज्य सरकार, इस निमित्त प्राधिकृत करे, आवेदन कर सकेगा। **(2)** उपधारा (1) के अधीन आवेदन ऐसे प्ररूप में और रीति से, जो विहित की जाये और अवार्ड की संसूचना प्राप्त होने की तारीख से पैंतालीस दिन के अन्दर किया जायेगा। **(3)** इस धारा के अधीन किये गये आवेदन का निपटारा ऐसी रीति से किया जायेगा, जो विहित की जाये।
धारा 20 के अधीन आवेदन पत्रों पर निर्णय लेने की प्रक्रिया और प्राधिकारियों की शक्तियाँ	**21.**	**(1)** धारा 20 के अधीन आवेदन को सिविल प्रक्रिया संहिता, 1908 (केन्द्रीय अधिनियम सं0 05 वर्ष 1908) की धारा 141 के अर्थान्तर्गत कार्यवाहियाँ समझा जायेगा और उसका विचारण करने में निर्देश विनिश्चय करने के लिये सशक्त प्राधिकारी सिविल न्यायालय की शक्तियों का प्रयोग कर सकेंगे। **(2)** जाँच का क्षेत्र राज्य सरकार अथवा इस निमित्त प्राधिकृत किसी अन्य ऐसे अधिकारी को विनिर्दिष्ट मामले पर विचार करने तक ही सीमित रहेगा।
विनिश्चय का सिविल न्यायालय की डिक्री के रूप पर प्रवर्तनीय होना	**22.**	धारा 21 के अधीन निर्णय सिविल न्यायालय की डिक्री के रूप में प्रवर्तनीय होगा।
अधिनिर्णय के अधीन संदाय	**23.**	धारा 18 की उपधारा (1) के अधीन अवधारित प्रतिकर अथवा धारा 18 की उपधारा (2) के अधीन अभिनिर्णय दे दिये जाने पर या ऐसे अभिनिर्णय के विरूद्ध धारा 20 के अधीन कोई आवेदन किया जाता है तो प्राधिकारी के विनिश्चय के पश्चात् बाढ़ परिक्षेत्रण प्राधिकारी द्वारा प्रतिकर का संदाय किया जायेगा और ऐसे संदाय पर भूमि अर्जन अधिनियम, 1894 (केन्द्रीय अधिनियम सं0 01, वर्ष 1894) की धारा 31 से 35 के उपबन्ध लागू होंगे।

		अध्याय– सात प्रतिषेद्ध के पश्चात् बाधाएं हटाने की शक्ति
प्रतिषेद्ध के पश्चात् बाधाएं हटाने की शक्ति	**24.**	**(1)** बाढ़ परिक्षेत्रण प्राधिकारी, इस अधिनियम के उपबन्धों के अधीन भूमि के किसी स्वामी अथवा अधिभोगी को कोई कार्य करने या अनधिकृत अवरोध हटाने का ऐसे समय के अन्दर जैसे विनिर्दिष्ट किया जाय, निदेश दे सकता है और भूमि का स्वामी अथवा अधिभोगी ऐसा कार्य करेगा और अवरोध हटायेगा। **(2)** यदि स्वामी या अधिभोगी, उपधारा (1) के अधीन विनिर्दिष्ट समय के अन्दर बाढ़ परिक्षेत्रण प्राधिकारी के आदेश का पालन करने में विफल रहता है तो बाढ़ परिक्षेत्रण प्राधिकारी वह कार्य करवा सकेगा और अवरोध हटवा सकेगा। **(3)** बाढ़ परिक्षेत्रण प्राधिकारी द्वारा इस धारा के अधीन किया गया समस्त व्यय ऐसे स्वामी अथवा अधिभोगी से भू–राजस्व के बकाया के रूप में वसूल किया जा जायेगा।
		अध्याय– आठ **विविध**
बाढ़ परिक्षेत्रण प्राधिकारी को कोई कार्य करने से रोकना अपराध होगा	**25.**	कोई भी व्यक्ति बाढ़ परिक्षेत्रण प्राधिकारी का इस अधिनियम के द्वारा या इसके अधीन ऐसे प्राधिकारी पर अधिरोपित किसी कार्य का निर्वहन करने से रोकता है, उसके लिये यह समझा जायेगा कि उसने भारतीय दण्ड संहिता, 1860 (केन्द्रीय अधिनियम सं0 45 वर्ष 1860) की धारा 186 के अधीन अपराध किया है।
बाढ़ परिक्षेत्रण प्राधिकारी, अन्य अधिकारियों का लोक सेवक होना	**26.**	बाढ़ परिक्षेत्रण प्राधिकारी और इस अधिनियम के अधीन प्राधिकारी, अन्य अधिकारी एवं कर्मचारी भारतीय दण्ड संहिता, 1860 (केन्द्रीय अधिनियम सं0 45 वर्ष 1860) की धारा 21 के अर्थान्तर्गत लोक सेवक समझे जायेंगे।
सद्भाव से कार्यवाही का संरक्षण	**27.**	**(1)** कोई भी वाद, अभियोजन या अन्य विधिक कार्यवाही, जो ऐसे किसी भी बात के लिए इस अधिनियम या इसके अधीन बनाये गये नियम अथवा आदेश के अनुश्रवण में सद्भावपूर्वक की गयी हो, या की जानी आशयित हो, राज्य सरकार ऐसे किसी प्राधिकारी अथवा व्यक्ति के विरूद्ध नहीं हो सकेगी, जो इस अधिनियम के अधीन किसी भी शक्ति का प्रयोग या किसी भी कर्तव्य का पालन कर रहा हो। **(2)** कोई भी वाद या अन्य विधिक कार्यवाही ऐसी किसी वाद के लिए कारित या कारित होने के लिए सम्भाव्य किसी नुकसान के कारण राज्य सरकार के विरूद्ध नहीं हो सकेगी, जो इस अधिनियम या इसके अधीन बनाये गये किसी भी नियम या आदेश के अनुश्रवण में सद्भावपूर्वक की गयी हो, या की जानी आशयित हो।
जुर्माने की वसूली	**28.**	इस अधिनियम के अधीन अधिरोपित सभी जुर्माने दण्ड प्रक्रिया संहिता, 1973 (केन्द्रीय अधिनियम सं0 2 वर्ष 1974) में उपबंधित रीति से वसूल किये जायेंगे।
न्यायालय की शक्ति	**29.**	सिविल न्यायालय को किसी प्रश्न के निस्तारण, विनिश्चित करने या उस पर कार्यवाही करने की अधिकारिता होगी, जिसे इस अधिनियम द्वारा या इसके अधीन बाढ़ परिक्षेत्रण प्राधिकारी अथवा ऐसे अन्य अधिकारी द्वारा जिसे राज्य सरकार द्वारा इस निमित्त प्राधिकृत किया गया है, निस्तारित, विनिश्चित किया जाना या

		जिस पर कार्यवाही किया जाना अपेक्षित है।

{उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012}

नियम बनाने की शक्ति	**30.**	**(1)** राज्य सरकार, इस अधिनियम के प्रयोजनों के कार्यान्वयन हेतु राजपत्र में अधिसूचना द्वारा नियम बना सकेगी। **(2)** विशेष रूप से पूर्वोक्त उपबन्धों की व्यापकता पर प्रतिकूल प्रभाव डाले बिना ऐसे नियमों में निम्नलिखित उपबंध किए जा सकेंगे :– **(क)** वह रीति, जिससे चार्ट और अभिलेख रखे जायेंगे; **(ख)** वह प्ररूप और रीति जिससे धारा 20 के अधीन आवेदन किया जायेगा और वह रीति, जिससे ऐसे आवेदनों का निस्तारण किया जायेगा; तथा **(ग)** कोई अन्य विषय, जिसे विहित किया जाना हो या किया जाए।
		(3) इस अधिनियम के अधीन बनाया जाने वाला प्रत्येक नियम बनाये जाने के बाद यथाशीघ्र 14 दिन की कुल अवधि के एक या दो या अनुवर्ती सत्रों में हो, प्रस्तुत किया जायेगा तथा उपरोक्त सत्र या अनुवर्ती सत्र के तुरन्त कि नियम न बनाया जाय तो तत्पश्चात् यथास्थिति नियम ऐसे उपांतरित रूप में प्रभावी होगा या निष्प्रभावित हो जायेगा तथापि ऐसे किसी उपान्तरण या बातिलकरण का इस नियम के अधीन पूर्व में की गयी किसी बात की विधिमान्यता पर प्रतिकूल प्रभाव डाले बिना हो। बाद के सत्रों के अवसान से पूर्व यदि सदन उक्त नियम में कोई उपान्तरण के लिये सहमत हो जाता है तथा सदन सहमत हो जाता है।
निरसन और अपवाद	**31.**	**(1)** उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अध्यादेश, 2012 इसके द्वारा निरसित किया जाता है। **(2)** ऐसे निरसन के होते हुए भी, उक्त अध्यादेश के अधीन की गई कोई बात या कार्रवाई इस अधिनियम के तत्स्थानी उपबन्धों के अधीन की गई समझी जायेगी।

****

THE UTTARAKHAND FLOOD PLAIN ZONING ACT, 2012

[UTTARAKHAND ACT NO. 07 OF 2013]

INDEX

Section	Particular	Page No.
1	2	3
	CHAPTER-I	
	PRELIMINARY	
1.	Short title, extent and commencement	
2.	Definitions	
	CHAPTER-II	
	FLOOD ZONING AUTHORITY AND IT'S POWERS	
3.	Declaration of flood plain zoning	
4.	Powers and functions of the Flood Zoning Authority	
	CHAPTER - III	
	SURVEYS AND DELINEATION OF FLOOD PLAIN AREA	
5.	Survey	
6.	Power to take up survey	
7.	Payment of damages	
	CHAPTER-IV	
	NOTIFICATION OF LIMITS OF FLOOD PLAINS	
8.	Declaration of intention of State Government to demarcate flood plains areas	
9.	Public Notices	
10.	Objections	
11.	Decision of State Government	
	CHAPTER-V	
	PROHIBITION OR RESTRICTION OF THE USE OF THE FLOOD PLAINS	
12.	Power to prohibit obstruction etc. in flood plain	
13.	Penalty	
14.	Power to Compound	
15.	Appeal	
16.	Revision	

CHAPTER-VI

COMPENSATION

17. Payment of compensation

18. Determining the compensation and apportionment by consent

19. Compensation not admissible

20. Application against award

21. Procedure and powers of authorities in deciding applications under section 20

22. Decision enforceable as decree of civil court

23. Payment under award

CHAPTER-VII

POWER TO REMOVE OBSTRUCTIONS AFTER PROHIBITION

24. Power to remove obstructions

CHAPTER-VIII

MISCELLANEOUS

25. Preventing Flood Zoning Authority from doing any act to be an offence

26. Flood zoning Authority other officers to be public servants

27. Protection of action taken in good faith

28. Recovery of fine

29. Power of Court

30. Power to make rules

31. Repeal and Saving

THE UTTARAKHAND FLOOD PLAIN ZONING ACT, 2012
[UTTARAKHAND ACT NO. 07 OF 2013]

An
Act

to provide for the zoning of flood plains of rivers in the State of Uttarakhand.

Be it enacted by the Uttarakhand State Legislative Assembly in the Sixty-third Year of the Republic of India, as follows :--

CHAPTER-I
PRELIMINARY

Short title, extent and commencement	**1.**	**(1)** This Act may be called the Uttarakhand Flood Plain Zoning Act, 2012. **(2)** It extends to the whole of the State of Uttarakhand. **(3)** This section shall come into force at once and the remaining provisions of this Act shall come into force on such date as the State Government may, by notification in the official Gazette, appoint: Provided that different dates may be appointed for different provisions of this Act, and for different areas of different rivers.
Definitions	**2.**	In this Act, unless the context otherwise requires:- **(a) "Flood Plain"** includes water channel, flood channel and that area of nearly low and which is susceptible to flood by inundation; **(b) "Flood Plain Zoning"** means restricting any human activity in the flood plains of a river where the plains are created by overflow of water from the channels of rivers and streams; **(c) "Flood Zone"** means the area which is required to carry the flow of the maximum probable floods; **(d) "Flood Zoning Authority"** in relation to river, means the authority appointed by the State Government under section 3; **(e) "Land"** includes interest in lands, benefits arising out of lands and things attached to the earth or permanently fastened to anything attached to the earth; **(f) "Occupier"** in respect of any land, means any person who has an interest in the land and cultivates the land himself or by his servants or by hired labour and includes a tenant; **(g) "Owner"** in relation to any land includes any person having interest in such land; **(h) "Prescribed"** means prescribed by rules made by the State Government under this Act;
		(i) "River" includes its tributaries; and **(j) "Water Channel"** means the channel in which the flows of a river are generally confined.

		CHAPTER-II **FLOOD ZONING AUTHORITY AND IT'S POWERS**
Declaration of flood plain zoning	**3.**	**(1)** Where the State Government considers it necessary or expedient so to do, it may, by notification in the Official Gazette declare that flood plain zoning shall be made in the manner hereinafter specified. **(2)** The State Government may direct that a survey be made of a river for the purpose of determining the limits within which the provisions of this Act are to be applied and that proper charts and registers be prepared specifying all boundaries and landmarks and any other matter necessary for the purpose of ascertaining such limits. **(3)** The State Government may by notification in the Official Gazette appoint the Collector of the District or such other authority as the Government considers necessary, as the Flood Zoning Authority for the purposes of making a survey of the area as required under sub-section (2) and may specify in such notification, the duties to be discharged by such authority.
Powers and functions of the Flood Zoning Authority	**4.**	The Flood Zoning Authority shall exercise the powers and discharge the duties in accordance with the provisions of this Act and the terms and conditions specified in the notification under sub-section (3) of section 3.
		CHAPTER - III **SURVEYS AND DELINEATION OF FLOOD PLAIN AREA**
Survey	**5.**	**(1)** The Flood Zoning Authority shall carry out surveys of flood plains of the rivers and determine the nature and the extent of flood plains of the rivers. **(2)** The Flood Zoning Authority shall, on the basis of the survey carried out under sub-section (1) establish flood plain zones and delineate the areas which are subject to flooding including classification of land with reference to relative risk of flood plain use intended to safeguard the health, safety and property of the general public. **(3)** The Flood Zoning Authority shall prepare charts and registers indicating the areas delineated under sub-section (2).
Power to take up survey	**6.**	It shall be lawful for the Flood Zoning Authority or any of the officers generally or specially authorized by it in this behalf- **(a)** to enter upon and survey and take levels of any land within its or his jurisdiction; **(b)** to mark such levels, boundaries and lines by placing marks or boundary stones;

		(c) to measure the land; **(d)** to do all other acts necessary for the purposes of ascertaining the limits referred to in sub-section (2) of section 3; and **(e)** Where otherwise the survey cannot be completed and the levels taken, to cut down and clear away any part of standing crop, fence or jungle : Provided that no Flood Zoning Authority or any other officer shall enter into any building or open any enclosed court or garden attached to a dwelling-house (unless with the consent of the occupier thereof) without previously giving such occupier at least seven days notice in writing of its or his intention to do so.
Payment of damages	**7.**	**(1)** The Flood Zoning Authority or any other officer generally or specially authorized by it in this behalf, who has entered upon any land under section 5 shall, before leaving, tender compensation to the owner or occupier of such land for any damage which may have been caused and in case of dispute as to the sufficiency of the amount so tendered, the Flood Zoning Authority or such officer shall refer the matter to the State Government for its decision. **(2)** The decision of the officer under sub-section (1) shall be final and no suit shall lie in a civil court to have it set aside or modified.
		CHAPTER-IV **NOTIFICATION OF LIMITS OF FLOOD PLAINS**
Declaration of intention of State Government to demarcate flood plains areas	**8.**	The State Government may on the basis of a report from the Flood Zoning Authority or otherwise, by notification in the Official Gazette, declare its intention to demarcate the flood plain areas and either prohibit or restrict the use of land therein.
Public Notices	**9.**	**(1)** The Flood Zoning Authority shall, on the issue of notification under section 8, cause public notice of the substance of such notification to be given at convenient places in the area. **(2)** The Flood Zoning Authority shall also give notices individually to the owners of the lands situated in the area. **(3)** The Flood Zoning Authority shall exhibit records, charts, maps, registers and such other document showing the river channel, flood channel and the flood plain area, specifying the nature and extent to which the use of limits of the area is either prohibited or restricted, in the office for inspection by the General public at the timing specified therein.

Objections	**10.**	**(1)** Any person, who desires to raise any objection to the limits and either the prohibitions or restrictions specified in the public notice referred to in section 9, may within a period of sixty days from the date of publication of the notification in the Official Gazette, forward to the Flood Zoning Authority a statement in the writing setting forth his objections.
		(2) After the expiry of the period aforesaid, the Flood Zoning Authority shall issue a notice in a manner prescribed and consider the objections after giving the party concerned a reasonable opportunity of being heard in the matter. **(3)** The Flood Zoning Authority shall forward to the State Government its or his proposals together with the records referred to in sub-section (3) of section 9.
Decision of State Government	**11.**	**(1)** The State Government shall after considering the report of the Flood Zoning Authority, order such alteration in the limits of the area as it considers necessary. **(2)** The decisions of the State Government shall be final. **(3)** The State Government shall by notification in the Official Gazette, declare that the provisions of this Act shall apply to the said river with boundaries and limits as specified : Provided that the State Government shall also make arrangement for rehabilitation of Colonies already existing in the flood plain. **(4)** The areas delineated and approved by the State Government shall be deemed to be the flood plain and the limits shall, where necessary be marked either by boundary stones or other suitable marks. **(5)** The Flood Zoning Authority shall maintain the charts and registers of such areas so delineated and such charts and registers shall form part of the permanent records of the office. **(6)** The charts and registers maintained under sub-section (5) shall be furnished to the Collector of the District in which any part of the river is situated and shall be opened for inspection by the general public at such times as may be prescribed.
		CHAPTER-V **PROHIBITION OR RESTRICTION OF THE USE OF THE FLOOD PLAINS**
Power to prohibit obstruction etc. in flood plain	**12.**	**(1)** Where the State Government is satisfied that it is necessary to do so in the interest of public health, safety or property or reducing the inconvenience to the general public to prohibit or restrict the activities in the flood plain, the Government may, by notification in the Official Gazette, specify the area where such prohibition or restriction is to be enforced and the nature and extent of such prohibition or restriction :

		Provided that no notification under this sub-section shall be issued after the expiry of [1][eighteen months] from the date of publication of notification under section 8. **(2)** Upon the publication of a notification under sub-section (1), notwithstanding anything contained in any law, custom, agreement of instrument, for the time being in force, the prohibition or restriction specified in such notification shall prevail. **(3)** No person shall undertake any activity within the prohibited area or restricted area except with the previous permission of Flood Zoning Authority: Provided that where a person makes an application to the Flood Zoning Authority for permission under this sub-section to undertake any activity and the Flood Zoning Authority does not within a period of ninety days from the date of receipt of such application, communicate to the said person that permission applied for has been refused, it shall be presumed that he Flood Zoning Authority has granted such permission.
Penalty	**13.**	If any person commences or carries on or attempts to carry on any activity in the areas specified in the notification under sub-section (1) of section 12 contrary to the terms and conditions specified in such notifications, he shall be punishable- **(a)** with fine which may extend to five hundred rupees and in default of payment of fine, with simple imprisonment for the term which may extend to two months; and **(b)** with further fine which may extend to one hundred for each day during which the offence continues after the conviction under clause (a).
Power to Compound	**14.**	**(1)** Subject to such conditions as may be prescribed, any officer authorized by the State Government by a general or special order in this behalf may, either before or after the institution of proceedings under this Act, accept from the person who has committed or is reasonably suspected of having committed and offence, a sum of money not exceeding one thousand rupees. **(2)** On the payment of such sum of money, such person shall be discharged and no further proceedings shall be taken against him in respect of such offence.
Appeal	**15.**	**(1)** Any person aggrieved by any decision of the Flood Zoning Authority may prefer an appeal to an authority prescribed by the State Government in this behalf, within a period of ninety days from the date on which such decision was communicated to him: Provided that the prescribed authority may entertain the appeal after the expiry of the said period of ninety days if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

1-Subs. by section 2 of UK Act no 22 of 2018.

		(2) The prescribed authority may, after giving a reasonable opportunity to the appellant of being heard, pass such orders as it thinks fit and the decision thereof shall be final.
Revision	**16.**	**(1)** Where no appeal has been preferred under section 15, the State Government may, for the purpose of examining the legality propriety or correctness of any order, inquiry or proceedings of the Flood Zoning Authority, call for the records of any enquiry or proceedings of the Flood Zoning Authority and make such order in the case as it think fit : Provided that no such record shall be called after the expiry of six months form the date of such order. **(2)** No order of the Flood Zoning Authority shall be varied by the State Government so as to prejudicially effect any person without giving such person a reasonable opportunity of being heard in the matter.
		CHAPTER-VI **COMPENSATION**
Payment of compensation	**17.**	**(1)** Where any permission to undertake any activity in the flood plain has been refused to any person or where as a result of prohibition or restriction imposed on any person under this Act, such person suffers any damage, he shall be entitled to the payment of compensation not exceeding the difference between the value of the land as determined under section 23 or section 24 of the Land Acquisition Act, 1894 (Central Act No. 01 of 1894) and the value which it would have, had the permission for carrying on any activity had been granted or the prohibition or restriction had not been imposed. **(2)** In determining the amount of compensation under sub-section (1) any restriction to which the land is subjected to under any other law for the time being in force in regard to the right of the person claiming compensation to carry on any activity on the land or otherwise to the use of the land shall be taken into consideration.
Determining the compensation and apportion-ment by consent	**18.**	**(1)** The person to whom the compensation under section 17 is to be paid and the apportionment of such amount among the persons interested therein shall be determined by agreement between the Flood Zoning Authority and the person or persons claiming interest therein. **(2)** In default of any such agreement, the Flood Zoning Authority shall, after holding such enquiry as it considers necessary, make an award determining :- **(a)** the amount of compensation to be paid under section 17; and **(b)** the apportionment, if any, of such compensation among persons known or believed to be interested therein; Provided that where the amount of compensation exceeds ten thousands rupees, no award shall be made without the previous approval of the State Government or such other officer as the State Government may authorized in this behalf.

Compensation not admissible	**19.**	**(1)** No compensation shall be awarded -- **(a)** if and in so far as the land is subject to substantially similar restriction in force under some other law in force on the date on which the restrictions were imposed by or under this Act; or **(b)** if compensation in respect of the same restrictions imposed by or under this Act or substantially similar restrictions in force under some other law has already been paid in respect of the land to the claimant or any predecessor in interest of the claim; or **(c)** for removal of any encroachment. **(2)** If any person has unauthorized undertaken any activity, then any increase in the land value from such activity shall not be taken into account in estimating the value of land.
Application against award	**20.**	**(1)** Any person aggrieved by the Award of the Flood Zoning Authority under sub-section (2) of section 18 may, by an application in writing, apply to the State Government or such other officer as the State Government may authorize in this behalf. **(2)** Any application under sub-section(1) shall be made in such form and in such manner as may be prescribed and shall be made within forty five days from the date of communication of the award. **(3)** The application under this section shall be disposed of in such manner as may be prescribed.
Procedure and powers of authorities in deciding applications under section 20	**21.**	**(1)** An application under section 20 shall be deemed be proceedings within the meaning of section 141 of the Code of Civil Procedure, 1908 (Central Act No. 05 of 1908) and in the trial thereof, the authorities empowered to decide a reference may exercise the powers of a civil court. **(2)** The scope of inquiry shall be restricted to the consideration of the matter referred to the State Government or such other officer as the State Government may authorize in this behalf.
Decision enforceable as decree of civil court	**22.**	The decision under section 21 shall be enforceable as a decree of a civil court.
Payment under award	**23.**	On the determination of the compensation under sub-section (1) of section 18, or on the making of an award under sub-section (2) of Section 18 or, if an application is made under section 20 against such award, after decision of the authority, the compensation shall be paid by Flood Zoning Authority and the provisions of section 31 to 35 of the Land Acquisition Act, 1894 (Central Act No. 01 of 1894), shall apply to such payment.

		CHAPTER-VII **POWER TO REMOVE OBSTRUCTIONS AFTER PROHIBITION**
Power to remove obstructions	**24.**	**(1)** The Flood zoning Authority may, in accordance with the provisions of this Act, direct any owner or occupier of land to do any act or to remove any un-authorized obstructions within such time as may be specified by it and such owner or occupier shall do such act or remove the obstructions. **(2)** If owner or occupier fails to comply with the order of the Flood Zoning Authority within the time specified under sub-section (1), the Flood Zoning Authority may cause the act to be performed or cause the obstructions to be removed. **(3)** All expenses incurred by the Flood Zoning Authority under this section shall be recovered from such owner or occupier as arrears of land revenue.
		CHAPTER-VIII **MISCELLANEOUS**
Preventing Flood Zoning Authority from doing any act to be an offence	**25.**	Any person who prevents the Flood Zoning Authority in discharging any act imposed on such Authority by or under this Act, shall be deemed to have committed an offence under section 186 of the Indian Penal Code, 1860 (Central Act No. 45 of 1860).
Flood zoning Authority other officers to be public servants	**26.**	The Flood zoning Authority and other officers and employees authorized under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860 (Central Act No. 45 of 1860).
Protection of action taken in good faith	**27.**	**(1)** No suit, Prosecution or other legal proceeding shall lie against the State Government or any authority or person exercising any power or performing any duty under this Act for anything which is in good faith done or intended to be done in pursuance of this Act or an order made thereunder. **(2)** No suit, or other legal proceeding shall lie against the State Government for any damage caused or likely to be caused for any thing which is in good faith done or intended to be done in pursuance of this Act or any rule or order made thereunder.
Recovery of fine	**28.**	All fines imposed under this Act shall be recovered in the manner provided in the Code of Criminal Procedure, 1973 (Central Act No. 02 of 1974).
Power of Court	**29.**	A Civil Court shall have jurisdiction to settle, decider or deal with any question which is by or under this Act required to be settled, decided or deal with by the Flood Zoning Authority or such other officer as is authorized by the State Government in this behalf.

Power to make rules	**30.**	**(1)** The State Government may, by notification in the Official Gazette make rules to carry out the purposes of this Act. **(2)** In particular and without prejudice to the generality of the foregoing provisions, such rules may provide for --- **(a)** the manner in which charts and records shall be maintained; **(b)** the form and manner in which application under section 20 shall be made and the manner in which such application shall be disposed of; and **(c)** any other matter which has to be, or may be, prescribed.
		(3) Every rule made under this Act shall by laid, as soon as may be after it is made, before the House of the State Legislature while it is in session for a total period of 14 days which may be comprised in one session or two or successive sessions and if before the expiry of the session immediately following the session or the successive session aforesaid the House agrees in making any modification in the rule, or the House agrees that the rule should not be made, the rule shall, thereafter, have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.
Repeal and Saving	**31.**	**(1)** The Uttarakhand Flood Plain Zoning Ordinance, 2012 is hereby repealed. **(2)** Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

****

क्रम संख्या–34 पंजीकरण संख्या–UA/DO/DDN/30/2024-2026

सरकारी गजट, उत्तराखण्ड

उत्तराखण्ड सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तराखण्ड अधिनियम)

देहरादून, शनिवार, 16 मार्च, 2024 ई0

फाल्गुन 26, 1945 शक सम्वत्

उत्तराखण्ड शासन

विधायी एवं संसदीय कार्य विभाग

संख्या 118/XXXVI (3)/2024/02(1)/2024

देहरादून, 16 मार्च, 2024

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन मा0 राज्यपाल ने उत्तराखण्ड विधान सभा द्वारा पारित 'उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण (संशोधन) विधेयक, 2024 ' पर दिनांक 16 मार्च, 2024 को अनुमति प्रदान की और वह उत्तराखण्ड राज्य का अधिनियम संख्याः 08, वर्ष–2024 के रूप में सर्व–साधारण के सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण (संशोधन) अधिनियम, 2024

(उत्तराखण्ड अधिनियम संख्या 08, वर्ष 2024)

उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या–07, 2013 समय–समय पर यथासंशोधित अधिनियम) में अग्रेत्तर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के 75वें वर्ष में उत्तराखण्ड विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो–

संक्षिप्त नाम, विस्तार और प्रारम्भ

1. (1) इस अधिनियम का संक्षिप्त नाम उत्तराखण्ड बाढ मैदान परिक्षेत्रण (संशोधन) अधिनियम 2024 है।

(2) इसका विस्तार सम्पूर्ण उत्तराखण्ड राज्य में होगा।

(3) यह तुरन्त प्रवृत्त होगा।

धारा 12 का संशोधन

2. उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 की धारा 12 की उपधारा (1) में–

(i) परन्तुक में "अठारहः मास" शब्दों के स्थान पर "चौबीस मास" शब्द प्रतिस्थापित कर दिये जायेगें,

(ii) परन्तुक के पश्चात् निम्नलिखित परन्तुक अंतः स्थापित कर दिया जायेगा, अर्थात्

परन्तु यह और कि, यदि राज्य सरकार जनहित में निर्णय लेती है, नदी क्षेत्र के तटीय विकास कार्य एवं सुरक्षात्मक कार्य करने से इस क्षेत्र में प्रभावित होने वाली भू–सम्पदा तथा मौजूदा भवन संरचनाओं को सुरक्षित किया जा सकता है तो निर्गत अन्तिम अधिसूचना में, धारा 8, 9, 10 तथा 11 में विनिर्दिष्ट प्रक्रिया का अनुपालन करते हुये आवश्यकता अनुसार संशोधन कर सकेगी।

आज्ञा से,
नितिन शर्मा,
प्रमुख सचिव।

No. 118/XXXVI(3)/2024/02(1)/2024
Dated Dehradun, March 16, 2024

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of **'The Uttarakhand Flood Plain Zoning (Amendment) Act, 2024' (Act No. 08 of 2024).**

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 16th March, 2024.

The Uttarakhand Flood Plain Zoning (Amendment) Act, 2024

(Uttarakhand Act No. 08 of 2024)

An

Act

further to amend The Uttarakhand Flood Plain Zoning Act, 2012(Uttarakhand Act. 07 of 2013) (as amended from time to time)

Be it enacted by the Uttarakhand State Assembly in the 75th Year of the Republic of the India as follows-

Short title, extent and commencement

1. (1) This Act may be called the Uttarakhand Flood Plain Zoning (Amendment) Act, 2024

(2) It extends to the whole of the State of Uttarakhand.

(3) It shall come into force at once.

Amendment of Section 12

2. In subsection (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012-

(i) In proviso, for the words "eighteen months" the words "twenty four months" shall be substituted

(ii) After the proviso, the following proviso shall be inserted namely ;-

Provided further that, if State Government take decision in public interest, that affected land and existing buildings can be protected by executing river bank development, the final notification issued, may be amended as per the requirement by following the procedure prescribed under sections 8,9,10 and 11"

By Order,

NITIN SHARMA,
Principal Secretary.

CWC.GOV.IN

CWCOfficial.GoI

CWCOfficial_GoI

CWCOfficial.GoI

c/CWCOfficialGoI

CENTRAL WATER COMMISSION

Department of Water Resources, River Development & Ganga Rejuvenation

Ministry of Jal Shakti